Insolence.

should be taken more seriously. heard most of the Members who wanted to say Constituent Assembly. He asked: something on this issue. After hearing the Home Minister I think no question of privilege

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS-contd.

MR. CHAIRMAN: Prof. Wadia, had not finished his speech. He may proceed now.

PROF. A. R. WADIA (Nominated): Mr. Chairman, Sir, there are just two points which I should like to make. The first point is, whether we liked it or not, there was a tremendous outburst of violence in South India on the 26th of January and in the week following. That violence we may deplore, but we cannot be blind to the fact that it did take place.

SHRI A. B. VAJPAYEE (Uttar Pradesh): We must deplore.

PROF. A. R. WADIA: We must deplore. I do deplore it. But it poses a challenge to us, and the challenge is that we have to choose between the oneness of India and the supremacy of Hindi. We have to answer that question very boldly. So far as I understand it. my answer is absolutely unequivocal, that it must be in favour of the oneness of India. As I said yesterday, a language is a very secondary thing to me; it is only a means to an end and we cannot accept the supremacy of Hindi if it does not go with the oneness of India.

Now, Sir, yesterday I got a little leafle which every other Member must have als(got trying to enter into a very unholy bargain with Roman script. We find that even the the various languages in the different States of India by saying

SHRI BHUPESH GUPTA: Chief Bureaucratic that they would recognise these languages even at the Centre. Now this cuts at the very root of our unity. And in this connection I should like to quote the words of no less a MR. CHAIRMAN: I think the matter j person than Dr. Rajendra Prasad towards the I have ! conclusion of the debate on language in the

> "Do we think, can we imagine that we shall be able to keep together all the provinces, bind them together, if we thought of having as many languages as there are in existence for Central admintration purposes?"

It is a great warning. These words were uttered in 1949. They were true then and they are true in the year 1965. We cannot barter away our unity just to please the various Chief Ministers or the Ministers of the different States who unfortunately do not look beyond the tip of their nose metaphorically or literally, beyond the frontiers of their own States. This unity of India is at stake. And, therefore, we must do everything possible to maintain it.

Sir, the second point that I wish to make out is that, whether we accept Hindi now or after some time, there is one thing which we must accept almost immediately, and that is the Roman script. I say it with all the force I can command.

The Roman script is not English. The Romans are dead and gone but their script lives. I know the argument that the Devanagari script is a monument of perfection. It may be so.

SHRI A. B. VAJPAYEE: We do not say.

PROF. A. R. WADIA: It may be, I am not concerned with denying it but the fact remains that this monument of perfection does not suit our present purpose. It is not convenient for us to use it at the present moment. I hope nobody in this House will have the temerity to suggest from the Pradeshik Hindi Sahitya Sam-melan. that Kamal Ataturk was not a patriot when he I I was very depressed to find that they are gave up the Turkish script and accepted the

[Prof. A. R. Wadia.] Chinese during the last 7 years—I am no admirer of the Chinese but 1 do admire their commonsense, their will to face realities— have accepted the Roman script with various modifications. They have adopted 58 letters in Roman script, that is to say, they have expanded the 26 letters by use of various dots and diacritical bars and this is a tribute to their commonsense. Now let us, Indians, not be behind them in this respect.

When I was in Madras some time ago, I was very depressed to find the signs on the roads and in other places in Tamil. It does not help me, it does not help a visitor to Madias. It only creates confusion and if every State were to insist on using its own script, a person going from Delhi to Tuticorin will have to learn every so many languages in order to understand the names of the places. Therefore it is not a matter of prestige and I do hope that the Government will throw all their weight on the side of the acceptance of the Roman script. There is no lack of patriotism in this matter.

I may also add that even in England now not 26 letters but I am told, 44 letters are in use in 650 schools. In other words, they make room for the acceptance of various different sound which are ordinarily not to be found in the 26 letters of the English alphabet. Now I do not understand this antipathy to English. After all as Maulana Abul Kalam Azad said in tfie Constituent Assembly, North and South were always divided and the only thing that brought about their unity was through the medium of English. It came from a gentleman who himself did not care to speak in English. Therefore the tribute is worth all the more. Our Constitution is in English. We have accepted the organisation of our Defence Services on the Western model. We have accepted the economic organisation of our society on the Western model. We have accepted every brand of socialism, whether of the Fabian type or Communist and that is on Western lines. Must I say with shame, that we have even been forced to put American food into our stomach and this in a country which poses to be an agricultural country? Why then this antiptilhy to English? That is a thing which I cannot understand. It puts us back in our progress.

May I end my remarks by quoting a remark of Sir Sankaran Nair, who was a great Indian leader in the pre-Gandhian days, a Member of the Viceroy's Executive Council '.' He made one very wise remark: "You cannot talk a man or woman into slavery in the English language". Now that statement gives the key why we fought against the British. Perhaps it gives us the key as to why the South Indians are fighting today against Hindi.

श्री भगवत नारायण भागव (उत्तर प्रदेश): सभापति महोदय, मैं धन्यवाद के प्रस्ताव का हार्दिक समर्थन करता हं। प्रत्येक वर्ष राष्ट्रपति के अभिभाषण में हमको अपने लक्ष्य की ओर जाने के लिए ध्यान दिलाया जाता है, जो लक्ष्य कि समाजवादी समाज के निर्माण का है, और यह स्वाभाविक है और आवश्यक भी है। शासन इस लक्ष्य की ओर धीरे धीरे जाने का प्रयास कर रहा है और जनता भी अपने सीमित साधनों के द्वारा उस ओर अग्रसर होने का प्रयत्न करती है परन्तु जो हमारा लक्ष्य है उसके अभी हमें धंधले दर्शन भी नहीं हो रहे हैं, हमारा लक्ष्य अभी भी बहत दूर है। इस समय भी प्रमुख क्षेत्रों में गरीब और अमीर का भेद बड़ा विकराल रूप धारण किए हए है. कहीं तो कुछ लोगों की आमदनी लाखों रूपयों महीने की है और कहीं कुछ लोगों की आमदनी 20 रु० महीने की है, कुछ लोगों के बड़े बड़े महल खड़े हए हैं, कुछ लोग बड़े बड़े बंगलों में रहते हैं और गरीब जनता के पास विशेषकर देहातों में और शहरों में भी झोपड़ी तक रहने के लिए नहीं है, एक कच्चा मकान या एक कमरे का मकान बनाने की शक्ति भी उनके पास नहीं है। इसके दो मुख्य कारण है, एक यह है कि जिन विशेष चीजों की हमारे जीवन में आव-श्यकता होती है उनका उत्पादन इतना कम है कि हम अपनी आवश्यकता पूरी नहीं कर सकते और हमको बिदेशों का मह हर बात में ताकना पडता है, हमें वहां से सामान मंगाना पडता है। यहां तक कि जो खाने का अन्न है उसका भी हम इतना उत्पादन नहीं कर सकते कि हम अपनी जनता का पेट भर सकें।

हर साल बाहर से खाद्यान्न का जो आयात है वह बढ़ता जा रहा है। 1961-62 में 31 लाख 48 हजार टन, 1962-63 में 38 लाख 26 हजार टन और 1963-64 में यह 47 लाख 31 हजार टन हो गया। वड़े दुख की बात है कि अब बर्तमान वर्ष में केवल गेहूं का आयात इतना अधिक हो रहा है जितना कि कभी सारे खाद्यान्न का नहीं हुआ। हमको जो सप्लीमेंटरी डिमांड्स दी गई है उससे मालूम होता है कि सन् 1964-65 में केवल गेहूं 3 अरब 99 लाख रुपये का हमको मंगाना होगा और जो उसकी तादाद है वह 93 92 लाख टन है।

[THE DEPUTY CHAIRMAN in the Chair]

तो हम देख रहे हैं कि खाद्याम का आयात दिन व दिन बढ़ता चला जा रहा है। इसी प्रकार से और चीजों का जो आयात होता है वह हमारे निर्यात से बहुत अधिक है। सन् 1963-64 में हमारा इम्पोर्ट्स 11 अरब 49 करोड़ रुपये का था और जो हमने निर्यात किया वह 7 अरब 94 करोड़ रुपये का किया, इस प्रकार से 4 अरब रुपये का माल हमने बाहर से अधिक मंगाया और यही तो कारण है कि विदेशी मुद्रा का सवाल दिन प्रति दिन कठिन से कठिन होता चला जा रहा है।

तो इन सब कठिनाइयों का कारण यह है कि जो सम्पत्ति है वह थोड़े से लोगों में केंद्रित होती जा रही है, यानी कंसेंट्रेशन आफ एकाना-िमक पावर बढ़ता चला जा रहा है। दूसरा इसका कारण यह है कि उद्योगों पर एकाधिपत्य होता जा रहा है, जो बड़े बड़े उद्योग हैं उनकी मिल्कियत थोड़े से लोगों के हाथों में चली गई है और इस कारण न तो उद्योगों का विस्तार जनता के लाभ के लिए हो पाता है और न तो लोगों की आमदनी और खर्च इस तरह हो पाती है कि वे किसी प्रकार से पेट भर खाना भी खा सकें। मैं तो समझता हूं कि हमको शीघ्र ही इसकी ओर विचार करना होगा कि जैसे हमने देहातों में जमीन के ऊपर एक सीमा बांघ दी है उसी प्रकार से शहरों में भी चल और अचल

सम्पत्ति के ऊपर, आय और व्यय के ऊपर भी, सीमा बांध दें, प्रतिबन्ध लगा दें। अगर हम ऐसा नहीं करते हैं तो यह जो बड़ा भारी भेद करोड़ों का और कौड़ियों का चल रहा है यह कभी मिटा नहीं सकते हैं।

the President's Address

अब हम शिक्षा के क्षेत्र को देखें तो वहां भी गरीव और अमीर का भेद है। छोटे आदमी जिनके पास पैसा नहीं है वे अपने बच्चों को ऊंची णिक्षा नहीं दिला सकते और जो रुपये वाले हैं वे उनको यनिवर्सिटियों में वड़ी ऊंची से ऊंची शिक्षा दिला सकते हैं। विदेशों में भी अपने लडकों को भेजकर वहां शिक्षा दिला सकते हैं, परन्त जिनकी आमदनी बहत कम है वे युनिवसिटी में तो क्या इन्टरमीडिएट कालेजों में भी पढ़ाने के लिये असमर्थ है। जहां तक तकनीकी शिक्षा और विज्ञान की शिक्षा का संबंध है वह इतनी महंगी है कि साधारण आदमी तकनीकी स्कल या कालेजों में भरती ही नहीं हो सकता । अगर तकनीकी शिक्षालयों और विज्ञान की शिक्षण संस्थाओं का प्रबन्ध हर जिले में हो सके, और जिले में न सही तो एक एक कमिशनरी में हो सके, एक एक तकनीकी पाठशाला भी वहां पर हो तो उन लोगों को थोडी सुविधा वहां हो सकती है। पर इस ओर हमारा ध्यान नहीं गया है।

शिक्षा के क्षेत्र में आप देखिए कि सन् 1951 में 16 प्रतिशत साक्षरता थी, वह अब 24 प्रतिशत हुई है। अगर इसी प्रकार से साक्षरता की उन्नति हुई तो मैं समझता हूं कि अभी 100 वर्ष से ऊपर लगेंगे जब कि भारतवर्ष सम्पूर्ण साक्षर हो पायेगा। हमारे यहां उच्च शिक्षा में जाने वाले विद्यार्थी 10,000 में से केवल 22 हैं जो कि संख्या सारे संसार के सभी देशों से—एक पाकिस्तान को छोड़कर—वाकी सब से गिरी हुई है।

चिकित्सा के संबंध में हम देखें तो उसमें भी गरीब और अमीर का सवाल है। जो रुपये वाले हैं वे विशेषज्ञ का, एक्सपर्ट का, इलाज करा सकते

अि भगवत नारायण भागव]

हैं लेकिन जो ग़रीब हैं वे "आउटडोर पेणेन्ट्स" की तरह से अस्पतालों में जाते हैं जहां पानी मिली दवा या जैसी भी दवा मिले, उससे संतोष कर लेते हैं, उनके ऊपर कोई ध्यान नहीं दिया जा सकता है। बड़े बड़े अस्पतालों के संबंध में स्वास्थ्य मंत्राणी के पास कितनी ही बार शिका-यतें आई और उन्होंने उन शिकायतों को मेडि-कल एसोसियेशन के सामने दोहराया परन्तु परिणाम कुछ नहीं होता है, वही दर्रा चल रहा है, बहां बड़े आदिमयों की पूछ होती है, छोटों को कोई पछता नहीं है। हमारे देश में 10,000 आमदियों के पीछे केवल दो डाक्टर हैं जब कि दूसरे देशों में 10,000 के पीछे तीस तीस, पैतीस पैतीस, पचास पचास डाक्टर हैं। हमारे यहां बेडस की इतनी कमी है कि अस्प-तालों में 10,000 आदिमयों के पीछे 4 बेड्स हैं। मैं निवेदन करूंगा, जब तक नेशनल हेल्य स्कीम देश में नहीं चलाई जाती है तब तक यह गरीब और अमीर का भेद नहीं मिट सकता है। दूसरे देशों में छोटे से छोटे आदमी को भी अवसर मिलता है कि वह एक्सपर्ट की सलाह ले सके, एक्सपर्ट से अपना इलाज करा सके।

जहां तक उद्योगों का संबंध है, बड़े उद्योगों में तो मोनोपोली होती जा रही है, एकाधिपत्य होता जा रहा है। हमें उद्योगों का सारे देश में विस्तार करने की आवश्यकता है। गवर्मेन्ट ने एक कमेटी बैठाई थी--डिस्पर्सल आफ इन्डस्टीज के बारे में। परन्तु वह रही की टोकरी में डाल दी गई। कितनी ही बार इस सदन में प्रश्न हुए कि उद्योगों का विस्तार देहातों में छोटी-छोटी जगहों में होना चाहिये जिससे साधारण जनता उनका लाभ उठा सके। परन्त हम देखते हैं कि जो औद्योगिक बस्तियां सरकार द्वारा बनाई गई हैं वे देहातों में या देहाती क्षेत्रों में तो इतनी इनी गिनी हैं कि नहीं होने के बराबर हैं। ये बस्तियां कस्बों के पास या शहरों में ही खोली जा रही है। तो इस संबंध में मैं गवर्मेन्ट का विशेष ध्यान आकर्षित करना चाहता हं।

महालनोविस कमेटी जो बैठाई गई थी उसने इस बात पर खेद प्रकट किया कि हमको इतनी सामग्री नहीं दी गई, हमको इतनी सुविधाएं नहीं दी गई कि हम इस प्रक्रन पर अच्छी तरह से विचार कर सकें कि सारी सम्पत्ति केन्द्रित होती जा रही है। फिर भी जो उनके पास सामग्री थी उससे वे इस निर्णय पर पहुंचे हैं कि अवश्य ही इकानामिक पावर कान्सेन्टरेट होती जा रही है, आधिक शक्ति केन्द्रित होती जा रही है थोड़े से हाथों में। इस ओर उन्होंने गवर्मेन्ट का ध्यान दिलाया है । उनके हिसाब से "पर कैपिटा" नेशनल इनकम 255 है परन्त वे कहते हैं कि 72 प्रतिशत ऐसे आदमी हैं जिनकी आमदनी 20 रु० महीने की है। उन्होंने दो ग्रुप बनाए हैं--लो इनकम और हाई इनकम के, छोटी आमदनी और बडी आमदनी वालों के। छोटी आमदनी वाले 95 3 प्रतिशत हैं और जो ऊंची इनकम बाले हैं वे केवल 4 7 प्रतिशत हैं। इससे मालूम पडता है कि कितना भारी अंतर-कहां 95 कहां 4 प्रतिशत--जनता की आमदनी में है ? जो उन्होंने गृहस्थों का औसत निकाला है जिनकी 500 रु० साल से कम आमदनी है उनके एक परिवार की आमदनी 300 ह० है और जब 25,000 से ऊपर की आमदनी है जब कि एक गृहस्थी की आमदनी 51,579 है। जिन लोगों के पास अधिक रुपया है, अधिक आमदनी है उन्हीं पर तो इनकमटैक्स लगता है। इनकम टैक्स न देने वालों की संख्या इतनी अधिक है कि आप सुनकर आश्चर्यं करेंगे। उन्हीं की रिपोर्ट से मैं बता रहा हं। 99' 3 प्रतिशत वे हैं जिन पर टैक्स नहीं लगता है और जिन पर इनकम टैक्स लगता है वे हैं 0.7 प्रतिशत। तो मेरा निवेदन यह है कि सरकार का ध्यान इन प्रश्नों के ऊपर विशेष रूप से आकर्षित होना चाहिये।

जहां तक भाषा का प्रश्न है, राष्ट्रपति जी ने उस पर खेद प्रकट किया। खेद देश भर को हआ--केवल उन्हीं लोगों का नहीं हुआ जिन्होंने वहां के विद्यार्थियों को भड़काया, गंडों

को भड़काया। मैं समझता हं, वह हिन्दी के विरुद्ध आंदोलन था ही नहीं, वह आंदोलन तो ऐसे लोगों का था जो कांग्रेस से विरोध रखते है। मैं तो कहता हं, आप किसी भी प्रकार के आश्वासन दीजिए, परन्तु जो उसको भड-काने वाले लोग हैं वे तो तब संतृष्ट होंगे जब आप संविधान में यह लिख देंगे कि कभी भी कांग्रेस की गवर्मेन्ट न सेन्टर में वन सकेगी न राज्यों में वन सकेगी--यह आश्वासन आप दें तो वहां गांति हो जायगी। हिन्दी के प्रश्न पर वहां की जनता को जबदंस्ती घसीटा जा रहा है। वहां की जनता 98 फी सदी तो अंग्रेजी जानती ही नहीं उसको भला आंदोलन करने से क्या मिलेगा।

राजगोपालाचारी जी ने मद्रास में सन 1937 में हिन्दी को अनिवार्य कर दिया था, तब से अब तक मद्रास में 50 लाख व्यक्ति हिन्दी पढ चके हैं। दक्षिण के जितने राज्य हैं उन सब में मिलाकर दो करोड आदमी हिन्दी जानने वाले हैं। ऐसी स्थिति में यह कहना कि वहां की जनता अंग्रेजी चाहती है बिजकुल गलत है । (Time bell rings) कुछ थोड़े से आदमी अंग्रेजी चाहते हैं, जिनका स्वार्थ अदका हुआ है। हिन्दी न हो यह तो विद्यार्थी भी नहीं चाहते हैं। आचार्य विनोबा भावे ने ठीक कहा था कि विद्यार्थियों का कोई दोप नहीं है, वे तो अपने बड़ों की आज्ञा मान रहे हैं, बड़ों की आज़ा मानने वालों पर हम क्या दोष लगा सकते हैं ? वहां के विद्यार्थी 78 फी सदी से 82 फी सदी क्षा हिन्दी पहते है, जो कि वैकल्पिक विषय है। उनमें हिन्दी के प्रति प्रेम है। दक्षिण की ओर से यहां के ग्रुक् ल में लोग हिन्दी पढ़ने आते हैं और हिन्दी के स्वातक बन कर लौट जाते हैं। मैं प्रधान मंत्री जी से इस बात का प्रवल अनुरोध क्रह्मंगाः ः

प समापितः आपने घंटी नहीं सुनी ? श्री भगवत नारायण भागव : . . . कि वहां

पर जो दंगे हुए हैं उनको दिलाई से नहीं L1233/65 -5

देखें, उसके लिये सरकार एक कशीशन आफ इन्क्वायरी बैठाए और जिन लोगों ने उन दंगों को कराया है उनको दंड दिलाए।

the President's Address

SHRI C. N. ANNADURAI (Madras): Madam Deputy Chairman, we are all thankful to the President for the Address that he was pleased to deliver to Parliament on the 17th of February welcoming the Members of Parliament and pointing out to them the strenuous efforts that they have to make "to guide the nation with unflinching faith and firm resolve." I do not think that the inclusion of the words 'unflinching' and 'firm' is without significance. Perhaps the President feels, and rightly so, that the methods by which we are guiding the nation, and our resolve, are not up to the mark expected of us. Had he given up the temptation, very natural temptation, to pat on the back of the Government, he would have very naturally given up enumerating ' and explaining the various so-called achievements of the Government, because the reading of the Government by the people is entirely different, and though the people have profound respect for the President, the explanation given by the President does not tally with the reading of the Government by the people. The people today do find that this Government has led the country and the people to great dangers, the dangerous food situation, the high prices, corruption and laxity in various other spheres, and therefore we cannot accept the President's remarks that his Government has carried out all that was expected of them.

Now the one point on which everyone of us should echo the sentiments expressed ' by the President is in expressing our distress over the violent activities in the southern part of the country. Nobody feels happy over it. especially the people coming from that State. Nobody can encourage it, especially those people who are intimately connected with the welfare of the country and the people, who are affected by the outburst of violence.

Therefore, if any Member here or elsewhere thinks that people in the South of any political persrasion, encouraged or instigated violence, my answer would be

IShri C. N. Annadurai.) that they are misreading not merely the history of this country, not merely the present trends but also the genesis of the various political parties functioning. I along with the President and Members of this august House, am one with them in condemning the outburst of violence. Our party, though it has been held responsible for all these things, I most sincerely and honestly declare that it had no lot or part in either the students agitation or in the subsequent violent activities. I am saying that not merely to vindicate the fair name of my party, but especially to convince hon. Members of this august House that we have a philosophy as noble as that of any other political party, and therefore there is no connection or part or lot in the students' agitation as far as the D.M.K. is concerned. The view of the party was that this . . . >

SHRI G. RAMACHANDRAN (Nominated): May I ask a question? Is the unity of India part of that philosophy?

SHRI C. N. ANNADURAI: The unity of India has been taken to be a part and parcel of our philosophy; not because of your legislations but because of the Chinese menace we felt that we should stand or fall together.

SHRI G. RAMACHANDRAN: Supposing ihe Chinese menace is taken away, will you go back to disunity?

SHRI C. N. ANNADURAI: I mentioned the Chinese menace as a symbol, not as the only reason. And since the Prime Minister is here and since I had no occasion to have an intimate talk with him about the happenings in the South and since he has been supplied only with the Government's version about what all happened, I may take this House into my confidence and state that the students agitation was started ou the 25th January and I along with 3.000 of my party-men were arrested on the midnight of the 25th and we were released only on February 2nd. About the violent activities that took place between the 25th January and the 2nd February, we read in the papers inside the jail. To level the charge on the D.M.K, of having instigated '

these things is not only irrelevant and oft' the mark but it cuts at the very root of the noble principles to which we are wedded. I know that the Prime Minister of this country has seen both Chauri Chaura and Jallianwallah. He has seen detention as well as defiance of law and nobody present here has got as rich an experience of human passions as he and he knows how when human passions are not allowed to have a constitutional outlet, those human passions surge and inundate over every sphere of human activity. So even if some people come to the hasty decision that some political party has been at the back of these things, I do not think that the Prime Minister of this country, hon. Shri Lai Bahadur, wiH rush to that hasty conclusion of charging D.M.K, with all these things.

As a matter of fact, if my party supplies him with adequate material he will find and he will be convinced when he finds, that we have not written a single appeal, not written a single editorial, not written a single article, either welcoming or encouraging such agitalion. As a matter of fact, speaking personally-and I am speaking on behalf ol my party too-we are a party to an honourable settlement in our part of the country that no political party should ask students to take part in political agitations. I charge the party to which the Prime Minister belongs, of having broken that pledge in our State. The D.M.K, kept aloof Irom all students activities. But the leaders of the Congress party in Madras, they went all the way to Tanjore to convene a youth congress or youth students organisation. May it not be appropriate if I were to inform this House that one of the student leaders still belongs to the youth congress, and that that student leader was arrested and kept in jail and against him there is a prosecution pending. He belongs to tlie youth congress, and he happens to be the son also of a police officer? Therefore, to charge the D.M.K, of having instigated all these things is off the mark and I have stated that not merely to vindicate the fair name of my party. If this august House got that wrong impression, if you allow yourself to become the victims of obsession, you are not going to solve the problem. If you think that a particular political parly is at the back of it, then the next thought would be how best to put it down and what

But let me tell you this that if you are in the clutches of that obsession, you are not going to solve the wider, the general and the more necessary problem of how best to curtail outbursts of violence. We discussed not only in this House but in the whole country and we were discussing from time to time how best to ought to find out the real reason behind these curtail the outbursts of violent activities. Did we outbursts of violence. I would say that not discuss it in this country when there was violence for the formation of Andhra State ? W'hat did we do at that time ? We appealed to not going to put down violence by merely the noble human instincts. We stood up against police methods because we have not yet violence. Otherwise we are not going to solve arrived at, the world itself has not yet arrived any problem. What did you do when there was the Maharashtra agitation and that agitation took a violent turn ? | We again met in follows repression; there are others who argue conferences and seminars and committee rooms that repression follows violence. The world and we appealed to the people to give up has not yet come to a proper answer because violence. They gave up violence, but when ? When the Maharashtra State was a reality. Was there not outburst of violence with regard to Associations have passed resolutions saying Maha Gujarat and even with regard to Vidarbha that there ought to be a judicial enquiry into ? i Did not the grand old man of the Congress, every one of these activities and also about Shri M. S. Aney, stand for Vidarbha? We were all witnesses to all those ghastly things that took place during the language riots between the Assamese and the Bengalee.

Therefore, my point is, however much we may be against violence, whatever may he our sermons and quotations from the i scriptures, this instinct of violence has not! been curbed out and curtailed from the; intelligence. There is absolutely human mind. Then how are we going to tackle it? That ought to be the problem that the Government headed by the distinguished Members who have seen, as I have said, both and I am happy to find that the President is Chauri Chaura and Jallianwallah should tackle. employing the word "apprehension" whereas They should look at that aspect. Instead of that, they are getting support from laws that are already in their hands and through the D.l.R. as well. Therefore, the first point that I would like to make is this. Try to analyse and probe into the matter as to how and why peaceful people, I would even say docile people, people who were very docile till yesterday, how was it possible for them to become j so ferocious within 24 hours. In the towns I

where this violence took place. 1 have not seen in any of these towns any people with ferocity. I have gone to almost all these towns more than once. And all those people are peace-loving. They are even docile, lawabiding. And yet when the spate of violence broke, they broke all canons of even decency.

I P.M.

All human values were set at naught. You violence after all is uncontrolled emotion. Violence is uncontrolled emotion and you are at, the correct answer to this question, which follows which. People argue that violence there are two parties to the issue and that is why in our country, most of the Bar the probe aspect of this language problem.

Many hon. friends of this House have been talking for the past two days and when 1 heard some of them speak I was not in an«er. I was in agony. They were saying that there was bad propaganda in Tamilnad, that there was misapprehension about the whole issue, that we have got unjustifiable fear and everything else. Please do not under-estimate our misapprehension. There is real and genuine apprehension. There is a lot of difference between misapprehension and apprehension the Prime Minister times without number is employing the word "misapprehension". We are not just a score of erring school students. We are not oblivious of reality. We have read into everyone of your activities. We have read into everyone of your explanations and all the explanations offered hitherto have not satisfied our soul, if we may put it in that way. It is so easy to argue that a common language is needed for the unity of India.

that may I request the Members of this august discussing the Official Languages Bill here, I House to make a distinction between unity and said that perhaps we were not the proper uniformity. Is il merely unity that you want ? persons, having certain live passions with us, You want uniformity through the bulldozer of a we are not perhaps the proper persons to common language. If it is uniformity that you arrive at a solution to this problem. are going to aim at, you are not going to achieve it come what may. This country consists, as the late Prime Minister has slated in this very august House, of different ethnic elements, different day, pleaded for a twenty year lease of life. cultural elements and different linguistic groups. There were others who said fifteen years or ten It is only unity within this diversity that we should! arrive at and not by destroying the fine nicoties of this diversity mistaking uniformity for unity. May I ask Members of this House and does that show ? An apprehension, a very the Prime Minister whether language alone is the cementing force needed for the unity of this cauntry? Is it language alone that stands as a handicap to that unity? Certainly not. There is regional I imbalance, there are regional leanings, there are linguisic leanings. All these things have got to be bridged if you want to have j a sort of unity without uniformity for this country.

SHRI AKBAR ALI KHAN (Andhra Pradesh): Would you like to have a lingua franca or not for this country? If so, what should be the *linetta franca*?

SHRI C. N. ANNADURAI: I would like to have a lingua franca for India through a very natural process, in due course of lime, without the backing of a Government and it ought to be sponsored by the people. Anything coming from the Government, especially from this Government, is anathema for millions of our people.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Your Government is not going to make any change. Only this Government can bring in a language. Unfortunately or fortunately, this is the Government which is operating today.

SHRI C. N. ANNADURAI: When I speak of any proposal from this Government, I was mentioning the Central Government. I have got a sneaking sympathy, affection for my own Government. Therefore, I would say that you show haste to find out a common language for this country in the

[Shri C. N. Annadurai.] Before we analyse name of unity of this country. When we were

My friend, Mr. Mani, speaking the other years. Leave aside the number of years. What does that signify'? They are not prepared to take Hindi as the official language now. What genuine apprehension, in the minds of people irrespective of parties. Therefore, should you not take into consideration the genuine apprehensions in the minds of people irrespective of parties ? My friend, who preceded me, said "be firm". He asked our Prime Minister to be firm. I know the dictum in politics that indiscipline and law-breaking should be put down with an hon hand, and in spite of his apparent weakness, I know the Prime Minister has got an iron hand but to win hearts, iron hands are not needed. You can break heads but to win hearts something better than iron hands are needed and I think that the Prime Minister of this country is capable of both, a golden heart and iron hands.

SHRr M. RUTHNASWAMY (Madras): We do not see the heart but we see the hand.

SHRi C. N. ANNADURAI: I still have confidence in human genorisity. I have not lost confidence. He should have the golden

SHRI BHUPESH GUPTA (West Bengal): Should have.

SHRI M. RUTHNASWAMY: Should have.

SHRI BHUPESH GUPTA: That is right, should have.

SHRI C. N. ANNADURAI: I may even add. gold of pre-Morarji days, not fourteen carat. Therefore, when Members of this House were telling us that there is misapprehension, I wanted to clear the misapprehension under which they are suffering. What is our objection to Hindi? I want to be very plain and very frank. We have no objection to any language. Especially when I hear my friend, Mr. Vajpayee, speaking, 1 think that is a very good language but when I hear other Hindi speakers, I think, "Oh no, it is not as good as that of Mr. Vajpayee." Therefore. I would sav that we are no only not prepared for Hindi but Hindi itself is not prepared to become the official language. Have you taken into consideration the deficiency in that language? And is it that with such a defective language you want to bolldoze all other languages? Certainly not. Even Pakistan tried and failed and therefore I would plead with the Prime Minister to take our viewpoint into consideration even though a colleague of his has stated "Be firm". Be firm certainly when you deal with the Chinese but not with your own countrymen. Be fine in your feelings, be golden in your heart and be statesmanlike at every step you take because one step faultily taken by you will create a coiirla-gration in this country. I can charge this Government, and even my Government, with having committed acts of commission and omission. T was talking about the 25th of January. We had our programme on the 26th to have a day of protest or a day of mourning not against the Republic Day celebrations but against the imposition of Hindi as announced on the 26th.

What would the Prime Minister expect the mood that ought to be adopted by the Ministers there? The Chairman of my party happens to be the Leader of the Opposition in the House there. Have we not the right to expect from the Chief Minister of our State to ask for the Leader of the Opposition and have a discussion about this matter? Have we become so unpatriotic, so belittled, that we should not be taken into the confidence by the Chief Minister of the State? I found from the papers that the Prime Minister, Mr. Lal Bahadur Shastri, has announced that he is going to convene a meeting of party leaders here. If he were to follow the diplomacy

or the statesmanship af the Chief Minister of my State he would not have issued such a statement because from the 25th right up to this date the Chief Minister of Madras has followed a policy, unimaginative, undemocratic and unhelpful in its attitude. I very much expected when the Prime Minister was there in Kerala that he would visit our State. I do not know whether he took the decision himself or whether somebody asked him to take that decision; he did not visit our State.

I went through the proceedings in the papers when there was that Assam riot. When riots took place in Assam on the language question, I found from the papers that the late lamented Prime Minister, Pandit Jawaharlal Nehru, flew all the way to Assam, toured the entire Assam State, addressed four or five public meetings at Shillong, Nowgong and other places and assuaged the feelings of the people there. What have you done? I put that question not in anger but with agony. When our men were being shot down dead, when our property was being destroyed, when our people were hunted like wild animals, you came to Kerala and yet you did not have the courtesy to come to the of Madras. You could have addressed State through the AIR, asked the people to be calm. I may add that next to Jawaharlal Nehru we hold you in very high esteem and yet you failed us as the apropriate moment. I am very sorry. I do not think we needed help in any other matter or at any other time except at that time. Our Chief Minister would not take into his confidence the Vice-Chancellors, members of the Bar, magnates of the Press or political party leaders; he would take into confidence only the I.G., police, and the Commissioner of Police. It was only law and order. Nanda was presem in his fullest form not Shastri and that is why the situation was And if you take that into aggravated. consideration you would at least suggest to the State Government not to go on issuing new and new irritants by arresting wholesale D.M.K, members, using even the D.I.R. The Treasurer of my Party. Deputy Leader of Opposition in the State Assembly, Mr. Kamnanidhi is being held under D.I.R. My friend, Mr. Bhupesh Gupta, with righteous indignation questioned the necessity and the justifiablity of extending the life of this D.I.R. and he has himself

[Shri C. N. Annadurai.]

1993

answered that it is not for the security of this country but for the security of the ruling party. How are you going to answer that charge ? That charge does not come from Mi. Bhupesh Gupta alone; it comes from popular opinion. People think that you use only police methods and not political methods. How do other countries under such circumstances solve the problem? We have got our linguistic problem here. My friend. Mr. Vajpayee, would like to have Hindi alone as the official language. My friend. Mr. Mani, would like to plead for a twenty years' lease. The Prime Minister of this countiy would like to say, of course Hindi will come but it will come in its own way. Mr. Nanda will go and issue a statement one day that Hindi is bound to come and another day he says that indefinite bilin-gualism cannot be avoided. What are we talking about? Is there any definiteness in any one of these statements ? Is it policy or expediency? Are you trying to assuage us or appease us or are you going to appraise the situation ? That is why when I spoke on the Official Languages Bill last time I said that the time for appraisal had come. You cannot present a fait accompli from the Constitution and say, here in the Constitution it is said that Hindi is the official language and therefore it ought to be there for all time to come and when I question the necessity, the sanctity and the justifiability of Hindi being the official language, I am not questioning or going against the Constitution.

In fact, if I were to be very dedicated to the Constitution. I would plead for amendments to the Constitution wherever I find that an amendment is needed. Our Constitution is not rigid: it is flexible and I can very well visualise the mood in which the farmers of the Constitution at that time thought that Hindi alone should become the official language. That was the day when the Union Jack was brought down and the tricolour flag fluttered high above the skies. When you, the resurrectors of this country, the freedom fighters, sat together jubilantly, you could not have been expected to take a telescopic view of this problem. That is not a defect that I am pointing out. When one is in a jubilant mood he is not expected to take a telescopic vision of things. Fifteen to seventeen years afterwards, how many

things have happened which belies the necessity of or the justifiability for Hindi? What are the arguments advanced even by the most enthusiastic of the Hindi-knowing people ? They say that forty per cent, of the people speak Hindi and therefore it should become the official language or the common language. We have rebutted that argument times without number that if you can even say that twenty per cent of people all over India speak Hindi there is justification enough for making it a common language or a link language or the official language. But your forty per cent, is confined to a particular area, U.P.. Madhya Pradesh, Bihar and Rajasthan, contiguous places, and therefore it has not permeated into Indian society and that is why we say that the argument that forty per cent, of the people speak Hindi is not valid for making it the official language for India. You have also put forward the argument that English being a foreign language we should give it up and take one of the Indan languages. I am nol enamoured of English.

He is my friend, the hon, Mr. C. Subramanian!. He was there when I was a Member there. Did he see me speaking in English at any time in our Assembly ? No. I remember one time when there was a Privilege Motion and both of us spoke in English. At every other time Mr. Subramanian! and myself and most of the members of our party spoke in Tamil and not in English. Please do not think that we are enamoured of English. And I may say that whatever the English language could give, we have already taken and imported into our Tamil language.

I can make bold to say that next to English if you make Tamil as the official language next week it will fulfil all purposes. Tamil language has developed to such an extent, as far as parliamentary affairs are concerned. And, therefore, when I say that English ought to continue as an official language, I am not pleading for English. At least, if I had pleaded for English when the Britishers were here, I would have been compensated, but what do I get now if I plead for English? Therefore, please do not mistake that the DMK is enamoured of it. On the other hand, may I ask you, if you are so much against English. Did you dare

give up English altogether? You have taken F.nglish as one of the three languages to he compulsorily studied. Therefore, I cannot find out what you are arriving at, whether you are antipathic to English or whether you are swearing by English. I can understand niv friend, Mr. Vajpayee. He can understand me, but both of us can never understand you. That is the whole trouble. That is why I say that there ought to be a general, genuine reappraisal of the whole problem.

SHRI AKBAR ALI KHAN: We will accept the compromise formula reached between you and Mr. Vajpayee.

SHRJ C. N. ANNADURAI: If the ruling party were to give us a blank cheeme and say that they will carry out what myself and Mr. Vajpayee say, we are prepared, but I know your attitude towards Mr. Vajpayee and myself. Therefore, I am not going to walk into that snare. I was talking about the policy of the Government with regard to English. Whether they are against it or for it, I cannot understand. When I read the three-language formula, I think that they are not prepared to give up English. When I plead to them to continue English as the official language and when they question the validity of it, I think that they are against it. Therefore, the whole thing, including your foreign policy, your economic policy, your language policy, is all what is called mixed. You have a mixed economy, non-alignment and a mixture in linguistic passions.

Mixture is a very general term. What is happening today is not mixture, but adulteration. Adulteration is a crime, especially so in the political field. And, therefore, I would request the Prime Minister to keep the status quo for some time, so that we can meet again and again. This is a problem which cannot be settled through one discussion. This is a problem which cannot be settled, as my friend, who preceded me, said, by the Chief Ministers alone. This is a problem in which human values and human passions have got everything to say. Therefore, keep English as the official language till we arrive at a proper solution. I asked my friend. Mr. Mani, why he wanted twenty

years. He said: We are not able to decide now and so twenty years are needed, and 1 put him a pertinent question and I am repeating it here. when we are not prepared to decide it now, who are we to formulate the time-table for the future? Either we decide it now or leave it to be decided by the future generation. Perhaps Mr. Mani thinks that twenty years hence this problem will not affect him. I want him to live for a little more period than twenty years. There are others who say ten years, fifteen years. This is not a problem wherein you can print, as you print your railway guides. Even in respect of railway guides, the trains arrive and start hours after the stipulated time and, therefore, let us not stipulate anytime. Let us continue English as the official language till we arrive at a proper solution. I want to talk about my Party at this stage, though my friend, Mr. Akbar Ali Khan, wanted me to speak about it earlier. Till we arrive at a proper solution, the suggestion that the DMK offers is that all the fourteen languages be declared as national languages and be given the status of official language.

SHRI AKBAR ALI KHAN; It would be impossible to work.

SHRI C. N. ANNADURAI: "It is impossible", my friend, Mr. Akbar Ali Khan, says. I thought some months back it was impossible to keep India one.

SHRI B. K. P. SINHA (Bihar): May I correct one misconception of the hon. Member and a misconception which has spread wide in this country? The Constitution does not describe those languages in the Eighth Schedule as national languages. They are only described as languages mentioned in the Eighth Schedule.

SHRI BHUPESH GUPTA: Hindi is also in the same Schedule. You have not read the Constitution.

SHRI C. N. ANNADURAI: If what my other friend says is true, I would even press you to amend the Constitution to name them as national languages.

SHRI A. B. VAJPAYEE: They are national languages. There is no doubt about it.

Motion of Thanks on

1997

SHRI A. D. MANI (Madhya Pradesh) : Whatever the law may be, they are national languages.

SHRI C. N. ANNADURAI: Therefore, we shall keep English as the official language till all the fourteen languages become the official languages of the Union and as far as the link language even at that time is concerned, you can leave it to natural forces. I think even now the propagation of Hindi has become effective through non-official agencies rather than through official agencies. Leave it to the people and let them develop the language and make it conversant and if at that time due to the natural process, without the backing of the Government, people think that Hindi has to become the link language, it will first be the de facto link language and then the de jure link language.

SHRI P. L. KUREEL URF TALIB (Uttar Pradesh): Unless you decide to make it the de jure link language, how will it become the de facto link language?

SHRI C. N. ANNADURAI: That is lack of confidence in his own language. What I want to say is this. You should work in such a way that Hindi becomes de facto link language before you think about making it the de jure link language in course of time. But I may plead with my friend, Mr. Vajpayee, and say that if he were to learn Tamil and drink deep into the nectar of Tamil classics he will select Tamil alone as the link language.

Therefore, till such time we should not disturb the present status quo of keeping English as the Official language, till we arrive at a stage when all the fourteen national languages become the official languages. Perhaps multilingualism is the price that we have to pay for keeping India one and united. You can have India disunited through Hindi. But if you want to have a contented India, if you want to have an India which does not feel that one region

will dominate over another, if you do want that genuine apprehension should not get into the minds and hearts of millions of people, if you want an India about which everyone of us could be proud, you will have to take into consideration the problem of multilingaulism. When I said that, my friend. Mr. Akbar Ali Khan, stated that it is impracticable. It is, of course, cumbersome. It is difficult, but the difficulties are not insurmountable. If Switzerland can make it a practical proposition of having four or five languages, a very small country, I think arithmetically if Switzerland can have four languages we can have fourteen. Therefore, when Switzerland has surmounted the difficulty, are WL' so poverty-stricken to find out ways and methods? I find very able men here to surmount any amount of difficulty. And if at all you feel that to surmount the difficulties help from our party is needed, we are prepared to offer that. I do not think that you will need it, but if you even pretend that you need it, we are prepared to offer it, because multilingualism is not a fad, Multilingualism. though it is a resolution passed by the DMK, do not be afraid of it or do not think that it is anathema. I find last week that Shri Sri Prakasa, who was once the Governor of our State, has pleaded for multilingualism and he has given a pertinent argument also. He has said that after having had linguistic States you cannot escape tfie consequences and. therefore, he has pleaded for multilingualism. Let tis have multilingualism till all these languages rise up to that level. Tamil, I announced, has already risen up to that level. Well, we have my friend, Mr. Bhupesh Gupta, to say Bengali also has risen up to that. When we arrive at that stage in 1970 let us discard English. When we arrive at that stage in 1980. let us discard English. Therefore, the DMK's plea for the continuance of English as the official language is not due to the fact that we are enamoured of the English language. We are a very proud people as far as language is concerned.

We think that no language can stand comparison to Tamil.

SHRI D. L. SEN GUPTA (West Bengal): Except Bengali.

SHRI C. N. ANNADURAI Along with Bengali.

Tin; DEPUTY CHAIRMAN: Mr. Annadurai, how much more time will you take?

SHRI C. N. ANNADURAI: Five minutes. Our Home Minister talking in this House the other day said: "Oh, I am not a Hindiwalla. My mother tongue is Punjabi and then I adopted Gujarati as my language. Now I am converted to Hindi." Unfortunately, we do not have such experience. It is a very good experience to have a mother tongue, to get another adopted tongue, and then to plead for a third tongue. You have yourself stated that you are cut off from your moorings. Fortunately or unfortunately we are not cut off from our moorings. I can never forget that I have got i hoary language called Tamil. I Will never be satisfied till that language in which my forefathers spoke, in which my poets have given sermons and scriptures, in which we have got classics and literature of inexhaustible knowledge, I will never be content till that day when Tamil takes its due place as one of the official languages in the Union

SHRI N. PATRA (Orissa): Then why do you hang on to English?

SHRI C. N. ANNADURAI: When I (ind that I plead for Tamil, I do not forfeit the right of my friend, Mr. Vajpayee, to plead for Hindi. As a matter of fact I will go to the length of saying that I have been listening to the speeches in Hindi here, and the minimum number of English words in Hindi speeches is in Mr. Vajpayee's speech. In other speeches I find Hindi being given a charitable sprinkling. I have heard Members speaking here:

"3fi?r ff&rr ^fS*rf# tf^Tn fa^f:

This is not Hindi. If I were to plead for Hindi, I would not make Hindi so poverty-stricken. Therefore, I will say, be enthusiastic about Hindi; my friend, Mr. Nanda, cannot be enthusiastic, he perhaps will take to Esperanto. But we have got a language of our own and therefore we plead that our language should find a place

in the official languages' list of this Union. and till that time English should continue so that there may not be injustice, intentional or unintentional, administrative chaos, however much we are careful, and genuine apprehension in the minds of people that Hindi-knowing people want to dominate over other people. Others have argued that we can very easily learn Hindi because we have learnt English so well. I would plead before this august House to visualise the future when my children, I should say, when my grandchildren will be learning Hindi alphabets and muttering Hindi phrases, the grandchildren of my friend, Mr, Vajpayee

SHRI A. D. MANI: He is not married,

SHRI C. N. ANNADURAI: Now 5 understand the argument of Mr. Vajpayee Mr. Vajpayee, before making Hindi the official language, please get married from another language group.

AN HON. MEMBER: From Madras.

SHRI C. N. ANNADURAI: Children of the Hindi-speaking areas will be learning by heart sonnets and stanzas of Hindi from their parents. You learn Hindi through a thousand ways, in your fields and factories, in your homes and hovels, in every avoca tion, in every walk of life. You learn Hindi not by going through books but by merely being born there. What you inherit you want us to learn and you want us to have a handicap race. Only the Romans-had the handicap race. The Roman satraps sat in the arena, asked the gladiators to go bare-handed and fight ferocious beasts, and some of them did like my friend, Mr. Satyanarayana. But other gladiators were torn to pieces by the wild beasts. What have we done to merit such a treatment? Why is it that you imbibe a language and want us to learn it and compete with you? Therein lies that injustice. Therefore, nobody has answered that mental agony that we have got that any language, any single language, anv single regional language to become the sole official language is an injustice which even most of the Hindi enthusiasts in calmer

contemplate. friendly and let us above all be democratic.

1 find from the papers that the passions of Hindi-speaking people have gone to such an extent as to question the very motive, the very statements of people coming from our parls. I find from the papers that some gentleman has stated that not only Mr. Annadurai but Mr. Kamaraj himself ought to be put into prison because he is against Hindi. There are others who are passing very uncharitable remarks the offered about resignation of my Mr. Subramaniam. friend You do not know, you cannot imagine what an amount of thrill; of hope his resignation had had in Tamilnad during those troublesome times. anybody has saved the good name of the Tamilnad Congress, not fully but to a certain extent, it was Mr. Subramaniam and also Mr. Alagesan. I do not have any love or affection for him. I have crossed swords with him many a time and he has hit me below the belt many a time. But what I want to say is this that such gestures taken at the appropriate moment assuage the feelings of the people there. In the Assamese language riot, I find rioting going on day after day and at the same peace brigades going from village to village asking people, appealing to the people to give up violence. Why is it that the Chief Minister did not take us into his confidence ? And for that the Central Home Minister, Mr. Nanda, has paid a tribute. "He stood like a rock". Mr. Bhaktavatsalam. He stood like a rock indeed, immovable, not moving, with no feeling, he was stony, he stood like a rock when all round him there was weeping and wailing and shooting, when widows wept for their husbands fallen, when mothers wept for their sons who were shot down dead. Do you want such stony men? Tamilnad has got better men. If you say that he stood like a rock. I will have even to doubt your own philosophy. I have been taught to believe that you have got a soft heart. I have been taught to believe that you are always in the company of Sadhus and Sannyasis. If that learning, if that training makes you praise a Chief Minister who is stony of heart, who has caused 50 or 60 men, seven year-old girl, eight year-old boy, eighty year-old men, etc. to be shot down dead on the streets of

[Shri C. N. Annadurai.] moments will never Madras, well, I can only say that you are a There-lore, let us be just, fair, bigger Bhaktavatsalam. So let not the Central Government think that law and order has been maintained. But I am all for maintenance of law and order and for curtailment of violence, but let us reopen this language issue and see to it that we arrive at a solution when English continues to be the official language till we arrive at ;i stage when there will be multilingua-lism and any one of the Indian lanugages naturally takes the place of a link language Thank you.

> THE MINISTER OF HOME AFFAIRS (SHRI GULZARILAL NANDA): I did not interrupt the hon. Member in his very earnest and fine speech. But I can now understand what must have been happening between him and Mr. Subramaniam there. He said he did things all right but Mr. Subramaniam was hitting him below the belt. I have seen specimens in this speech of hitting below the belt. Hitting below the belt is attributing to some one something which might be absolutely not related to whatever might have happened or transpired there and drawing a certain conclusion now. I would not go into details . . .

> SHRI M. RUTHNASWAMY: You might leave Mr. Subramaniam to defend himself.

> SHRI GULZARILAL NANDA: We are all together. I am saying that he mentioned Mr. Subramaniam as having hit him below the belt in the controversy which raged somewhere.

SHRr C. N. ANNADURAI: Years ago.

SHRI GULZARILAL NANDA: The hon. Member does not follow what I am saving I can now realise that he may not be hitting the hon. Member below the belt but it must have been the contrary process because I have seen samples of it here.

Regarding what I said about the Chief Minister there, regarding what I said about

SHRI BHUPESH GUPTA: On a point of order.

THE DEPUTY CHAIRMAN: There is I no point of order. The language is very clear.

SHKJ BHUPESH GUPTA: It is a personal explanation.

 $\ensuremath{\mathsf{THI}}$; DEPUTY CHAIRMAN : What Mr. Nanda has said

SHRI BHUPESH GUPTA: A point of ordei you should allow.

THE DEPUTY CHAIRMAN: I think Mr Nanda has made it, very carefully and very clearly he has stated to what Mr. Annadurai has said today. Mr. Annadurai will give his reply.

Srrai C. N. ANNADURAI : I would like to get the benefit of his advice. I have not heard it properly.

THE DEPUTY CHAIRMAN: He wants Io take the benefit of your advice.

The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at forty-one minutes past one of the clock.

The House reassembled after lunch at \mid half past two of the clock, The Vice-Chairman (Shri M. P. Bhargava) in the Chair.

श्री चन्द्र शेंखर: माननीय उपसभाध्यक्ष महोदय, आज इस देश का चित्र मिला-जुला हुआ चित्र है। एक ओर जहां निराशा के काले बादल है, वहां पर भावी भविष्य के लिये सुनहरी किरणें भी दिखाई पड़ती है। यह सही है कि हमारे राष्ट्रपति महोदय का अभिभाषण उसी दिशा में एक संकेत है और उसी चित्र का चित्रण करता है।

हमारे कई मिल्रों ने, विरोधी पक्ष से और इस ओर से भी, कहा है कि आज हमारे देश के अपर विदेशी आक्रमण है। यह सही है कि जहां पर हमारे देश की भिम का एक बड़ा हिस्सा विदेशी के कब्जे में है, वहां पर 16 हजार और 14 हजार फुट की ऊंचाई पर मसकराते हये हमारे नौजवान है, जो उस अंधेरे में भी एक प्रकाश हमारे दिलों में संचा-रित करते हैं। यह सही है कि जहां देश में विघटनकारी ताकतें हैं, तोडने वाली मक्तिया हैं, उसके साथ ही साथ इस देश में आदि से ले कर आज तक एक ऐसा तार जडा हुआ है. जिससे देश की एकता आज भी बनी हुई है। उसके साथ ही एक चित्र हमको इस सदन में भी देखने को मिलता है। जहां पर हमने प्रजा-तांविक पद्धति अपनाई है, जहां पर हमने पालियामेंटरी डिमोर्जैसी अपनाई है, जहां पर हमने संसदीय जनतंत्र अपनाया है और जहां हर व्यक्ति को इस बात की स्वतंत्रता है कि अपने भावों का स्पष्ट रूप से और स्वतंत्रतापुर्वक वह प्रकटीकरण करे, वहां पर हम यह भी देखते है कि इस सदन के अन्दर हमारे बहुत से मिल न केवल अपने विचारों को रखते हैं, बल्कि तथ्यों को तोड मरोड कर रखते हैं, और इसका सब से बड़ा उदाहरण मेरे पूर्व बक्ता महोदय है। मेरा संकेत द्रविड मनेल कड़घम के नेता श्री अण्णाद्रै से है। जिस समय श्री अण्णाद्रै ने अपना भाषण प्रारम्भ किया था, उस समय माननीय रामचन्द्रन् जी ने एक प्रश्न उठाया था और वह एक सही प्रश्न था। उन्होंने यह पुछा था कि क्या आप भारतीय एकता मे विश्वास रखते हैं और क्या आप समझते हैं कि भारत एक ऐसा देश है जिसकी एकता अक्षणण रहनी चाहिये। उसके जवाब मे अण्णादरै साबह ने यह कहा था कि चाइनीज ऐग्रेशन के बाद, चीन के आक्रमण के बाद, अनेक दर्शन में परिवर्तन हो गया और वे भारतीय एकता को मानते हैं।

लेकिन, महोदया, आपके जरिये मैं माननीय अण्णादुरै जी का ध्यान उनके खुद

2006

थि। चन्द्र शेखर

के भाषण की और आकाँपत करना चाहता हैं। सन 1963 में आफिशियल लेगएजेज बिल पर भाषण करते समय, भाषा विधेयक पर अपने विचार व्यक्त करते समय, अणणा-दरैं जी ने यह कहा था कि भारत एक देश नहीं है और इसको एक देश की संजा देना गलत है। इसी सिद्धान्त का कुछ अंग आज उन्होंने फिर कहा । यही नहीं, श्रीमन्, में एक दूसरी वात और कहना चाहुंगा कि उनकी पार्टी के अध्यक्ष और मदास असेम्बली में विरोधी पार्टी के नेता ने तीन दिन पहले मद्रास में एक अखबार के प्रतिनिधि को अपना वक्तव्य देते हये क्या कहा है। मैं अपणाद्दें जी का भाषण इस लिये उद्धत नहीं करता कि मेरे पास अधिक समय नहीं है। अगर वे चाहेंगे, तो में वह भाषण यहां पर रखे हुये हूं। लेकिन तीन दिन पहले महास असेम्बर्ली में विरोधी पक्ष के नेता और उनकी पार्टी के जो अध्यक्ष हैं, उनका क्या कहना है। उनसे अजबार वालों ने यह पुछा

"Will you carry on the agita ion to the extent of secession?"

उनका उत्तर क्या है? The reply was : "No, we cannot secede. That fundamental right has been taken away from us by law since the Chinese aggression. That is why the DMK had to end j is agitation fjr a separate Dravidasthan but we will agitate peacefully." Jf??

वयान है, यह बबतवप है उनकी पार्टी के अध्यक्ष का, और मझे अफसोस होता है कि न केवल विरोधी पक्ष के लोग बल्कि सरकारी वें वों में बैठे हये लोग और हमारे मोहतरम वुजर्ग अकबर अली खान साहब जैसे लोग ऐसे भाषणों पर तालियां बजाते हैं।

ہے اور اس کو بعد ہیں کریں کر کہ ہندی

† श्रि अकबर अली खान : मेंचे ताली इस पर बजाई जब उन्होंने कहा कि में मानता है कि हिन्दी एक लेंगएज है और उसको बाद में डिसाइड करेंगे कि हिन्दी कब लाग हो।

श्री चन्द्र शेखर : उपसभाध्यक महोदय. जरा ध्यान रखियेगा मेरा समय। तो में यह कह रहा था कि क्या वातें की जाती है और क्या बातें कही जाती है। आप युज्यें आदमी है और राजनीति में आपको ज्यादा अनुमन है। द्रविष्ठ मनेव कड्यम की जो पार्टी है, उसका पुरा-पुरा आधार जो है, उसकी नीति जो है, उसमें पहली चीज यह है कि भारत एक देग नहीं है. दाविडस्थान के लोग अलग है और उस नोति से प्रचालित होता है उनका मारा कार्यक्रमः ।

यही नहीं, में एक बात की ओर और ध्यान दिलाना चाहता हं कि माननीय अण्णादर साहत ने कहा कि हम हिसा के विरोधी है और सारे देण के साथ और इस सदन के साब यह कहना चाहेंगे कि हिसा की प्रवृत्तियों को दबाना चाहिये। लेकिन जिस समय तमिलनाड में मदास में, आन्दोलन चल रहा था तब उन्होंने जो बयान दिया विद्याधियों को यह कहने व लिये कि जाति से रहो, वह बयान क्या था ? उन्होंने यह कहा अपने बयान में कि तमिलना ह के विद्यायियों को इस बात के ऊपर फला होता चाहिये और इस बात परसंतोयहोगा चाहिये कि जो काम पुरा हो चका था, उसको उन्होंने अपने काम से अधुरा कर दिया। अगर यह हिमा को भड़काना नहीं है, अगर यह मार-पीट. का भड़काना नहीं है, अगर यह आग जनी

^{†[]} Hindi Transliteration,

को भड़काना नहीं है, अगर यह लुट को भड़-काना नहीं है, तो किस तरह से हिसा, आगजनी, लट और मारपीट को भडकाया जाता है ? मैं इन बातों को प्रारम्भ में इसलिये कह देना वाहता हं कि भारतीय राजनीति में, संसदीय लोकतंत्र में जहां अच्छाइयां है, वहां हमें इन काले बादलों को भी देखना चाहिये। बार बार इस बात का जिक्र किया गया है कि श्रीमान लाल बहादर जी का दिल ऊंचा होना चाहिये और उनको लोगों के दिल जीतने की कोशिश करनी चाहिये। मैं इस पर बाद में आऊंगा। और बातें प्रारम्भ में मैने इसलिये कहीं कि आप देखें कि इस तरह से बातों को कहा जाता है ।

2007

हमारे दूसरे मिल भूपेण गुप्ता जी ने कल इस बात पर बड़ा जोर दिया कि जो वाम पक्षी कम्यनिस्ट गिरफ्तार हये हैं, इससे बड़ा अधर्म इस संसार में कोई नहीं हो सकता और सब से बडा पाप अगर माननीय नन्दा जी ने किया है. तो यह किया है। जितने भी विशेषण हो सकते हैं, उन्होंने लगाये उस आलेख के ऊपर जो इस सदन के सामने रखा गया है और कहा कि क्या सबत है। मेरे पास और तो कोई सब्त नहीं है-मुझे अफ़सोस है कि माननीय भपेण गप्ता जी इस समय यहां मौजद नहीं है—लेकिन मेरे पास सबत के लिये उनकी पार्टी का एक अखबार है। यह अखबार है "न्य एज"। इस अखबार में जो उनकी पार्टी की रिपोर्ट बम्बई में शाया हुई है और जिस पार्टी के नेता हैं श्री भूपेश गुन्ता, उसमें कहा गया है कि यह जो कम्यनिस्ट पार्टी का एक वर्ग है. वह चीनी आक्रमण के बाद से उस नीति का विरोध करता रहा है, जिस नीति को हन मानते थे कि देश की रक्षा में हुनें हुकुमत का साथ देना चाहिये। यही नहीं, इसमें एक जगह पर इस वात पर भी नाराजगी जाहिर की गई है कि जिस समय चीनियों के खिलाफ हमारी नीति को बल देना चाहिये, हिन्द्स्तान की सरकार चुप बैठी हुई थी और यह चाहती थी कि जो कम्युनिस्ट पार्टी में फुट डालने वाले

लोग है, उनको बढावा मिले। यह दक्षिण पंथी कम्यनिस्ट पार्टी का अधिकृत बयान है, जिसके नेता भवेश गप्त जी हैं और वहीं भूपेश गप्त जी कहते हैं कि क्या सबत है माननीय गलजारी लाल नन्दा के पास । मैं नहीं जानता उनके पास कोई सबत है या नहीं। क्या यह सबत --- "न्य एज" अखबार--- जिसमें उनकी पार्टी की रिपोर्ट छपी है, क्या यह सबत काफी नहीं है ? और अगर यह काफी सबत नहीं है तो दूसरा सबत मैं बताना चाहंगा । अभी तीन या चार दिन पहले, मैं निश्चित तिथि तो नहीं बतला सकता-वामपंथी कम्यनिस्ट पार्टी के नेता ई० एम० एस० नम्बदरीपाद ने केरल की एक इलेक्शन मीटिंग में कहा कि यह सही है कि हमारी पार्टी के लोगों ने माओ त्से तंग की फोटो लगाई थी। उन्होंने यह भी कहा कि हमारे अंदर एक वर्ग ऐसा है जो हमारे लिये कठिनाइयां पैदा कर रहा है और चीन का साथ दे रहा है। यह नम्बदरीपाद का कथन है, जो लेफ्ट कम्यनिस्ट पार्टी के लीडर हैं, और कहते हैं कि वह वर्ग छोटा है. उसके लिये सारी पार्टी को बदनाम और परेणान नहीं करना चाहिये। मैं अपने माननीय मिल से पुछना चाहता हं कि क्या कोई भी सरकार, कोई भी हकमत. जिसके राज्य में एक तरफ यह कहा जाय कि देश एक नहीं है, देश का टकडा कर दिया जाय, जिसमें यह कहा जाय विधान की कापियां जला दो और दूसरी तरफ यह कहा जाय कि इस देश में जो आक-मणकारी होकर आया है वह सही मानों में समाजवाद का अलमबरदार है, क्या हकमत में यह बद्धित किया जा सकता है। मुझे अफ-सोस है, मझे खेद है कि इस हकमत में बातों को छिपाया जा रहा है। भषेश गप्ता जी बहत प्रसन्न होते थे जिस समय माननीय अटल बिहारी वाजपेयी जी ने माननीय डाह याभाई पटेल से यह सवाल पुछा था कि बैक आफ इंडिया में किन लोगों का अकाउन्ट है और कम्यनिस्ट पार्टी को बैंक आफ चाइना से क्या मिलता है। उस समय हमारे माननीय वित्त मंत्री ने इस बात को छिपाया था। अगर उन बातों को

[श्री चन्द्र शेखर]

िष्पाया नहीं गया होता और कम्युनिस्ट पार्टी के लोगों को मुल्क में बढ़ावा नहीं दिया गया होता तो यह अवसर नहीं मिलता कि माननीय भूषेण गुप्ता भी उठ कर खड़े होते और कहते कि माननीय नंदा जी ने गुलत बात की है।

एक और उदाहरण देता हूं। 1963 में जब भाषा विधेयक आया. माननीय भपेण गप्ता जी ने क्या कहा था? उन्होंने कहा कि मान-नीय अण्णादरै जी और माननीय राज-गोपालाचारी जैसे लोग ब्रिटिश साम्प्राज्यवाद के एजेन्ट हैं और उन्होंने यह कहा था कि--माननीय भूपेण गुप्ता की स्पीच मेरे सामने है -- कि मुझे इस बात के लिये शर्म है कि मैं हिन्दी सीख नहीं पाया। मगर आज श्री श्रणणा-दुरै से भूपेश गुप्ता एक बात पर सहमत हैं कि माननीय गलजारी लाल नंदा को किस तरह बदनाम करें, उनको किस तरह दनिया की नजरों में जलील दिखाएं। मैं आपसे कहं कि ऐसी स्थिति में इस देश के सामने, समाज के सामने और हम सब के सामने एक सोचने की बात हो जाती है कि हमको क्या करना होगा। और मैं यह भी कहना चाहंगा कि भपेण गप्ता जी को इसके पहले कि नंदा जी से अपील करते, चाहिये था कि डांगे साहब से अपील करते कि यहां की वाम पंथी कम्यनिस्ट पार्टी के बारे में जो उन्होंने बयान दिये हैं, और जिनको कि अखबारों ने छापा है, उन वयानों को देना बंद कर दें।

(Time bell rings.)

श्रीमन्, भाषा के ऊपर भी मुझे थोड़ा सा कहना है। आपकी आजा से मैं थोड़ा वक्त और लूंगा। माननीय मुकुट बिहारी लाल साहब ने जो प्रजा सोगलिस्ट पार्टी के नेता ह और जो मेरे गुरु भी रह चुके हैं—मुझे अफसोस है वे इस समय यहां नहीं हैं—उन्होंने कहा कि चौथी पंचवर्षीय योजना तृतीय पंच-वर्षीय योजना से भी अधिक प्रतिक्रियावादी योजना है। उनकी स्पीच से मुझे हंसी आई कि राजनीति गास्त्र के विद्वान होकर उन्होंने यह कहा कि समाजवाद गब्द का नाम चौथी पंचवर्षीय योजना की रिपोर्ट में एक बार आया या दो बार आया। दो बार आया चाहे एक बार आया, लेकिन हैरत होती है-कोई भी दस्तावेज जो आर्थिक बातों का जिन्न करेगा क्या उसमें हर वाक्य में, सोशलिज्म की बात कही जायगी ? उन्होंने कहा शिक्षा के क्षेत्र में कोई प्रगति नहीं हुई। मेरे पास समय नहीं है इसलिये मैं भाषा के सवाल पर ही कहना चाहंगा । मेमोरेन्डम में सब बातें तो नहीं रखी जातीं, वह तो एक संकेत है कि किस दिशा में हमारा समाज अगले पांच वर्षों में जायेगा। लेकिन प्रोफेसर मुकूट बिहारी लाल साहब ने अगर योजना आयोग ने शिक्षा के ऊपर जो मसविदा तैयार किया है---और उनको लेकर मैं सदन में आया हं-- उनको देखा होता तो उन्हें मालम हो गया होता कि योजना आयोग किस तरह से इस देश में आगे बढ़ रहा है। लेकिन चुंकि वे मौजूद नहीं है और वे हमारे गरुभी है इसलिये में अंत में . . .

उपसभाष्यक्ष (श्री महाबीर प्रसाद भागंब): भाषण काफी हो चुका है। अब टाइम नहीं है। दो मिनट में खत्म कीजिए।

श्री चन्द्र शेखर : महोदय, मैं भाषा के संबंध में कहना चाहंगा। बहत से बजर्ग मित्रों ने कहा कि इसके ऊपर हमें धैयं से काम लेना चाहिये। मझे अफसोस होता है कि सरकार के नेताओं ने भी जरा धैयं से काम लिया नहीं तो मामला बिगड जाता और हमारे माननीय शिक्षा उप मंत्री, भक्त दर्शन जी, बैठे हैं, उनकी तो दुर्दणा हो गई होती। मैं आपके जरिये कहना चाहंगा कि मेरे पास महात्मा गांधी का लेख है। एक बार महात्मा गांधी ने एनी बेसेन्ट से कहा था कि मुझे अफसोस के साथ कहना पडता है कि और वातों में में आपसे मतभेद नहीं रखता है लेकिन भाषा के सवाल पर मेरा कोई समझौता नहीं हो सकता। महात्मा गांधी ने इस बारे में जो लेख 'यंग इंडिया' में लिखा उसकी प्रतिलिपि मेरे पास मौजद है।

दूसरे एक महान् व्यक्ति ने, कविवर रवीन्द्र नाथ ठाकुर ने, यह सवाल उठाया कि अंग्रेजो के सवाल पर कुछ आपको तरजीह देनी चाहिये। इसका महात्मा गांधी ने जो जवाब दिया रवीन्द्र-नाथ टैगोर को, मैं आपकी आजा से उसके दो चार सेन्टेन्स आपकी सेवा में रख देना चाहता हं:

"The canker has so eaten into the society that in many cases, the only meaning of education is a knowledge of English. All these are for me signs of our slavery and degradation."

यह महात्मा गांधी का बयान सन् 1928 का है। उसके बाद महात्मा गांधी ने एक दो बार नहीं, अनेक बार कहा। सबसे बड़ी जो बात उन्होंने कही वह यह कही कि अगर मेरे हाथ में शक्ति हो जाय तो मैं एक मिनट के लिये भी इस बात को बर्दाश्त नहीं करूंगा। आज मुझे आश्चर्य होता है कि महात्मा गांधी के नाम पर, पंडित जवाहरलाल नेहरू के नाम पर हम से धैर्य की बात कही जाती है। महात्मा गांधी का एक बाक्य मैं आपके मामने पेश करना चाहंगा:

"If 1 had the powers of a despot, 1 would today stop the tuition of our boys and girls through a foreign medium, and require all the teachers and professors on pain of dismissal to introduce the change forthwith. I would not wait for the preparation of textbooks. They will follow the change. It is an evil that needs a summary remedy."

तो महात्मा गांधी के इन विचारों के बारे में मैं आपसे जानना चाहता हूं कि क्या इससे भी अधिक धैर्य की पालिसी को. . .

Sum BHUPESH GUPTA: May 1 intervene? When Mahatma Gandhi said this thing the country was not free. The Government was in the hands of an alien power. He was saying what should be done in the schools and colleges. Those were the days

when we were starting national institutions, schools. Rabindranath you have quoted He also said it in the same context.

श्री चन्द्र शेखर: मैं जानता हूं, पुराना इतिहास मुझे मालूम है। अंत में मैं आपसे यह कहूं कि यह एलियन रूप का, विदेशी रूप का सवाल नहीं है, सिद्धांत का सवाल है। माननीय लोकनाथ मिश्र जी की जानकारी के लिये मैं, जो उनकी दृष्टि में एक बड़े भारी विचारक है, उनके विचार रखना चाहता हूं। वह इस प्रकार है:

"Can ihe deliberations of the Central Assembly anti the transactions of the high officers of State and other exercising authority in the Central Government be permitted to be done in English? Obviously not, if we desire democracy to be true in fact as well as in form—if we do not went educated men to be appointed to places of power and influence and conduct their affairs apart from the people and the e'ectorate. To make popular control real, the State language must be one spoken and understood by (arge musses of people . . .

"... Hindi is bound to be the language of the Central Government and the Legislature and also of the Provincial Governments in their dealings with each other and with the Government of India."

यह आप मोच सकते हैं कि उद्धरण जो मैं दे रहा हूं वह मानतीय राजगीपालाचारी ने 1928 में लिखा। आप क्या यह समझते हैं

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): No further please.

श्री चन्द्र शेखर: दी मिनट में खन्म किए देना हूं।

THH VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Wind up in one minute.

श्री चन्त्र शेखर: अन्त में मैं यह श्री भूपेश गुन्त की जानकारी के लिए कहना च.हता हूं कि न केवल गुलामी के दिनों में बिल्क आजादी के दिनों में गीआलस्वामी आयंगर ने श्री एंथोनी ते, श्रीमान चेटियार ने, डा० श्र्यामाप्रसाद मुखर्जी ने और पंडत जवाहरलाल नेहरू ने कहा कि अंग्रेजों को अब वर्दाश्त नहीं किया जा सकता और 15 वर्ष की अर्व घ केवल इसलिए दे रहे हैं कि इस बीच लोग पढ़ लिख कर तैयार ही जाएं। मुझे आश्चर्य है कि इन सारी वातों के बावजूद भी आज इस सबाल की उठाया जाता है और कहा जाता है कि शासन इस चीज को धैर्य से निपटाए।

अन्त में मै एक बहुत बड़े डेमें।कैट, प्रजा-ताबिक, स्टेट्समैन की बात कह कर अपनी बात समान्त करूंगा। अपने लोगों की सम्बी-धित करते हुए उन्होंने कहा था:

"Il is now for them to demonstrate to the world thai those who can fairly carry an election can also suppress a rebellion; that ballots are the rightful and peaceful successors of bullets; and that when ballots have fairly and constitutionally decided, there can be no successful appeal back to bullets; thai there can be no successful appeal, expeet to ballots themselves, at succeed-ing elections. Such will be a great lesson of peace; teaching men that what they cannot take by an election neither can they take by a war; teaching all t'ne folly of being the beginners of a war."

तो उन तमाम लोगों से, चाहे वे चीन की तरफ नजर रख रहे हो, चाहे वे नये पाकिस्तान बनाने की ओर नजर लगाए हुए हों, उनसे मैं बड़े अदब से कहूंगा कि यह संतार के सब से समझे-बूझे सुलझे दिमाग के आदमी एम्नाहम लिकन ने उस समय मजबूर हो कर कहा था जब कि अमेरिकन के कुछ लोगों ने अमेरिकन राष्ट्र की तोड़ने की की जिण्या की।

मैं आपके जरिए अन्त में इस हुक्मत से अपील करूंगा कि यह सवाल जोग का नहीं, यह सवाल कोई गुस्से का नहीं, यह सवाल देश को राष्ट्रीयता को बचाने का है, देश को एकता को बचाने का है और मैं समझता हूं कि हुकूमत को इन पहलुओं के ऊपर कभी झुकता नहीं चाहिए। मैं यह भी समझता हूं कि लोगों को दिकततों को समझना चाहिए लेकिन उस ना यह मतलब नहीं है कि कुछ अग्णादुरै लोगों को, कुछ राजा जो लोगों को इस देश को बबाद करने के लिए छोड़ दिया जाय और इस देश को तोड़ने के लिए सारा बातें करने दी जाएं। अना में मैं बहुत आग्रह के साथ

उपसभाष्यक्ष (श्री महाबीर प्रसाद भागव): आपके कितने "अंत" होंगे।

श्री चन्द्र शेखर: अण्णादुरै माहब से कहुंगा कि वह 'नेणनल हेराल्ड' के सम्पादक श्री चलपति राव को सल ह को मान लें जिसने उन्होंने कहा है कि अण्णादुरै साहब ऐसे लोग और राजा जो ऐसे लोग तूफान पैदा कर सकते हैं, बर्बाद पैदा कर सकते हैं लेकिन उसे पैदा करने के बाद उसे णान्त नहीं कर सकते। घन्यवाद।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Since there is a long list of Members. I will appeal to hon. Members to limit their remarks to fifteen minutes.

KUMARI SHANTA VASISHT (Delhi): Mr. Vice-Chairman, 1 also join our other Members in extending our thanks to the President for his Address delivered to bo h the Houses and we are glad to sc: the progress that has been made in the country in the last one year and I agree generally with the report and sentiments particularly expressed about our late Prim; Minister. I am sure that both the Houses felt the sadness and the sorrow expressed therein. I shall only say a few words. Of course the time is very limited.

First, I would like to say a few words about Delhi, about the negotiations that have been going on between the Central

been have administration keeping the particularly trusting the people to carry on think about it very seriously. We efforts. I beg to disagree on many points in our leaders and the Prime Minister the Executive Councillors. I have said that we neglect any part of India. have not been able to find ourselves in agreement with the Central Government that they would nominate the Executive Councillors and so on. I think the Home Minister is bound by the terms of reference laid down for him by the Prime Minister and the Government of India and I can appreciate his difficulties in this respect.

SHRI LOKANATH MISRA (Orissa): He is in a state of confusion.

KUMARI SHANTA VASISHT: No he is have no choice -except to say that this wiH that in a democracy not help the matters in Delhi, that they will face a lot of trouble and difficul-L12RS/65 -6

Government and the Delhi people and ties and we shall find ourselves quite unhappy very and incapable of handling matters for a very protracted and we have repeated the same, long time and I think it is necessary that they going over and over again over the last almost revise their views, that I they think seriously and one year or a little less, each time we sit sincerely about it. I They have not applied very together we say the same-thing and tfaey say much their j mind or they have not given any the samething and nothing is agreed to. In time to it. They have been too busy with other many respects the Government of India is things and crisis. Though Mr. Nanda has spent a offering only a sort of improved civic good deal of time with us, with all limitations Delhi that are there in his proposals-barring Administration as their own preserve and not that—I think the Government of India has to their affairs in their own way and by their own pointed out to the Government of India and this. For one thing, these proposals are almost other Ministers and the leaders of the as the Cripps Proposals were at that time except that they did not specify that the British Government or His Majesty's Government would nominate the Ministers of be ignorant of these things because these the Central Covernment of the Central Covernment would not specify that the difficulties and problems that we face in Delhi over or a very long time. They cannot be ignorant of these things because these Government would nominate the Ministers of the Central Government in India but they only limited the subjects, etc. We have not unfortunately been able to find any agreement on the various subjects to be transferred to the Corporation or the Delhi Administration or the Executive Councillors. I have said that we not limited the subjects to be transferred to the Corporation or the Delhi Administration or the Executive Councillors. I have said that we neglect any part of India.

> Secondly if Mr. Nanda and the Prime Minister want to make a gift of Delhi to Mr. Vajpayee, then my suggestion is that it should be done very gracefully and very nicely so that the gift should be given to the Jan Sangh Party very gracefully and nicely; otherwise we should try to improve matters . . .

> SHRI A. B. VAJPAYEE: Does it mean that you want a democratic set-up caiv for the Party concerned?

KUMARI SHANTA VASISHT: I am not j one not in a State of confusion. He is one of the of those who think that a democratic set-up well-meaning persons with a Very good heart should be denied to the people or it is only to and a person who wants to carry on his work keep the Congress in power. I believe in very sincerely. Though we may have democracy and I do believe that the Jan Sangh disagreement with him, we can appreciate his or the Communist Party or the Swatantra Party difficulties and what binds him to function in or the Congress Party has an equal right and a particular way but at the same time I would anybody who can keep the masses of people like to say that much as we have great regard with them and who oan deliver the goods to the for the leaders, the Ministers of the Central people has the right to govern and I do not Government and the Government of India, if believe that the democratic set-up is or is not the leaders happen to make an error of for the Congress or other parties. So I am not judgement, the people thereby suffer. We one of those who think like this. I do believe

[KUMARI SHANTA VASIST.]

everybody has an equal right and whoever has the people with him, carries the day. I may also point out another thing that the Government just because the Chief Commissioner and other officers do not pose any irritants or any trouble—they do not meet very frequently and when they meet they just say 'yes, we will do this or that' and they say only a few words to the Ministers and they give them a general idea as to low things are in Delhi, which does not mean very muchjust because they are not irritant enough or they do not pose any outstanding problems before the Government of India or the Prime Minister or the Home Minister, it does not mean that problems are not there nor does it mean that the Administration of Delhi is working very well.

3 P.M.

I am sure that the Home Minister and the Prime Minister are very anxious to improve the state of affairs in Delhi, but very humbly I would like to point out that the Home Minister, who has been the Minister of Planning for a very Ion? time. who has been concerned and connected with the Planning Commission for a very long time, would be very sorry to learn that in the Delhi Administration the implementation of the Five Year Plan has been only to the extent and to the tune of about 30 per cent of the Plan outlay for the first three years and eight months of the Plan period; in other words we see that 60 per cent or 70 per cent of the Plan has not been implemented so far though three years and eight months have gone by.

These are the figures supplied to me by the Delhi Administration covering the various aspects of our Five Year Plan in relation to Delhi. I am not giving the figures; these are the figures given by the Delhi Administration, and the position is that up to last November the implementation of the Five Year Plan was only to the extent of 30 per cent or so, and for the current year, that is, the year 1964-65. the implementation has been only to the tune of 10 per cent of the current year's Five Year Plan outlay, for this year, so 'hat Mr. Nanda would not be happy to

know at all, though planning is so dear to his heart and he is so much emotionally interested in the Five Year Plans, that implementation of the Plan by the Delhi Administration has been much worse tlian the record of the much maligned Corpora tion, which is better than the Delhi Administration whose record in the matter of implementation of the Plan has been only 30 per cent for all the time, up to November last, and only 10 per cent implmentation for the current year. And I think, as far as the other things are concerned, which are very favourite subjects of the Home Minister, it is very well known, the corruption in the transport department, in the courts, in the police dealing with law and order, and so on, so that to think that everything is all rigl;' with the Delhi Administration is not at ali correct; it is not at all a satisfactory state of affairs. The developmental progress has also been somewhat limited. There also the work is not so satisfactory as the people would like it to be; the floods are there, or the fires or the prices and food.

As far as corruption is concerned I may say that, though Shri Guizarilal Nanda puts a lot of faith in the Delhi Administration and its working. I may say that it was conveyed even to the members of the Sadachar Committee that, when the foodgrain shops were raided, when they had tried to see the stocks and so on, when the Chief Commissioner of Delhi at thai time was very anxious to convey through a press conference that nothing irregular was found and so on and so forth. But it is within my knowledge as well as also the knowledge of the members of the Sadachar Committee that the foodgrain dealers had conveyed to the members of the Sadachar Committee that the grain dealers had given a lot of money to the police and other departments, and that matter had been finished. What the members of the Sadachar Committee did about it, 1 cannot say. But this is a fact. 1 agree that the Corporation has not done certain things very well. But what is the trouble? The trouble is that there is no money; there is no money to have a larger fleet of buses, or the Punjab Government does not consider it proper to give us our requirement of power or to control the water that is supplied here from Punjab.

is great scarcity in the water coming I to Delhi, happened, and who then expressed their because they do not discharge j enough water feelings in a very sort of outspoken or even from their canals, and after June, when the violent manner. Of course nobody really rainy season starts, they j discharge too much appreciates Violence in any form at any time, water of it that Delhi gets all the floods. various troubles like this. 1 are enumerate them even further, but I do not think like to learn it freely, and to take to it of their it is necessary, but I do feel that we have own free will and free choice, and with a informed the Government of India time and certain amount of affection for the language. again about the very serious situation When it is imposed on the people, they never that j obtains in Delhi, and if anything learn the language with affection, nor do they goes wrong, we would not be answerable for develop any kind of affection or appreciation j that, and I think the Government of India for the language. I do feel that it should be left should This is their problem and their j can, how they can. baby and we would not be concerned with it. We have done our best and we function there sometimes in spite of the Central Government, not because of the Central Sometimes we function there in spite of all the difficulties we face from them and elsewhere. We face the various political parties with us, a meeting of minds, in understanding and a lot of courage and so on, but that is all appreciating people from other regions, and our effort. We do want the Central Govern- we have also neglected it in the North, we ment and the leaders of the ruling party to extend to us all the help and assistance necessary to manage properly.

I would now say a few words about the language controversy. Of course I need not say much but I do believe that the feelings expressed by the people of the I South were genuine and they were true.

SHRI LOKANATH MISRA: -Say something about the news of the day.

KUMARI SHANTA VASISHT: I do believe that they were genuine and this anxiety on their part was real it was real to them and they were worried about it, and I think we should have anticipated that to the people to whom Hindi was not become very familiar, to them who have not learnt it so extensively, it would pose a certain amount of anxiety to have a language imposed upon them, or even a feeling that it was imposed upon them, whether it was or it was not, and my sympathies are definitely and very much for the people of the

Sometimes till the month of June or so, there South, who felt agonised by the things that There is so much trouble arising out and we don't either, but I do realise that it is There for the people of the South, for the non-Hindican speaking people to learn the language as they look into it and do something - to them, in a way to take to it as well as they

ihe President's Address

At the same time, I also feel that we, Hindi-Government. speaking people should also try to learn the languages of the South, of other States, so that there can be a greater communication between only concentrate on our own language, feeling very complacent that we need not learn other the things of Delhi languages because Hindi is there and we have only to learn Hindi. I am very glad that the two Ministers thought it proper to resign to identify themselves with the feelings of their own people, of their own States. I am glad that somebody in the Ministry has the guts and life enough in him to offer the resignation of his portfolio, forgets about the chair of high office and identifies himself with the people at large. Basically I think the Government is and should be a reflection of the fears and aspirations and ambitions and hopes of the people. If at any time anybody feels that what the Government is going to do, or is likely to do is not in harmony with his line of thinking, he should have conviction enough, he should have life enough in him, he should have the feeling in him to leave the chair and get out .

> SHRI A. B. VAJPAYEE: And then come again.

> KUMARI SHANTA VASISHT: Well, anybody who will stand for his own people

should come again. It would be a disgrace if people stick to . . .

SHRI BHUPESH GUPTA: In the case of Delhi, if all the Delhi Congress M.Ps, say. "We resign on the issue of the set-up of Delhi". I think matters will move.

KUMARI SHANTA VAS1SHT: Mr, Bhupesh Gupta, I do not need your advice. Thank you very much. I have my own brain to think with.

SHRI BHUPESH GUPTA: t am sure you have.

KUMARI SHANTA VASISHT: Thank you very much.

(Interruptions)

I am glad that the two Ministers identified themselves with the people at large and they expressed their anxiety and resigned their portfolios. I appreciate their stand; I do not look upon their resignation letters as any type of stabbing in the back, or anything of the sort. I do not know any more politics, as to what is behind it. On the face of it, from what I can see as an ordinary person, I appreciate what they did, and I am glad that they stood by their own people, and I respect them even more that they did such a thing. I am not one of those who think that this was a very wrong thing, something very bad, and they should not have done it. I do not see that the Ministers are here only to say, "Yes", to everything that goes on. I think sometimes they should act in that manner; if they feel differently, then they should say so.

[THE DEPUTY CHAIRMAN TN THE CHAIR.]

SHRI BHUPESH GUPTA: You have got all the five M.Ps, in Delhi belonging to the Congress Party who think differently in the matter of the set-up of Delhi. I do not know if you along with them will resign your seat on the question of Delhi.

KUMARI SHANTA VASISHT: I am glad that another Minister, Shrimati Indira Gandhi, went there, was on the spot there. She studied the situation and saw what was happening there, and she did say that this

whole situation needs some rethinking. I am glad that she has the independence to relate this whole thing, tell about the situation, and then help in whatever way she could possibly do or, for that matter, -the great Shri Kamaraj, who spoke very independently also, because I think there should be some people who should get out of these shackles and these things which bind you to rules, regulations and all sorts of things.

SHRIMATI C. AMMANNA RAJA (Andhra Pradesh): The party has no Shackles.

KUMARI SHANTA VASISHT: The party forms the Government; it is not the Government that controls the party. The party's policies are carried out by the Government there. The policies and programmes are laid down in the party arid then they are carried out by the Government. Tt is a wing of the party. It should be so. So T am glad that big leaders' did take independent 'action and did independent thinking about it.

I do believe that the food situation has improved now. The Government has controlled the food situation recently and I am very glad Shri Subramanian! had applied his riu'nd and heart to the solution of this problem and the situation has taken a turn for the better now. I hope and pray that the Government will sincerely and seriously continue to apply their mind to this problem and in spite of various pressures they will not deviate from it. I say this because if the food policy fails and if it continues on a harvest to harvest basis or a shipment to shipment basis, then things will take a very serious turn.

I would suggest that the Government of India and particularly the Food Ministry—it is really more the whole Government of India than the Food Ministry alone—they should have a proper policy and they should stick to their current policy and continue to maintain their hold on the food situation so that everybody is assured of a supply of the essential commodities, foodgrains and all the rest of it. If the situation takes a

bad turn, if it is not controlled, I think the entire Government will be in great trouble and will be in hot water and I doubt whether they will be able to survive such a crisis any further. So I suggest that scrupulously and sincerely and seriously as was done in the past, they should deal with this food problem. There is tbe question of prices. Prices have also gone up very much and this is causing hardship to the people and the Covernment should do something to control the prices and see that they do not continue to rise.

THE DEPUTY CHAIRMAN ■ Your time limit is over.

KUMARI SHANTA VAS1SHT: I will take only one more minute. Madam.

Though the Finance Minister has issued so many concessions and other things, I s.m not sure that the people who should show reductions in prices etc. will really do so. 1 think the prices will remain as they are now. in spite of the concessions given. In that case, I think it is just as well that they withdraw these concessions. Ii' the consumers and the ordinary people do not get the effect of these concessions, then for whom are these concessions meant? If they are meant only for other sections of the people and not for the odinary people, then these concessions are of no use. So I feel that the Government should keep a close watch on this matter and I think thai is very necessary.

On the language question, just one word. I forgot to say it. All these years we i were hearing from Gandhiji,—and since l Shri Chandra Shekhar mentioned Gandhiji and Panditji and other leaders I may say i it-Gandhiji and others were talking in terms of Hindusthani. Gandhiji's speeches , were always in Hindusthani or ordinary Hindi which was understood by all and which was understandable to all. But now in this country near Delhi and Punjab, I know that Shri Atwal will agree with me, people, do not understand the Hindi that is now going on today. We do not understand the All India Radio Hindi broadcasts arid the government Gazettes and other papers

that the Government is issuing. I think the language used in all this should be simple Hindi. But what is now given out, most of our people do not understand this Hindi in Punjab and Delhi. We don't know what kind of a Hindi it is that is going on. And now in the process we have even forgotten Urdu. I think for the Punjab and Delhi people, Urdu is almost their own language. They cannot say anything without using a few couplets from Urdu or Persian. So much is this language part of our people. But this language is neglected very much. We had tried in Delhi to do something about this but the Government was not enthusiastic about it. It should be more enthusiastic about it. I think we should take to Hindusthani and not go on with the Hindi which we do not understand. The A.I.R, broadcasts the people are not able to understand. They do not listen to them. Even I do not listen to them. I think we should encourage Hindusthani and also Urdu.

श्री ए० बी० वाजपेयी: महोदया, मझे खेद है कि राष्ट्रपति जी के अभिभाषण के समय हमारे दल के सदस्य उपस्थित नहीं रह सके। हमारी इच्छा थी कि 26 जनवरी, सन 1965 के बाद राष्ट्रपति जो अपना अभिभाषण अंग्रेजी में न करते। यदि तेलग भाषा में बोलने में उन्हें कुछ कठिनाई थीं और हम इस तर्क से सहमत नहीं है कि हमारा संविधान उन्हें तेलग भाषा में बोलने से रोकता है, तो वे उपराष्ट्र-पति जी से अपना भाषण पढ़ने के लिये कह सकते थे। इससे हमारे राष्ट्रपति जी उस परेशानी से भी बच जाते, जो आंखों की कमजोरी के कारण बाद में उनकी हुई। अगर अभिभाषण उपराष्ट्रपति जी द्वारा पढा जाना है. तो हिन्दी का भाषण पहले पढ़ने में कोई आपत्ति नहीं होनी चाहिये। लेकिन हमारी अनपस्थिति से कोई यह अर्थ लगाने की भल न करे कि हम राष्ट्रपति जी के प्रति सम्मान और आदर की भावना रखने में किसी से कम हैं। यदि हमारे देश में कोई ऐसा व्यक्तित्व है जिसके प्रति सभी देशवासी, चाहे वे किसी भी दल के हों. किसी भी बर्ग के हों, आदर रखते हैं, तो बह इयक्तित्व हमारे राष्ट्रपति जी का है।

[श्री ए० बी० वाजपेयी]

हम कामना करते हैं कि उनकी आंख का आप-रेशन सफल हो और वे पूर्ण स्वस्थ होकर हमारा मार्ग दर्शन करें।

मद्रास में भाषा के नाम पर जो उपद्रव हथे हैं, उनकी उच्च स्तरीय अदालती जांच होती चाहिये। एक कांग्रेस के सदस्य ने भी आज यह मांग की है और मैं समझता हूं कि मेरे मिल अणणादुरै जं: भं: इस मांग से सहमत होंगे कि इस बात की जांच की जानी चाहिये कि उपद्रवीं के पीछे किसकी प्रेरणा थी, किसकी योजना थी। और किसकी तैयारी थी, भावनाओं का भड़-कना में समझ सकता हूं और हमें भड़की हुई भावनाओं को गांत करने पर विचार करना चाहिये। लेकिन इस उपद्रव के दौरान में कुछ ऐसे कांड हुये हैं. जिनको केवल भावनाओं का परिणाम कह कर नहीं टाला जा सकता। पांडिचेरी स्थित अरविंद आश्रम पर हमला किया गया। जिस कमरे में योगी अर्रविद 25 वर्ष तक तपस्या करते रहे, उसकी खिड़-कियां तो ही गई, महिलाओं और बच्चों के साथ दृष्यंवहार हुआ। अरविद आश्रम पर आक्रमण का क्या कारण था ? अरविंद आश्रम कोई सरकारे; संस्था नहीं है । अरविंद आश्रम पांडीचेरी में हिन्दी भाषा का प्रतीक भी नहीं है। मगर अरविंद अक्षम पर हमला हुआ और आश्रम के निवासियों ने यह आरोप लगाया है कि यद्यपि वहां के पुलिस आफिसर, सरकारी अधिकारी जानते थे कि कोई इस तरह की घटना होगी, मगर उन्होंने पुरा प्रवन्ध नहीं किया। 12 तारीख के लिये वहां आम हड्ताल का नारा दिया गया था, लेकिन 11 तारीख की पांडीचेरी में पुलिस गायव थी और उपद्रवकारियों ने 11 तारीख की रात में ही आश्रम पर हमला किया। इस बात की जांच होनी चाहिये कि पुलिस का बन्दोबस्त पुराक्यों नहीं था।

माताजी कहती है कि अरबिद आश्रम से विरोध रखने वाले चार तत्व है। एक तो मिलिटेंट कैथोलिक्स है। उन्होंने सभी कैंथों लिकों को शामिल नहीं किया। वे कहती है कि कुछ लड़ाकू कैंथों लिक्स है, जो अर्रावद आश्रम को सहन करने के लिये तैयार नहीं हैं। दूसरे कम्युनिस्ट हैं, जिन्हें वह आश्रम फूटों आंखों नहीं भाता। लेकिन माता जी ने यह बुद्धिमानी की है कि उन्होंने कम्युनिस्टों में, बायें और दायें की बात नहीं की, जो हमारी सरकार कर रहीं है। और हमारे मिल श्री अण्णादुरै क्षमा करें, माता जी ने डी एम० के० का भी नाम लिया है और उन्होंने यह कहा है:

"D.M.K, who cannot tolerate the presence on their soil of people coming from the north."

चौथे कुछ ऐसे लोग हैं जो यथास्थित वादी हैं और किसी भी परिवर्तन को पसन्द नहीं करते । उन्होंने मिल कर आक्रमण किया ।

उपद्रवों के अन्तर्गत और भी: अप्रिय घटनाएं हुई, गांधी जी की मूर्तियां तोड़ी गई, राजध्वज का अपमान हुआ और डा॰ राधाकुल्णन की अमेजी पुस्तकों की लाइबेरी अगिन की मेंट चढ़ा दी गई। ये प्रवृत्तियां देश के लिए घातक है। दक्षिण में अगर भाषा के प्रश्न पर कुछ गलत फहमियां है, भ्रान्तियां है, कुछ लोगों के दिल में शक हैती उन्हें दूर करने के लिए सरकार अवश्य कदम उठाए और किसी भी उचित कदम में हम शासन का साथ देंगे लेकिन उपद्रवकारियों के साथ, हुल्ल इबाजों के साथ, हिंसा और हत्या करने वालों और सत्ता की चुनौती देने वालों के साथ समझौता करने का परिणाम अच्छा नहीं होगा।

महोदया, श्री अण्णादुरै ने यह सुझाव रखा है कि हमारा केन्द्र बहुभाषो होना चाहिए, 14 भाषाओं में यहां राजकाज चले। मैं इस सुझाव के खिलाफ नहीं हूं लेकिन मैं यह नहीं समझ सका कि 14 भाषाओं में राजकाज चलाने की तिथि को, तारीख को बहु आगे क्यों बढ़ाना चाहते हैं और वह अंग्रेजी को क्यों बनाए रखना चाहते हैं। सभी प्रान्तीय भाषाएं राष्ट्रीय भाषाएं हैं, इस सम्बन्ध में कोई मतभेद 2027

नहीं होना चाहिए। भारत की जितनी भी भाषाएं हैं वे हमारी राष्ट्रीय भाषाएं हैं, वे हमारी अपनी है, उनमें हमारी आत्मा का प्रतिबिग्व है, वे हमारी आत्माभिव्यक्ति का साधन है, कोई उनमें छोटी या बडी नहीं, बहुत सं: भाषाएं जें। संविधान में लिखें। नहीं हैं, वे भी हमारी भाषाएं हैं---मैं इस सदन में सिधी भाषा की वकालत करता रहा है, मेरा एक विधेयक सदन के सामने पेश है--लेकिन क्या अब भी हमारी सभी भारतीय भाषाएं विकसित नहीं है। अगर बंगाल में बंगला में, केरल में मलयालम में, आंध्र में तेलुग में, कर्नाटक में कन्नड में राजकाज चल सकता है तो सब 14 भाषाओं में केन्द्र में राजकाज क्यों नहीं चल सकता ? या श्री अणणाद्रै ने 14 भाषाओं के लिए जो प्रेम प्रकट किया है वह अंग्रेजी को वनाए रखने के लिए है ? 14 भाषाओं में काम चले तो व्यावहारिक कठिनाइयां आएंगी और हमें उन पर विजय प्राप्त करनी नाहिए मगर उसके लिए अंग्रेजी की वकालत की जाय यह मैं नहीं समझ सकता।

थीं अण्णादरै को तामिल भाषा का अभि-मान है। मैं उनके अभिमान की कद्र करता हं मगर उन्हें यह नहीं भूलना चाहिए कि हमें भी हिन्दी भाषा का अभिमान है। हमने दिल्ली में तामिल मर्दाबाद के नारे नहीं लगाए मगर मद्रास में हिन्दी मदिबाद के नारे लगे। हिन्दी ने मद्रास का क्या बिगाड़ा है ? मद्रास के लोग इस शासन के खिलाफ हो सकते हैं कित मद्रास के लोगों को हिन्दी भाषा का विरोध नहीं करना चाहिए। मैं अगर दिल्ली में तामिल मुर्दाबाद का नारा लगाऊं तो मेरे मिव श्री अणणाद्दरै की क्या लगेगा ? मगर उन्होंने हिन्दी मुर्दाबाद के नारे लगाए, हिन्दी का अपमान हुआ, और वह चाहते हैं कि भावनाएं न भडकें। अगर हमें सभी भाषाओं की कद्र करनी है ती उन भाषाओं में हिन्दी भी आती है, केवल तामिल नहीं। तामिल समृद्ध भाषा है मगर एक क्षण के लिए भी मैं यह मानने को तैयार नहीं हं कि हिन्दी एक समृद्ध भाषा नहीं

है। 1950 ई० में जब संविधान बना उससे पहले मध्य भारत के उच्च न्यायालय में. हाई कोर्ट में हिन्दी में काम होता था। जयपुर में, उदयपुर में अदालत की भाषा हिन्दी थी। हिन्दी सभी प्रकार के भावों को प्रकट कर सकती है। लेकिन एक बात मैं पूछना चाहता हं कि क्या किसी भाषा की काम में लाए बिना, क्या किसी भाषा का उपयोग किए बिना, भाषा का विकास किया जा सनता है, भाषा को समद्ध किया जा सकता है ? क्या किसी की पानी में उतारे विना तैरना सिखाया जा सकता है ? अगर आज अंग्रेजें: समझ है तो इसलिए कि अंग्रेजे। में राजकाज, शिक्षा दोक्षा, अदालती कामकाज, संस्कार, शताब्दियों से चलता आया है। और यदि हमारों भाषाएं कुछ कम विकसित हैं तो इसलिए कि अंग्रेजो की तुलना में इनको विकसित होने का मौका नहीं दिया। एक बार अंग्रेजी हट जाय तो हमारी भाषाएं विकसित होंगी:। भाषा की: प्रतिष्ठा पहले की जाती है उसका प्रचलन बाद में होता है। यदि इजरायल हिन्न भाषा को कन्न से खोद कर खड़ा कर सकता है, उसमें राजकाज चला सकता है, उस भाषा में विज्ञान के नये से नये अनुसंधान कर सकता है, तो कोई कारण नहीं है कि हम अपनी: 14 भाषाओं की विकसित कर के इस लोकतंत्र को सच्चे अर्थों में जनता का राज न बना सकें।

महोदया, सरकार को इस बात की आदत पड़ गई है कि वह प्रश्नों को टाले, लटकाए रखे, उसे और पेकोदा बनाए और फिर इस बात का प्रयत्न करे कि प्रश्न सुलझ जाए। यह आदत सरकार को छोड़नी होगी। यह स्थिति खतरनाक है और नेतृत्व की कमजोरी प्रकट करती है। गोबा का प्रश्न लोजिए। गोबा में आम चुनाब हुए, वहां की जनता ने निर्णय दे दिया है कि वह महाराष्ट्र में मिलना चाहती है। गोबा को विधान सभा ने प्रस्ताव स्वीकार किया मगर केन्द्रीय सरकार अभी उसमें बाधक बन कर बैटी है। मैं चेताबनी देना चाहता हुं—समस्याएं किस तरह से

श्री ए० बी० वाजपेयी

उलझती हैं गोवा इसका उदाहरण है—िक अगर तीन महीने के भीतर गोवा की महाराष्ट्र में मिलाने का फैसला नहीं हुआ तो गोवा में कैयोलिकों और गैर-कैयोलिकों के बीच में संघर्ष होगा। उस संघर्ष के बीज बीए जा रहे हैं, पार्टी के हित के लिए उनको बढ़ावा दिया जा रहा है। किसी भी स्थिति में इस प्रकार की नीति का समर्थन नहीं किया जा सकता। जो कुछ करना है वह सरकार को अविलम्ब करना चाहिए जिससे कि समस्याएं और उलझने न पाएं।

महोदया, आज के अखबारों में उडीसा की बड़ी चर्चा है. सी० बी० आई० की रिपोर्ट छप गई और मंत्रिमंडल की उपसमिति की सिफारिशें भी सामने आ गई, और उनके संदर्भ में हम जब प्रधान मंत्री जी द्वारा दिया गया बक्तच्य देखते हैं तो हमें लगता है कि उडीसा के सारे मामले पर लीवा-पोती करने की कोशिश की गई है। मंत्रिमंडलीय उप-समिति ने मंत्रियों को--श्री विरेन मित्र और श्री पटनायक को-इस बात के लिए दोषी ठहरावा कि उन्होंने अनीचित्य किया-मैं अंग्रेजी जब्द का प्रयोग करूं अगर श्री: अ**णणाद रै** आपत्ति न करें कि उन्होंने "इमप्रोप्राइटी" से काम किया-लेकिन कहा कि अदालती जांच की जरूरत नहीं है, जांच अवोग नियक्त किया जाय इसकी आवश्यकता नहीं है और मामला बन्द कर देना चाहिए। मैं पुछना चाहता हं कि यह किस नाति के. सिद्धांत के आधार पर किया गया? जब आपने मान लिया कि र्श्वा विरेन मिल और था पटनायक अनौचित्य के दोषां है, तो एक तरह से आपने स्वीकार कर लिया कि उनके खिलाफ प्राइमाफेसी केस है, उनके खिलाफ ऐसा मामला है जिसमें कुछ सच्चाई है। आखिर, मंत्रिमंडलीय उपसमिति यह तो तय नहीं कर सकती थी कि जो भी सरकुलर निकाला गया जो भी आदेश दिया गया और उनसे जो श्रीमती मिला को लाभ हआ---लाखों रुपयों का लाभ हआ और

जितना उनको लाभ हुआ उतना ही सरकारी खजाने का घाटा हआ-वह लाभ किस नीयत से दिया गया, वह आदेश किस नीयत से जारी किया गया, यह फैसला करना उपसमिति के लिए सम्भव नहीं था, यह फैसला तो कोई अदालत ही कर सकती है। और मैं चाहंगा कि एक जांच आयोग नियक्त किया जाय जिसके सामने सारा मामला आए। श्री पटनायक ने उपसमिति के निर्णय को चनौती दी है, वे कहते हैं कि उपसमिति की दृष्टि में जो अनौचित्य है, जो इमप्रोप्राइटी है, वह हमारे दिष्ट में अनौचित्य नहीं है, हमने जो कुछ किया वह जनहित में किया और हमने अपने पद का दुरुपयोग नहीं किया। जब यह चुनौती दी जा रही है तो केन्द्रीय मंत्रिमंडल को इसे स्वीकार करना चाहिए। आखिर में तो उप-समिति के सदस्य सभी कांग्रेसी हैं और उन पर यह आरोप लग सकता है कि पार्टी के हितों को ध्यान में रख कर उन्होंने केवल त्यागपव ले कर श्री विरेन मिल को, श्री पटनायक को, सस्ते छट जाने दिया।

Shri BHUPESH GUPTA: Madam Deputy Chairman, even the Prime Minister gave an assurance that a Cabinet Minister should be present in the House. They have got to be here because

THE DEPUTY CHAIRMAN: Yes, the Prime Minister himself had said that yesterday that someone from the Cabinet should be present here all the time. Mr. Singh is here of course but he himself said tfiat j somebody from the Cabinet should be here. Would it be conveyed to the Government?

SHRI LOKANATH M1SRA: That is. Madam, the way the Government is functioning.

SHRI BHUPESH GUPTA: Why not adjourn? Some of them are having tea in the Central Hall. Why not we also do that?

THE DEPUTY CHAIRMAN: Mr. Vajpayee will continue.

SHRI BHUPESH GUPTA: Madarn, I say that the delinquent children of the Cabinet should listen to their Leader at least.

THE DEPUTY CHAIRMAN: Please sit down, Mr. Bhupesh Gupta.

SHRI A. B. VAJPAYEE: Madam, even if they don*t listen to the Prime Minister, they owe a duty to the House. This House should not be treated like this.

THE DEPUTY CHAIRMAN: I agree with Mr. Vajpayee that they owe a courtesy to this House. You please continue the speech.

SHRI CHANDRA SHEKHAR: Let us adjourn.

SHRI LOKANATH MISRA: Madam, there is a suggestion, even from the Congress Benches, that the House should be adjourned.

SHRI BHUPESH GUPTA: I think this time you will be right, Madam, to adjourn the House. Let us adjourn for five minutes.

THE DEPUTY CHAIRMAN; Mr. Vajpayee will continue and we will wait and see. Someone will come. (Interruptions) I have given my decision that Mr. Vajpayee will continue.

SHRI P. N. SAPRU (Uttar Pradesh): You can adjourn the House until someone conies.

THE DEPUTY CHAIRMAN: I have 1 already given my decision.

SHRI LOKANATH MISRA: The consensus of opinion in the House is that it should be adjourned because there is no Cabinet Minister present. There was a ruling from the Chair and . . .

THE DEPUTY CHAIRMAN: I have already said that Mr. Vajpayee car. continue.

the Presidents Address

SHRI BHUPESH GUPTA: It is good of you that you want to hear Mr. Vajpayee.

श्री ए० बी० वाजपेयी: मुझे खुशी है महो-दया, कि आप मुझे सुनना चाहती है मगर कोई मंत्री भी तो होना चाहिये।

उद्योग तथा संभरण मंत्रालय में उद्योग मंत्री (श्री टो॰ एन॰ सिह): मैं सुन रहा हूं, बहुत प्रेम से सुन रहा हूं आपकी स्पीच।

श्री ए० बी० वाजपेयी: आपका प्रेम तो ठीक है मगर वह प्रेम जवाब में प्रकट नहीं होगा। इसलिये जिन्हें जवाब देना है उनको तो यहां होना चाहिये।

SHRI BHUPESH GUPTA: As far as we are concerned, our love is a little higher at least.

श्री ए० बी० वाजवेबी: मैं यह कह रहा था कि मंत्रिमंडल की उपसमिति का फैसला जनता को संबोध नहीं दे सकता। भ्रष्टाचार कांग्रेस पार्टी का कोई पारिवारिक मामला नहीं है। यदि सार्वजनिक जीवन में ऊंचे मानदंड स्थापित किये जाने हैं तो मंत्रियों को न केवल संदेह से परे होना चाहिये बल्कि वे संदेह से परे है यह दिखाई भी देना चाहिये। उस दिन हमारे प्रधान मंत्री ने कहा कि अगर हम जांच आयोग कायम कर देते तब भी क्या होता? स्वर्गीय सरदार प्रताप सिंह कैरों को इस्तीका देना पडा--इससे ज्यादा हम क्या कर सकते हैं ? लेकिन, सरदार प्रताप सिंह कैरों पर भ्रष्टाचार का लांछन लग गया तब उन्होंने इस्तीफा दिया । मगर श्री बीरेन मिला और श्री पटनायक, ये तो मंत्रिमंडलीय उपसमिति के निर्णयों को चनौती दे रहे हैं और वे श्री अतूल्य घोष से अच्छे आचरण का सार्टिफिकेट प्राप्त

श्री ए० बी० वाजपेयी

कर रहे हैं। जो भ्रष्टाचार के आरोप में सत्ता में अलग हट गए उन्हें भी इस बात का पुरा मौका दिया जाय कि वे अपनी निर्दोधिता प्रमाणित कर सकें। मैं समझता हं, मंत्रिमंड-लीय उपसमिति ने इस देश के प्रति, लोकतंत्र के प्रति. और श्री वीरेन मित्र और श्री पट-नायक के प्रति भी, अन्याय किया है कि अदा-लती जांच कायम नहीं की। अभी भी कुछ बिगड़ा नहीं है--सारा मामला एक जांच श्रायोग के सामने जाये। श्री नन्दा ने उस दिन कहा था कि अगर एक सदस्य भी किसी मंत्री के खिलाफ आरोप लगाए तो हम जांच के लिये तैयार है। लेकिन, आरोप ही नहीं लगाए गए हैं बल्कि उन आरोपों में मंत्रिमंडलीय उपसमिति ने भी पाया है कि कूछ दम है। और इसलिये मेरा निवेदन है कि जांच आयोग की नियक्ति से कम से हमारा संतोष नहीं होगा ।

महोदया, श्री अतुल्य घोष का नाम आया तो मैं एक और बात कह दं। अभी राष्ट्रीय रक्षा परिषद का पुनर्गठन हुआ है, उसमें कुछ नए सदस्य शामिल किए गए हैं जिनमें श्री अनुत्य घोष भी एक हैं। उस परिषद में श्री मोरारजी भाई देसाई नहीं हैं, श्री जगजीवन राम नहीं हैं, आचार्य कृपलानी नहीं हैं। श्री अतृत्य घोष लिये गये हैं।

श्री लोकनाथ मिश्र : क्योंकि वे लोग मिन्डी-केट में नहीं हैं।

श्री ए० बी० वाजपेयी: मैं नहीं समझता. क्या परिषद का पूनगंठन सही दिशा में हुआ है ? कांग्रेस का प्रतिनिधित्व वहां पहले से ही ज्यादा है और ऐसे व्यक्ति को लेना किसी भी प्रकार परिषद की प्रतिष्ठा को बढ़ाने वाला नहीं होगा। मुझे खुशी है प्रधान मंत्री जी आ गए हैं ' '

SHRI BHUPESH GUPTA: Now that the Prime Minister has come, I wish to invite

his attention. Yesterday he was good enough to say that in the House a Cabinet Minister should be present but today when we met in the afternoon nobody came and I pointed out

SOME HON. MEMBERS: Mr. Chagla was there.

THE DEPUTY CHAIRMAN: I am told Mr. Chagla was here.

SHRI BHUPESH GUPTA: But then he went away. When he went he saw that there was none. Nobody came afterwards. Madam, through you I would like Mr. Shastri to make his Cabinet colleagues obey him for the sake of a change.

SHRI P. N. SAPRU: Mr. T. N. Singh was here.

SHRI LOKANATH MISRA: He is not a Member of the Cabinet.

श्री ए० बी० वाजपेयी: महोदया, कल एक बात कही गई थी और मैं उसे दोहराना चाहता हं। णास्त्री जी को प्रधान मंत्रित्व का भार संभाले हए आठ महीने से अधिक हो गए। जिस सद्भावना के वातावरण में उन्होंने सत्ता संभाली थी वह वातावरण विगड़ता जा रहा है। जनता में, विरोधी दलों में, यह धारणा घर करती जा रही है कि प्रधान मंत्री को जिस प्रकार दढ़ होना चाहिये, मंत्रिमंडल के और अपने दल के वरिष्ठ सदस्यों के सामने, वह उतने दढ नहीं हो पाते । यदि यह धारणा बढ़ती गई तो देश का क्या होगा, इसकी आशंका करते हए मैं थर्रा उठता हं। मद्रास में एक तुफान उठा । लेकिन अगर सत्तास्द दल के सदस्य उस तुफान के सामने अपने पैर दृढ़ रख कर खड़े नहीं हो सकते तो भाषा के सवाल को लेकर हम कोई भी समझौता कर लें, देश की एकता की रक्षा नहीं होगी। हम चाहें न चाहें, आज कांग्रेस दल इस स्थिति में है कि उसके हाथ में भारत को बनाने और बिगाडने की जिम्मेदारी

आ गई है। प्रधान मंत्री जी एक क्षण के लिये भी यह न सोचें कि वे काशी विद्यापीठ में पढ़े हैं. आक्सफोर्ड में नहीं पढ़े, इसलिये वे अपनी वात मनवा नहीं सकते । वे एक क्षण के लिय भी यह न सोचें कि शरीर से उनका कद छोटा है और वे ताड़ के वक्ष की तरह से बड़े नहीं हैं इसलियें ' '

SHRI BHUPESH GUPTA: Mr. Atulya Ghosh did not enter any University.

श्री ए० बी० वाजपेयी: . . . अपनी वात दृढ़ता से नहीं कह सकते । भाषा के विवाद में उनकी चुप्पी को मैं दोष नहीं देता-यद्यपि उसे दोप दिया जा रहा है। कई पक्षों की वात सुनकर, शांत चित्त से समस्याओं का हल करना, यह कोई ब री बात नहीं है। लेकिन यह धारणा पैदा होने देना कि फैसला मख्य मंत्रियों के हाथ में हो-भारत के भविष्य का निर्णय मध्य मंत्री करेंगे--या कांग्रेस दल के दो तीन सदस्य हैं जो सिन्डीकेट के नाम से जाने जाते हैं. मैं नहीं जानता ऐसा क्यों कहा जाता है. वे फैसला करेंगे तो यह स्थिति बड़ी घातक है। हम चाहते हैं इस संकट काल पर विजय प्राप्त कर हम देश की एकता की, अखंडता की रक्षा करते हुए, आर्थिक विकास के मार्ग पर आगे बढ सकें। किन्तु यदि नई दिल्ली की सत्ता दर्बल हो गई और मध्य मंत्रियों ने सभी फैसले करने का भार अपने ऊपर ले लिया तो फिर एकता को बनाए रखना मश्किल होगा। आज तो मख्य मंत्री कांग्रेस पार्टी के हैं---कल और पार्टियों के मख्य मंत्री आएंगे तब क्या होगा? अंततोगत्वा केन्द्रीय सरकार को. संसद को, फैसला करना पढ़ेगा । मुख्य मंत्रियों से विचार विनिमय करने में कोई आपत्ति नहीं है क्योंकि हर एक नीति को अमल में उन्हीं के द्वारा लाया जायेगा। लेकिन यह धारणा बल पकड़नी चाहिये कि जो भी फैसले होंगे, नई दिल्ली से होंगे, निश्चय ही वे सब के साथ विचार करके होंगे, लेकिन जो फैसले होंगे उनको दृढ़ता के साथ लागु किया जायेगा

अल्पमत को साथ लेकर चलना चाहिये लेकिन अल्पमत के हाथ में निषधाधिकार नहीं दिया जा सकता। किसी एक प्रान्त के हाथ में, किसी एक वर्ग के हाथ में किसी भी समस्या के बारे में हम विटो नहीं दे सकते हैं। यह लोकतंत्र का एक रहस्य है जिसको हमें ध्यान रखना होगा।

the President's Address

महोदया, चीन ने कोलम्बो प्रस्ताव नहीं माने और वह इस दावे को दोहरा रहा है कि हमें भारत की 90 हजार किलो मीटर भिम चाहिये। इस स्थिति में अब भी कोलम्बो प्रस्तावों के साथ बंधा रहने का क्या अर्थ है ? William.

उपसभापति: आप अभी कितना समय लेंगे ?

श्री ए० बी० वाजपेयी: मैं खत्म कर रहा हं। सरकार यह एलान कर सकती है कि चंकि कम्यनिस्ट चीन ने कोलम्बो प्रस्तावों को नहीं माना, अब हम कम्य निस्ट चीन से तब तक बात नहीं करेंगे जबतक वह हमारी सारी भिम खाली नहीं कर देता है और वहां से चला नहीं जाता है। कोलम्बो प्रस्ताब एक सुविधा थे और कोलम्बो शक्तियों का अब भी यह कहना कि हम इन प्रस्तावों को मानें और चीन हठवादिता पर अडा रहे, तो यह उचित मालम नहीं देता है। इस संबंध में भारत सरकार को कडा रवैया अपनाना चाहिये और कहना चाहिये कि हम आक्रमणकारी को उसके आक्रमण के फल का उपभोग नहीं करने देंगे। हम चीन से तब तक आगे बातचीत नहीं करेंगे जब तक कि वह हमारी सारी भूमि को खाली करके नहीं चला जाता है। इस तरह का कदम सरकार की ओर से उठाना चाहिये।

شریمتی انیس قدوائی (اتر پردیش): ڈپٹی چیر مین ۔ سب سے تقریر پر شکریه کی تائید هول -

یه ایک ایسا حادثه تها - جس از (شریمتی انیس قدوائی) -نے دیش کو سہینوں غم و فکر حالات سے نبٹنا تو ہے اور ہر 🚽

the Presidet's

Address

میڈہ صدر محترم نے اپنی تقریر میں انڈسٹریل پیسکی طرف اُ سے بہت زیادہ توجہ دی ہے۔ لیبر ویلفیر کی اسپارٹینس محسوس کی ہے اور ڈسپلن پر زور دیا ہے۔ لیکن پچهلر دنوں هیوی انڈسٹریز میں امن و اسان کو برباد کرنر گورنمنٹ کی جائیداد کو تباہ کرنر اور انڈسٹری کے سامان کو هتهیار سازی کے لئے استعمال کرکے پروڈ کشن کو نقصان پہنچانے اور قتل وغارت کا جو بهیانک منظر پیش کیا گیا اس کا ذکر کئے بغیر نہیں رہ سكتى ـ

دوهرانا مناسب نہیں ـ نه سہی مگر اتنا ذکر تو کر هی دینا ، کے لئے بد امنی پھیلانے والوں ا ذرا مایوسی ہوئی ۔ ہندوستان کے لئے اور سلک کے غداروں کے بدقسمتی تھی که سموور^{*} کے لئے حکومت نے سزائیں کیا کے منحوس سال میں ہم اپنے

هر سال پریذیڈنٹ کا ایڈریس میں مبتلا رکھا ۔ بہر حال ممارے لئے بحث کا موضوع بن جاتا ہے اور هم اس میں بیتے کٹھنائی کا مقابلہ بھی کرنا ہے۔ ، ہوئے سال کے واقعات اور اگلے سال کے منصوبہ ڈنھونڈھتے ھیں۔ هماری خوش قسمتی هے که هندوستان کا صدر ایک بڑا عالم فكر فلاسفر اور ودوان هے ـ ساتھ ھی وہ ایک بڑی حکومت کے سربراه بهى هيل ليكن وه انسان بهی هیں ــ

اس لئے ہمیں جہاں ان سے یہ امید رہتی ہے کہ انکی انگلیاں ہندوستان کی نبض پر هوں گی وهاں يه بھی توقع رهتی ہے کہ وہ صرف اعدادو شمار ھی نہیں دلوں کی دھڑ کنیں بهی اپنر الفاظ میں سمو سکیں گر ۔ اور یہی وجہ ہے کہ ان ان خوفناک واقعات کو نکی تقریر میں ترقیوں اور کارناسوں کے ذکر کے ساتھ پریشانیوں، نقصان اور ان سب کے ازالہ جاهئر که دسیلن توژنر والوں ا کا کوئی تذکرہ نه سلا، تو تجویز کیں ۔ غنڈوں اور قاتلوں | محبوب لیڈر سے محروم ہو گئر ۔ 2039

لگی هوئی هیں اور جتنا هوتا ا کو پهانسی ملی یا نہیں۔ آگ

پھوٹ پیدا کرنے کا کاروبار کر رهے هيں ان تخريبي اور شرارتي عناصر کے خلاف جتنا سخت قدم اٹھانے کی ضرورت تھی وہ نہیں دوسری بات ان بہت سے بے اٹھائے گئے اس کی طرف بھی سیں ! دهیان دلانا چاهتی هول تیسرا . سوال ہے ان آنے والوں کا اور يهال گهس آئے هيں وہ بھلے هي پاکستان جائين ـ سوال ان کا ہے جو ہندوستان کے شہری هیں ۔ سال ها سال سے اس دهرتی میں آباد هیں ۔ جو تین تین بار یعنی ۲۵۹۰ اور ۱۹۵۲ مين ١٩٦٢ مين اليكشن مين

ھے وہ کافی نہیں کہا جا سکتا۔ ، لگانر والوں کی ٹولیاں پکڑی جا سکیں یا پولیس اس میں میڈم ۔ سحترم صدر نے سوشل 🗼 بھی ناکام رہی اور آگر کے لئر سروسز کو بڑھانے، گرے ہوئے 🔓 کیا حفاظتی انتظامات سخت کر لوگوں کو اوپر لانے پر زور دیا ، دیئے گئے، کڑی روک تھام کا ھے مگر سوال تو ان کا بھی بندوہست ھوا یا نہیں ۔ کچھ ہے جو سماج میں افراتفری اور 🗼 تو اس پسند شہریوں کی تسکین ً کی بات حکومت کو کرنی ہی چاھئے ۔

گھر، ہے در لوگوں کے رہیبیلیٹیشن کی ہے ۔ جو پاکستان، برما، افریکہ، اور سیلون سے اجڑ کر ہندوستان يهاں سے جانے والوں كا ـ سوال لوٹے هيں يا اپنے هي علاقه انکا نہیں ہے جو بے اجازت دوسرے ۱ اور اپنے ھی سلک میں دنگے ملک کے شہری ﴿ هوتے هوئے ، فسادکی بدولت خانمان برباد اور لاوارث ہو جکر ہیں ۔

حالانکه ان آنر والوں کی اور ان اپنے ہی گھر سیں گھر سے اجڑنے والوں کی تعداد لاکھوں تک پہنچتی ہے ۔ کوئی ایک دو آدمیوں کا تو معامله نہیں ہے ووٹ دے چکے ہیں ۔ جن کے | جسے نظر انداز کر دیا جائے۔ پاس لگان کی رسیدیں میونسپلٹی کی ! ان غریب لاوارث اور پردیسی رسیدیں سب موجود هیں اور معمولی 🍐 سب کی نظریں حکومت کی امداد سا کانسٹیبل ان کو پکڑ کر او اعانت اور انصاف و دادرسی پر

Address

 (شریمتی انیس قدوائی) راتوں رات باڈر کے پرمے دھکیل دیتا ہے۔ پچھلر سال پورے ہے ۔ ہر آدمی سے کہا جاتا ہے اپنر انڈین نیشنل ہونر کا سارٹیفیکیٹ پیش کرو ۔ اور سب کے بس کا نہیں کہ وہ ھاری نظر سے گذرے۔ ھم مجسٹریٹ سے تصدیقی سرٹیفیکیٹ ہے سکیں وہ پردھان یا ہی۔ ڈی ا او سے لکھا کر جب پولیس آسام گیا تھا ۔ انہیں دنوں نندا جي هوم منسٹر صاحب کو کا سلسلہ اب بھی جاری ہے ۔

2041

Motion of

Thanks on

آج بھی یہ سوال جوں کا توں ہے کہ وہ ھندوستانی شہری کہاں جائیں جن کو ہندوستان دھکیل دے اور جن کو پاکستان قبول کرنر سے

انکار کر دے۔ ہمارے سامنر ایک ۱۹ ساله لڑکی پیش کی گئی جس کے شوہر کو پاکستان زبردستی روانه کر دیا گیا یه دهاندلی آسام اسٹیٹ میں هوتی اور وه اتنی بڑی دنیا میں اور تھوڑی بہت اب بھی گاؤں والوں کے سہارے آسام جاری ہے۔ ھندوستان کے مستند میں پڑی ہے ۔ ایک بڈھا باپ شہریوں کو ھراسان کیا جاتا ہم سے ملا جس کے دو جوان کمانر والے بیٹوں کو روانہ کر دیا گیا اوز وہ بھیک پر گذارہ كر رها هي ايسر بيسول واقعات نے ایسی تیار کھیتیاں دیکھیں جن کو جانور چر رہے تھے اور ان کے مالک پاکستان بھگا دیئے گئے کانسٹبل کو دکھاتا ہے تو وہ تھر لیکن ان مظلوموں کے آنسو اسے پھاڑ کر پھینک دیتا ہے _ پونچهنر کیلئر بھی دو لفظ کہنا آخر ہروہ ' سال میں ہم تین مناسب نہیں سمجھے گئے ۔ اس مبران پارلیمنٹ پر مشتمل ڈپوٹیشن کا افسوس ہے ۔ یہ اطمینان تو ہر شہری کو ضروری ملنا چاہئر که کسی بھی ہندوستانی شہری 📗 ٹریبونل اپائنٹ کر دیا اور اس سے پر اب بغیر ثبوت و تحقیقات کس قدر ریلیف ملی مگر برعنوانیون ظلم نه هونے پائے گا اور آسام، منی ہور و تری پورہ کے سرحدی علاقه اس وقت تک نه خالی کر لئر جائيں گر ۔ جب تک که اس آبادی کو اندرونی علاقه میں مکمل طور سے بسانے کا انتظام نه هو جائر ۔

نقطه نگاہ سے غلط اور بہت ہی بائیکاٹ سب کیچھ سمجھ سیں آتا اُ کہ ان لوگوں کے لئر ہے ۔ سگر خود اپنے آپ کو لائبریریوں کو اپنی اور سرکاری **جائید**ادوں کو تباہ کرنا کسی طرح سے مناسب نه تها ـ اگرچه ان کی مشکلات کا بہت کعھ اندازہ هم کو بھی ہے وہ جو ایک دیہاتی مثل <u>ھے</u>۔

> جا کے پیر نہ پھٹی بوائی وہ کیا جانے پیڑ پرائی

سو اس مسئلہ کو ان کے جذبات کو انکی مشکلوں کو كعه هم لوگ اردو والر زياده سمجه سكتر هيل جو اپنر هي صوبه میں ایسی مشکل میں گرفتار هيں ـ تو هميں معلوم ھے _ ھندی ایریا میں بدنام هو کر هم کو بهی کیا کچه جھیلنا پڑا ہے۔ وہ تو کہئر ایسی سخت جان هماری زبان تهی که سر هی نه سکی ـ بهر حال سمجھنے اور حل کرنے کی کوشش کی جائے تو گتھی سلجھ سکتی ¦ پر مجبور ہوں کہ جو کچھ

انہوں نے کیا وہ قومی اور ملکی | اس لئے میں پرائم منسٹر سے درخواست کرتی هوں که غلط هے ۔ مظاهره، هر تالين، وه اس كے متعلق يه ضرور بتلائين تک کیا کیا گیا ہے اور کیا کرنا چاہتے ہیں ۔

پریذیڈنٹ نے زبان کے مسئلہ پر ہنگامہ کا ذکر کیا ہے اور پنڈت جی کی یقین دھانیوں کو پورا کرنر کا ارادہ ظاهر کیا ھے۔ اس سلسلہ میں سیں ان کی توجه اس معامله کی طرف بھی کهینچنا چاهتی هوں که جس نے سترہ برس سے کروڑوں انسانوں کو مصیبت میں مبتلا کر رکھا ہے اور جن کی عرض داشت ہم لاکھ دستخطوں کے ساتھ آج بھی صدر جمہوریہ کے توشدخانه يا كولله استوريع مين ا پڑی ہوئی ہے ۔

مدراس اور جنوبی هند کے لوگوں نر جو طریقه اختیار کیا میں اس کی مذست کئر بغیر نہیں اتنا تو ضرور کہونگی که اگر | رہ سکتی ـ ان کی تمام سوشل، ٹھنڈے دل سے ان مشکلوں کو سماجی اور اقتصادی مشکلوں کو ٔ سمجھتے ہوئے بھی میں یہ کہنے

2045

گیا هوتا _ میں اس موقعه پر دو تین لائنیں گاندھی جی کی ، ہے۔ اب وقت آ گیا ہے اہ، مرحوم پنڈت جی نر جو کچھ تھا میں ا<u>سے</u> پیش*ں ک*ر _آ سیوک ۔ ۳۰ جولائی ا ، ۱۹۳۰ سیں گاندھی جی نے یہ لكها تها:_

> 11 کسی صوبه یا ضلع یا جنتا پر ایک بھاشا یا ھندی <u>کے</u> ایک روپ کو لادنے کا جتن کرنا کے لئے زہر ہے ۔،،

یه گاندهی جی کا قول تھا۔ پھر انہوں نے ایک جگہ اور ھندی ساھتیہ سمیلن کے بارے میں لکھا ہے کہ اگر ہندی ساہتیہ سمیلن وابے کہیں که هم تو سنسکرت بهری ہندی ہی چلائیں گے تو سیرے لئر سميلن مر جاتا <u>هے</u> - جو وردها میں ے، فروری کو مشترکه زبان صفحه میں کہے گئے ۔ اس طرح جواہر لال جی نر کہا۔ ایک جگه لکھا ہے:۔ 🚣 ''اس احمقانه جهگڑے کی وجہ سے بڑا غصہ گرسی پیدا

🍦 (شريمتي انيس تمدولئي) حکومت همیشه همیشه کے لئر هر ریجنل علاقائی زبان کو ضروری سمجهتی هوں ۔ ا مطمیئن کرکے اس مسئله کو اس طرح طے کرے کہ یہ خیال ھی دلوں سے نکل جائر کہ زبان یا بھاشا کے نام پریا اس کے بہانے سے هم پر هندی سامراج یا ایرین کلیر مسلط کیا ا جا رہا ہے۔ ایک رابطہ کی سرکاری زبان تو اپنی هونی چاهئر دیش کی سب سے بڑی بھلائی ، اور وہ ہندی ہو سکتی ہے۔ اگر ا<u>سے</u> عوام <u>سے</u> قریب اور سنسکرت کے ودوانوں سے دور کو . دیا جائر ۔ دنیا میں کبھی حکومت نے کوئی زبان نہیں بنائی ہے۔ نه اس کے افسروں نے اس کو گڑھا ہے۔ ڈکشنری نکھنے واہے۔ کئی کئی بھاشاؤں کے عالم ہوتر هیں کمہار کا آوا نہیں ہوتے کہ ان میں لفظ چاک پر گھس کر ، نکالتے رھیں ۔

آج پنڈت جی اور گاندھی جی سب کو یاد آ رہے ہیں ۔ کیا ھی اچھا ہوتا اگر شروع سے ان کے بول یاد رکھے گئے ہوتے اور ٹاندھی جی کے کہنر ا پر ∠۱۹*۹ <mark>سے</mark> ع*مل شروع هو .

''قومی زبان کے بارے سیں جهگڑا کھڑا ھو گیا ہے۔ مجھ سے کہا گیا ہے کہ ہندی ہوگی ۔ جو دیو ناگری لپی سیں لکھی جائے گی ۔ سیں تو کبھی بھی اس پر رضامند نہیں هو سكتا _،،

یه کہنے کا میرا مطلب یه ہے کہ بار بار گاندھی جی کا حواله دیا جاتا ہے اور پنڈت جی مرحوم کا ذکر کیا جاتا ہے ليكن يه كيون نهين كم جاتا که ۱۹۳۷ سے پہلر انہوں نے کیا کیا کہا تھا اور پھر دسمبر ۲۹۹۰ تک انہوں نر کیا کہا ۔ اور اسکو ہم کس طرح ے۔ عمل سیں لائے ۔ ، <u>ف</u> ن

🗥 دسمبر 🚅 ۱۹ میں بھی انہوں نے اس کے متعلق لکھا ہے۔ بہر حال میرا مطالبہ یہی ہے کہ سلک کی پانچ ریاستوں میں جہاں اردو بولی جاتی <u>ہے</u> وہاں اور ا<u>سے</u> دوسری و علاقائی و سرکاری زبان کا درجه دیا جائر اور باقی اسٹیٹ سہاراشٹرا وغیرہ کے ان ضلعوں میں جہاں اردو ہولی جاتی ہے

هو گيا هے ۔ اس لئے رسم الخط کی مشکل حل کرنے کی کوئی صورت نہیں سوائر اسکے که دونوں کو سرکاری طور پر تسليم كر ليا جائر اور لوگون کو اس کی اجازت دی جائر که جس خط سين جاهين لکهين -،، ایک جگه گاندهی جنی اور كهتر هيى اور مستركه زبان صفحه ۱۰۱ اور ۱۰۲ پر ہے:

المسلم ال پیراگراف دیکھا ہے کہ آئیندہ سے اتر پردیش سابق کی سرکاری زبان هندی دیو ناگری رسم الخط سیں ہوگی۔ اس سے سجھے دکھ ِ هوا ۔ انڈین یونین میں جتنے ً مسلمان رهتر هیں اس کے ایک چوتھائی اتر پردیش میں ھیں ـ سر تیج بهادر سپرو کی طرح ببهت <u>ں۔</u> ہندو اردو کے عالم ہیں کیا وہ اپنی لکھائی بھول جائیں گے۔ مساويانه طريقه يسي هے كه اردو رسم الخط كا بهي احترام كيا جائر اور دونوں کو قائم رکھا جائر -،،

گاندھی جی نے ایک اور جگه یه کمها هے۔ L12RS/65--7

(شری متی انیس قدوائی) کہ آئین کی سنظور میں مقامی اور سرکاری میں استعمال هونر کی دے ۔ ھم امید کرتر ھیں کہ ھمارے ارادے پورے ھونگر اور ھم بھاشائی مسئلہ سے بھی خیر و خوبی کے ساتھ نبٹ لینگر _ اصل حیز ملک کا اتحاد هے، ایکتا هے اور زبان بگانگت پیدا کرنر کا ذریعه هوتی هے اگر اس میں کھنڈن پڑے تو هرقیمت پر سلامتی کو بچانر کے لئر کوئی راسته نکالنا ہے ۔ رہے ہندی تو وه تو سرکاری زبان مان لی گئی ہے ۔ آج نه سمی کل سمی اکیلی نه سمی انگریزی کے ساتھ ساتھ سمی ۔ آخر کو زبان تو لکھائی روسن ۔ اردو اور دیونا گری تينوں هوئی هيں ـ يه رہے گا اگر ہم کوئیں کے مینڈک نہیں بننا چاہتر [श्रीमती अनीस किदवई (उत्तर प्रदेश): मैडम डिप्टी चेयरमैन, सब से पहले मैं सदरे जम्हरिया की तकरीर पर शक्तिया की

†[] Hindi transliteration.

तजवीज की ताईद करती हं। हर साल प्रेजि-डेन्ट का एड्रेस हमारे लिए बहस का मौज बन जाता है और हम इसमें बीते हए साल के वाक्यात और अगले साल के मनसुबे ढुंढते हैं। हमारी खशकिस्मती है कि हिन्द्स्तान का सदर एक बड़ा आलमे फिक फलास्फर और विद्वान है। साथ ही वह एक बड़ी हक्मत के सरबराह भी हैं लेकिन वह इंसान भी हैं।

इस लिए हमें जहां उनसे यह उम्मीद रहती है कि उनकी उंगलियां हिन्दुस्तान की नबुज पर होंगी वहां यह भी तवक्को रहती है कि वह सिर्फ एदादो शुमार ही नहीं दिलों की धड़कन भी अपने अलफाज में समरो सकेंगे। और यही वजह है कि उनकी तकरीर में तर-विकयों और कारनामों के जिक्र के साथ परेशानियों, नकसान और उन सबके अजाला का कोई तजकरा न मिला, तो जरा मायसी हुई। हिन्दुस्तान की बदिकस्मती थी कि 1964 के मनहस साल में हम अपने महब्ब लीडर से महरूम हो गये। यह एक ऐसा हादसा था जिसने देश को महीनों ग्रम व फिक में मबतला रखा। बहरहाल हालात से निब-टना तो है और हर कठिनाई का मकाबला भी करना है।

मैडम, सदर मोहतरिम ने अपनी तिकरीर में इण्डस्ट्यल पीस की तरफ बहुत ज्यादा तवज्जो दी है। लेबर वेलफेयर की इम्पोर्टेन्स महसुस की है और डिसिप्लिन पर जोर दिया है। लेकिन पिछले दिनों हेवी इण्डस्टिज में अमन व अमान को बरबाद करने, गवर्नमेन्ट की जायदाद को तबाह करने और इण्डस्ट्री के सामान को हथियार साजी के लिए इस्तेमाल करके प्रोडक्शन को नुकसान पहुंचाने और कत्ल व गारत का जो भयानक मन्जर पेश किया गया मैं उसका जिक किए बगैर नहीं रह सकती।

इन खौफनाक वाकयात को दोहराना मना-सिब नहीं। न सही मगर इतना जिक तो कर ही देना चाहिए कि डिसिप्लिन तोडने वालों के लिए, बदअमनी फैलाने वालों के लिए और मुल्क के गद्दारों के लिए हुकूमत ने सजाएं क्या तजबीज की । गुंडों और कातिलों को फांसी मिली या नहीं, आग लगाने वालों की टोलियाँ पकड़ी जा सकी या पुलिस इनमें भी नाकाम रही और आग के लिए क्या हिफाजती इन्तजामात सख्त कर दिए गये, कड़ी रोक थाम का बन्दोबस्त हुआ या नहीं । कुछ तो अमन पसन्द शहरियों की तसकीन की बात हुकूमत को करनी ही चाहिए।

दूसरी बात इन बहुत से बेघर बेदर लोगों के रिहेबिलिटेशन की है जो पाकिस्तान, बर्मा, अफीका और सीलोन से उजड़ कर हिन्दुस्तान लौटे हैं या अपने ही इलाके और अपने ही मुल्क में दंगे फसाद की बदौलत खाना बरबाद और लावारिस हो चुके हैं।

हालांकि इन आने वालों की और इन अपने ही घर में घर से उजड़ने वालों की तादाद लाखों तक पहुंचती है। कोई एक दो आदिमयों का मामला नहीं है जिसे नजर अन्दाज कर दिया जाए। इन गरीब लावारिस और परदेसी सब की नजरें हुकमत की इमदाद व एआनत और इन्साफ व दादरसी पर लगी हुई हैं और जितना होता है वह काफी नहीं कहा जा सकता।

मैंडम, मोहतिरम सदर ने सोशयल सिंव-सेज को बढ़ाने, गिरे हुए लोगों को ऊपर लाने पर जोर दिया है मगर सवाल तो इनका भी है जो समाज में अफरातफरी और फूट पैदा करने का कारोबार कर रहे हैं। इन तखरीबी और शरारती अनासर के ख़िलाफ जितना सख्त कदम उठाने की जरूरत थी वह नहीं उठाए गये इसकी तरफ भी मैं ध्यान दिलाना चाहती हूं। तीसरा सवाल है इन आने वालों का और यहां से जाने वालों का। सवाल उनका नहीं है जो बेइजाजत दूसरे मुक्क के शहरी होते हुए यहां युस आए हैं वह मले हो पाकिस्तान जाएं। सवाल उनका है जो हिन्दुस्तान के शहरी हैं। साल हा साल से इस धरती में आवाद हैं।

जो तीन-दीन बार यानी सन् 1952, और सन 1957 में, सन् 1962 में एलेक्शन में बोट दे चके हैं। जिनके पास लगान की रसीदें, म्यनि-सिपैलिटी की रसीदें सब मौजद है और मामली सा कांस्टेबल उनको पकड कर रातों रात बार्डर के परे धकेल देता है। पिछले साल परे यह धांधली आसाम स्टेट में होती रही और थोड़ी वहत अब भी जारी है। हिन्द्स्तान के मसतनंद शहरियों को हरासाँ किया जाता है। हर आदमी से कहा जाता है अपने इण्डियन नेशनल होने का सर्टिफिकेट पेश करो। और सब के बस का नहीं कि वह मजिस्टट से तसदीकी सर्टिफिकेट ले सकें वह प्रधान या बी० डी० ओ० से लिखा कर जब पुलिस कांस्टे-बल को दिखाता है तो वह उसे फाड कर फेंक देता है। आखिर 1964 साल में हम तीन मेम्बरान पालियामेन्ट पर म्यतमिल डेप्टेशन आसाम गया था। उन्हीं दिनों नन्दा जी होम मिनिस्टर साहब को द्रिव्यनल अपाएंट कर दिया और उससे किसी कदर रिलीफ मिली मगर बेउनवानियों का सिलसिला अब भी जारी है।

the President's Address

आज भी यह सवाल ज्यू का त्यू है कि वह हिन्द्स्तानी शहरी कहा जाए जिनको हिन्द-स्तान धकेल दे और जिनको पाकिस्तान कबल करने से इन्कार कर दे। हमारे सामने एक 16 साला लड़की पेश की गई। जिसके गौहर को पाकिस्तान जबरदस्ती रवाना कर दिया गया और वह इतनी बड़ी दुनिया में गांव वालों के सहारे आसाम में पड़ी है। एक बढ़ा बाप हम से मिला जिसके दो जवान कमाने वाले बेटों को रवाना कर दिया गया और वह भीख पर गजारा कर रहा है। ऐसे बीसों वाक्यात हमारी नजर से गजरे। हमने ऐसी तैयार खेतियां देखीं जिनको जानवर चर रहे थे और उनके मालिक पाकिस्तान भगा दिए गये थे लेकिन इन मजलमों के आंसु पुछते के लिए भी दो लक्ज कहना मनासिव नहीं समझे गये। इसका अफसोस है। यह इतमी-नान तो हर शहरी को जरूर ही मिलना चाहिए

[श्रीमती अनीस किदवाई]

कि किसी भी हिन्द्स्तानी शहरी पर अब बगैर सब्त व तहकीकात जुल्म न होने पाएगा और आसाम, मणिपुर व विपुरा के सरहदी इलाके उस वक्त तक न खाली कर लिए जाएंगे जब तक कि इस आबादी को अन्दरूनी इलाके में मकम्मल तौर से बसाने का इन्तजाम न हो जाए।

इसलिए मैं प्राइम मिनिस्टर से दरख्वास्त करती हं कि वह इसके मतल्लक यह जरूर बताएं कि इन लोगों के लिए अब तक क्या किया गया है और आग क्या करना चाहते हैं।

प्रेजिडेंट ने जवान के मसला पर हंगामा का जित्र किया है और पंडित जी की यकीन दहानियों को पूरा करने का इरादा जाहिर किया है। इस सिलसिले में मैं उनकी तवज्जी इस मामले की तरफ भी खेंचना चाहती हं कि जिसने सत्तरह बरस से करोड़ों इंसानों को मसीबत में मबतला कर रखा है और जिनकी अर्जुदाश्त 32 लाख दस्तखतों के साथ आज भी सदर जम्हरिया के तोशाखाना या कोल्ड स्टोरेज में पड़ी हुई है।

मद्रास और जनवी हिन्द के लोगों ने जो तरीका अख्तियार किया मैं उसकी मजम्मत किए बगैर नहीं रह सकती। इनकी तमाम सोशल, समाजी, और इक्तसादी मुश्किलों को समझते हुए भी मैं यह कहने पर मजबूर हं कि जो कुछ उन्होंने किया वह कीमी और महकी नुकतानिगाह से गलत और वहुत ही गलत है। मुजाहरा, हड़तालें, बाईकाट, सब कुछ समझ में आता है। मगर खुद अपने आप को, लायब्रेरियों को, अपनी और सरकारी जायदादों को तबाह करना किसी तरह से मना-सिब न था। अगरचे इन की मुश्किलात का बहुत कुछ अन्दाजा हमको भी है, वह जो एक देहाती मसल है।

> "जा के पैर न फटी विवाई। वो क्या जाने पीर पराई"

सो इस मसले को इनके जजबात को उनकी मिकलों को कुछ हम लोग उर्द वाले ज्यादा समझ सकते हैं जो अपने ही सबा में ऐसी मुश्किल में गिरफ्तार हैं। तो हमें मालूम है, हिन्दी एरिया में बदनाम होकर हम को भी क्या कुछ झेलना पड़ा है। वह तो कहिये ऐसी सख्त जान हमारी जबान थी कि मर ही न सकी। बहरहाल इतना तो जरूर कहंगी कि अगर ठंडे दिल से उन मुश्किलों को समझने और हल करने की कोशिश की जाए तो गृत्थी सुलझ सकती है। अब वक्त आ गया है कि हकुमत हमेशा-हमेशा के लिए हर रिजनल, इलाकाई जबान को मुतमैयन करके इस मसले को इस तरह तय करे कि यह ख्याल ही दिलों से निकल जाए कि जबान या भाषा के नाम पर या इसके बहाने से हम पर हिन्दी साम्प्राज्य या एरियन कल्चर मसल्लत किया जा रहा है। एक रावता की सरकारी जबान तो अपनी होनी चाहिए और वह हिन्दी हो सकती है। अगर उसे अवाम से करीब और संस्कृत के विद्वानों से दूर कर दिया जाए। दूनिया में कभी हक्मत ने कोई जबान नहीं बनाई है। न उसके अफसरों ने उसको गढ़ा है। डिक्शनरी लिखने वाले कई-कई भाषाओं के आलम होते है कुम्हार का आवा नहीं होते हैं कि उनमें लफज चाक पर घिस कर निकालते रहे।

आज पंडित जी और गांधी जी सब को याद आ रहे हैं। क्या ही अच्छा होता अगर शुरू से उनके बोल याद रखे गये होते और गांधी जी के कहने पर सन 1947 से अमल शरू हो गया होता। मैं इस मौका पर दो तीन लाइनें गांधी जी की और मरहम पंडित जी ने जो कुछ कहा था मैं उसे पेश कर देना जरूरी समझती हूं। 'हरीजन सेवक', 30 जलाई सन् 1930 में गांधी जी ने यह लिखा था :---

"किसी सुबा या जिला या जनता पर एक भाषा या हिन्दी के एक रूप को लादने का जल्न करना देश की सब से बड़ी भलाई के लिए जहर है।"

यह गांधी जी का कौल था। फिर उन्होंने एक जगह और हिन्दी साहित्य सम्मेलन के बारे में लिखा है कि: "अगर हिन्दी साहित्य सम्मेलन वाले कहें कि हम तो संस्कृत भरी हिन्दी ही चलाऐंगे तो मेरे लिए सम्मेलन मर जाता है।" जो वर्धा में 27 फरवरी को मशतरका जवान सफा में कहे गये। इसी तरह जवाहर लाल जी ने कहा, एक जगह लिखा है :---

"इस अहमकाना झगडे की वजह से बडा गुस्सा गर्मी पैदा हो गया है। इस लिए रसमुलखत की मुश्किल हल करने की कोई सुरत नहीं, सिवाए इसके कि दोनों को सरकारी तौर पर तसलीम कर लिया जाए और लोगों को इसकी इजाजत दी जाए कि जिस खत में चाहें लिखें"। एवः जगह गांधी जी और कहते हैं और मशतरका जवान सफा 101-102 पर है:

"मैंने अखवारों में एक पैराग्राफ देखा है कि आइन्दा से उत्तरप्रदेश सावक की सरकारी जबान हिन्दी देवनागरी रसमुलखत में होगी। इससे मझे दु:ख हुआ । इण्डियन युनियन में जितने मुसलमान रहते हैं उसके एक चौथाई उत्तरप्रदेश में हैं। सर तेज बहादूर सप्नु की तरह बहुत से हिन्दू उर्द के आलिम हैं। क्या वे अपनी लिखाई भूल जाएंगे ? मसावियाना तरीका यहीं है कि उर्द रसमूलखत का भी एहतराम किया जाए और दोनों को कायम रखा जाए।"

गांधी जी ने एक और जगह यह कहा है-

"कौमी जवान के बारे में झगडा खडा हो गया है। मुझ से कहा गया है कि हिन्दी होगी जो देवनागरी लिपि में लिखी जाएगी। मैं तो कभी भी इस पर रजामन्द नहीं हो सकता।"

यह कहने का मेरा मतलब यह है कि बार बार गांधी जी का हवाला दिया जाता है और पंडित जी मरहम का जिक्र किया जाता है लेकिन यह क्यों नहीं कहा जाता कि सन् 1947 से पहले उन्होंने क्या-क्या कहा था और फिर दिसम्बर 1947 ई० तक उन्होंने क्या कहा और उसको हम किस तरह अमल में लाए। L12RS/65-8

दिसम्बर 1947 ई० में भी उन्होंने इसके मृतल्लक लिखा है--बहरहाल मेरा मृतालवा यही है कि मुल्क की पांच रियासतों में जहां उर्द् बोली जाती है वहां और उसे दूसरी व इला-काई व सरकारी जवान का दर्जा दिया जाए और वाकी स्टेट महाराष्ट्र वगैरह के उन ज़िलों में जहां उर्द बोली जाती है मैं हकमत से दरख्वास्त करती हूँ कि आईन की मंजूरकरदा चौदह जवानों को जिनमें उर्द् भी शामिल है अपने-अपने सुबों में मकामी और सरकारी कामों में इस्तेमाल होने की गारन्टी दे। हम उम्मीद करते हैं कि हमारे इरादे पूरे होंगे और हम भाषाई मसले से भी खैर व खबी के साथ निबट लेंगे। असल चीज मल्क का इत्त-हाद है एकता और जवान यगांगत पैदा करने का जरिया होती है अगर इसमें खंडन पढ़े तो हर कीमत पर सलामती को बचाने के लिए कोई रास्ता निकालना है। रही हिन्दी तो वह तो सरकारी जवान मान ली गई है। आज न सही कल सही अकेली न सही अंग्रेजी के साथ साथ सही, आखिर को जबान तो हिन्दुस्तानी ही रहनी है और लिखाई रोमन, उर्द और देवनागरी तीनों होनी हैं। यह हो कर रहेगा अगर हम कुएं के मेंढक नहीं बनना चाहते तो।

"طالب،،: مهوديه سوچتا هول كه که شاید میں ایک بات بھی مبارک باد دیتا هوں ۔ جس دلیری سے انہوں نر سرکاری (شری پیارے لال کریل ''طالب،،) دفتروں میں ہندی کو رائز کرنے کا آدیش دیا اس کے لئر میں ان کو مبارک باد دیتا هول ـ مگر ساتھ میں میں یہ بھی كمنا جاهتا هوں كه جو تحريك اس کے بعد چلی جس سیں کافی جان و مال کا نقصا**ن** هوا اس کو اس سختی سے نہیں دبایا گیا جس سختی سے دبانا چاہئے تها ـ پنجاب میں جس وقت اكاليوں كا ايجيٹيشن چلا اس وقت کانگریس کے پریذیڈنٹ نر کہا تھا کہ ھم کسی طرح سے اپنے سر کو خم نہیں کریں گے اور ھم اس ایجیٹیشن سے قطعی ستاثر نہیں هوں گر ۔ اور پهریمان تک هوا که پیجاس هزار سکه بھائی جیل سیں گئے مگر پھر بھی اس تحریک کو دبا دیا گیا۔ سوال يه پيدا هوتا هے كه يه تحریک کن لوگوں نر چلائی ۔ بہت سی باتیں سننے سی آئی تهين _ كوئى كهتا هي الكه كنسشي ٹیوشن کو امینڈ کیا جائر ۔

[THE VICE-CHAIRMAN (SHRI M. P. BHARGWA) in the Chair]

کوئی کہتا ہے کہ آفیشیل

جائے ۔ جتنے سنہہ اتنی باتیں هیں۔ اس لئے اس بات پر تھوڑی روشني ڏالنا ڇاهتا هون که اس تحریک کے پیچھے کون لوگ ھیں ۔ جنہوں نے اس تحریک کو چلایا اور تشدد سے کام لیا۔ کانگریس کی تحریک کے پیچھے جتنے اصول رہے ہیں شروع سے ہے کر آخیر تک ان میں کانگریس کا یه بهی نصب الیعین رها هے یه بھی مقصد رہا ہے کہ آگے چل کر هندی دیش کی زبان ہوگی سرکاری زبان ہوگی ۔ آج سے نہیں ۱۹۱۸ سے جس وقت مہاتما گاندھی نے کانگریس کی لیڈر شپ لی اس وقت سے وہ اسی نظریہ سے کام کرتے رہے۔ اس وقت کانگریس کے اندر دیش کے کونہ کونہ سے لوگ شامل تھے ۔ اور آج بھی دیش کے کونہ کونہ سے لوگ اس سیں ھیں اور سب پرانتوں کے ھیں ا**س** آرگنائزیشن کے اندر ھر آدمی اس بات کو اچھی طرح سے جانتا تھا کہ ھندی جو ھے وہ دیش کی زبان بنر گی ۔ کانگریس ورکنگ کمیٹی نے کئی دفعه ريزوليشن پاس كيا كه هندی سرکاری زبان هوگی او، لینگویجیز ایکٹ کو اسینڈ کیا

همارے ایم ۔ اے ۔ اور بی ۔ اے ۔ جو که فرسٹ ڈویز**ن** میں پا**س** کرتے ہیں وہ بھی دو دو سو اور دھائی دھائی سو روپیوں کی نو کری ! اس میں کسی قسم کے شک کے لئے ترستے ہیں ۔ جہاں ان کو یه معمولی جگه نہیں سلتی ہے وہاں سینیر کیمبرج پاس آدمی کو 🍴 تحریک بھی نہیں چلی ـ 🏢 باره سو، پندره سو اور دو هزار روپیئر پر نوکری ملتی ہے وہ برٹش فرم سیں نوکری کرتے هیں هندوستانی فرموں میں نوکری کرتے ہیں اور بڑی بڑی غیر سلکی نوکریوں پر وہ قابض ہیں۔ یہی کوالیفیکیشن تو ہے کہ وہ وہ انگریزی فلونٹلی بول لیتے ہیں ـ انگرېزي بولنا كوئي كواليفيكيشن نہیں ہے ـ شیلو مائنڈڈ ھیں دماغ میں کچھ نہیں ہے هندوستانی تهذیب کے ستعلق ھندوستانی کلچر کے متعلق کچھ بھی نہیں جانتے ۔ بس چونکہ ویل ڈریسڈ هیں انگریزی میں بولتر هیں ایک خاص لب و لهجه میں بات کرتے هیں اس لئر بڑی بڑی نو کریاں لیتر هیں ـ آج دیش کی بڑی بڑی نوکریاں آدمیوں کے ہاتھوں میں آ گئی

آزادی ملنر کے بعد اسی زبان میں دیشی کا کاروبار ہوگا ۔ یہ بالكل صاف پاليسى تهى اور کی گنجائش نہیں تھی اس وقت اس کے خلاف کوٹنی

آزادی کے بعد بھی مہاتما گائدهی نے کچھ الفاظ کہر جو میں آپ کے سامنے رکھنا چاھتا ھوں اور خاص کر ان لوگوں <u>کے</u> لئے جو یہ سمجھتے ہیں انگریزی کے بغیر دیش کا کام نہیں چل سکتا ھے۔ دیش میں ایک پرسنٹ یا اس سے بھی کم لوگ ہیں جو کہ اپنر لڑ کوں کو یبلک اسکولوں میں پڑھاتر ھیں مگر ظاھر ہے کہ وہ لوگ گورنمنٹ کے دفتروں پر چهائر هوئر هیں اور وہ جاهتر هیں که ان کے لڑکے جو پبلک اسکولس سیں پڑھ رہے ھیں اور جو که انگریزی فلونٹلی بولتر هیں اور انگریزوں کی طرح سے اپنر کو ڈریس کرتر ھیں ان کی سنوپلی سروسز کے اندر بنی رہے ـ

تمام بڑی بڑی جگمیں ان چند آج وہ لوگ جو سینیر کیمبرج پاس کرکے نکلتر هیں وہ بڑی بڑی ھیں۔ کیا یہ صحیح نہیں ہے کہ ا نو کریوں سی چار جاتر ھیں۔ L12RS/65-9

(شری پیارے لال کریل ''طالب،') آج بڑے بڑے آفیسروں کے لڑکے بڑے بڑے آفیسر بنتر ہیں اور مشکل سے چند لوگ جو کہ مڈل کلاس کے ہیں نیحر طبقہ کے هیں اوپر کی نوکریوں میں پہنچ پاتر ھیں۔ ایسا کیوں ہے اس کہ انگریزی کو بہت بڑی اھمیت دے رکھی ہے۔ ھند*ی*۔ میں بولتر ہیں تو کوئی قدر نہیں کرتا ہے اور انگریزی ہیں۔ بولتر هیں تو واہ واہ کرتر هیں۔ انگریزی بولنا کوئی خاص بات نہیں ہے۔ آپ اپنر لڑکے کو چھ سات سہینے باھر بھیج دیجئے جہاں کہ انگریزی بولی جاتی ہے تو وہ انگریزی ہولنے لگتا ہے۔اور وہ ہم سے کہیں اچھی انگریزی بولنر لگرگا۔ تو هم کیون انگریزی کو آن ڈیو آسپورٹنس دیتر ہیں۔

سہاتما گاندھی نے اس کے ستعلق ۱۹۲۱ میں کہا تھا جب که وه هندی یا هندوستانی کل پرچار کر رہے تھے ۔ سی ہندی یا هندوستاني سين النوئي فرق نمين تہوڑے سے لفظ فارسنی جائيں تو ار**دو** هو جاتي ہے اور تھوڑ<u>ے سے</u> سنسکرت <u>کے</u> ا جائیں تو ہندی ہوجاتی ہے۔ ینگ انڈیا میں لکھا تھا ۔

"English is a language of international commerce, it is the language of diplomacy, and it contains many a rich literary treasure, it gives us an introduction to Wesiern thought and culture. For a few of us. therefore, a knowledge of English is necessary. They can carry on the departments of national commerce and international diplomacy, and for giving science. That would be the legitimate use of English, whereas today English has usurped the dearest place in our hearts and dethroned our monther-tongues. It is an unnatural place due to our unequal relations with Englishmen. The highest development of the Indian mind must be possible without a knowledge of English. It is doing violence to the manhood and, specially the womanhood of India to encourage our boys and girls to think that an entry into the best society is impossible without a knowledge of English. It is too humiliating a thought to be bearable. To get rid of the infatuation for English is one of the essentials of Swaraj".

اور آزادی سلنر کے انہوں نر کیا بات کہی۔ ستمبر ےم ہا کو یہ بات ہریجن خیار میں انہوں نے

"Surely, it must be quite easy for the Provincial Governments to have a staff which would carry on all transactions in the provincial languages and the interprovincial language which, in my opinion, can only be Hindustani written in Nagari or Urdu script."

Urdu script means Arabic script-

"Nor need the provinces wait for the Union for solving the question ... If the first step, that is. revival of provincial

speech in all public departments takes place immediately, that of inter-provincial speech will follow in quick succession. The provinces will have to deal with the Centre. They dare not do so through English, if the Centre is wise enough quickly to realise that they must not tax the nation culturally for the sake of a handful of Indians who are too lazy to pick up the speech which can be easily common to the whole of India without offending any party or section. My plea is for banishing English as a cultural usurper as we successfully banished the political rule of the English usurper. The rich English language will ever retain its natural place as the international speech of commerce and diplomacy."

اس کے بعد شری راج گوپال آچاری جو کہ آج ہندی کے اتنے ۱۹۲۸ کے بعد کی بات ہے۔

SHRI BHUPESH GUPTA: He says so many things. Don't bother.

श्री लोकनाथ मिश्र : यह तो बहुत पहले का है १

شری پیارے لال کریل ''طالب'': وجوده حالت میں دیکھئر کہ غلط ثابت ہوتر ہیں ـ حالات میں کچھ فرق نہیں آیا۔ ذرا انہی کی بات آپ <u>کے</u>

the President's Address

"There is a common element in the main languages of Northern and Central India, which renders their speakers, without any great conscious change in their speech, mutually intelligible to one another, and this common basis already forms an approach to a lingua franca over a large part of India. To this should be added that for the Bengali and Western India groups, it is very easy to acquire a working knowledge of Hindi. The problem is a serious one only to South Indians. From the political as well as cultural and business points of view, it is imperatively necessary for the South Indians to learn Hindi."

"No less important than political reasons, the cultural unity of India demands the knowledge of a common spoken language. The South will be a dead branch of the tree, if it is not in living daily contact with the larger India, and here too we cannot rest on the English medium, which is bound to recede into the international background as India advances towards its goal."

- V

"The arguments for Hindi do not mean the neglect of the mother-tongue."

(شری پیارے لال کریل "طالب") زبانیں پس پردہ پڑ جائیں گی ۔ ختم هو جائیں گی لیکن یه اس وقت انہوں نر کہا تھا۔

"The arguments for Hindi do not mean the neglect of the mother-tongue. The importance of Hindi is in its being the only possible State language of India, and therefore the need for the Southerners to learn it. It cannot and should not lead to neglect of the mother-tongue any more than citizenship involves the neglect of the domestic duties. The family rests on the State and the State rests on the family. Neither can be neglected. So also must boys and girls in India learn the language of India, while amending to the language of their own province and people."

یه اس وقت همارے شری راج گوپال آچاری نے کہا تھا۔
اس کے بعد کنسٹی ٹیونٹ اسمبلی میں ٹسکشن هوا ۔ کنسٹی ٹیونٹ ٹیوٹ اسمبلی نے ایک فیصله لیا ہوگی سرکاری بھاشا هوگی اور هوا ۔ بعض لوگوں کا خیال هے اس وقت یه اتفاق رائے سے طے هوا ۔ بعض لوگوں کا خیال هے که ایک یا دو کی مجارٹی سے یہ طے هوا تھا ۔ میں آپ کو بتانا چاهتا هوں که باقاعدہ بعث کے بعد کنسٹی ٹیوٹ اسمبلی نے متفقه طور پر یه طے کیا که هندی بھائ هوگی ۔ اس طور پر یه طے کیا که هندی بعائی راج بھاشا هوگی ۔ اس کے بعد یہ جو آفیشیل لینگویجز بعد یہ جو آفیشیل لینگویجز

ایکٹ بنا اس وقت بھی ہمارے گیه پردها*ن منتری نر* هندي یارٹی کے تمام آدمی یہ طریقہ کار رہا ہے کانگریس کا یہ دھے رہا ہے۔ اور کنسٹی ٹیوشن بعد کانگریس ورکنگ ھوں لیکن اس میں یہاں تک کہا تھا کہ ھندی کو پرائمری جائر ۔ اس وقت کسی ادسی نے بات پر اعتراض نہیں کیا ورکنگ کمیٹی کے ایک آدسی خلاف آواز نہیں اٹھائی۔ تو اب تک یه لگاتار بات چلی آ رهی تهی

بات هو رهی هے - کیا یه بات صحیح نمیں سے کہ جب یه طر هوا اس وقت راج گوپال آچاری اس کے پیچھے تھے کیونکہ یہ تھے اس وقت شری ٹی۔ ٹی۔ کرشنماچاری تھے اور اس وقت شری گوپالا سوامی آئینگر اور سب بهی تهر اور ان سب ا آدمیوں کی سہمتی سے یہ ہوا۔ (Time bell rings) شریمان ۔ میں نے تو ابھی شروع ہی کیا ہے ـ

उपसभाष्यक (श्री महाबीर प्रसाद भागंत): 15 मिनट आपका टाइम है और वह हो चका।

شری پیارے لال کریل ''طالب،': سب آدمی اس وقت موجود تھے ان کی رائے سے یہ سب کچھ ہوا ۔ مگر کیا وجہ ہے مہاتما گاندھی کے وجاروں کو جانتر هوئر سورگيه پردهان منتری شری جواهر لال کے وجاروں کو جانتے ہوئے تمام آرگنائزیشنس کے وچاروں کو جانتر هوئر يه طر هوا ـ اگر ميں مان لوں شری اننا درائی کی بات که اس تحریک کے پیچھر ان کی تھا کہ پردھان منتری ان کے پارٹی کا ھاتھ نہیں تھا تو پھر کن استعفی کو منظور کرنر میں الوگوں کا اس میں ھاتھ ہے۔ میں

پردھان منتری سے خاص طور پر درخواست کروں گا که اس کی انکوائری کی جائے کہ کون لوگ بات کسی بھی حالت میں ٹھیک نہیں ہے اور ہو سکتا ہے کہ آئینده بهی ایسر کسی معمولی بات پر بڑی تحریک چلر اور جانی و مالی نقصان هو ـ ایک انکوائری كميثى بثهائي جائر اور معلوم کيا جائر که وه کون تهر جو اس تحریک کے پیچھے تھے ۔ منتری منڈل کے دو آدمیوں نے استعفی دیا ۔ سبرامنیم جی نر الگیشن جی نر استعفی دیا تو کیا ٹی ۔ ٹی ۔ کرشنماچاری ساؤتھ سے تعلق نہیں رکھتر تھر ۔ کیا کیبینٹ میں ساؤتھ کے اور لوگ نہیں آ سکتر تھر ۔ سگر اس طریقہ سے ایک جوائنٹ رسپنسیبیلیٹی پر کٹھارا گھات کرنا کیبینیٹ کی جوائنٹ رسپنسیبیلیٹی کو ختم کرنا یہ سرکار اور دیش کے لئے حُطرناک بات ہے، یہ نہیں ھونا چاھئے ۔ جس طرح سے استعفی واپس لئر گئر وه بلکل مناسب نہیں تھے ۔ میں چاھتا دیش کے اندر سوشلزم کیسے *(شری پیارے لال کریل ''طالب'')
آئے گا جب کنسینٹریشن آف بہت سختی سے کام کرنے کی ویلتھ چند آدمیوں کے ھاتھ میں منتری نے حکومت چلانی ہے۔
آ گئی ہے میرے پاس فیگرس منتری نے حکومت چلانی ہے۔
موجود ھیں مگر وقت نہیں۔ ھم آپ کو بتاتے ھیں کہ بہت اچھوتوں کی حالت ویسے ھی سی ایسی باتیں ھیں جن میں ھم گری ھوئی ہے پس ماندہ پردھان منتری کے ساتھ ھیں گرے ھوئے لوگوں کی حالت بھی ان کو اپنی طاقت دیں گے اور گری ھوئے یہ جو ملک بھر میں انکے ھاتھ مضبوط کرینگے ۔ میں ایجیٹیشن ریپبلیکن پارٹی کی اور زیادہ نہ کہتے ھوئے یہ صاف عوئی اس کو روکا جا سکتا تھا۔ طور پر کہوں گا کہ آپ ایک مجبور ھو کر انہوں نے یہ انکوائری کمیٹی ضرور بٹھائیں ۔ ایجیٹیشن کیا ۔ ان کی چند اس کے علاوہ میں سوشلزم کے ایجیٹیشن کیا ۔ ان کی چند اس کے علاوہ میں سوشلزم کے مانگیں ھیں ۔ تمام کانگریس کی بارے میں کہنا چاھتا ھوں ۔

उपसमाध्यक्ष (श्री महाबीर प्रसाद भागंव): फिर कहिएगा। आपका टाइम हो चुका है। दूसरों को भी टाइम देना है, लम्बी लिस्ट है।

سنودهان کے نرماتا ڈاکٹر امبید کر اطالب،،: دو باتیں اور کر لینے دیا اور شیڈولڈ ٹرائب دیجئے - میں تو پندرہ منٹ بھی شیڈولڈ کاسٹ اور شیڈولڈ ٹرائب نعرہ لگتا ہے آج امیر اور پورا کوٹه دیا جائے یہی سب نعرہ لگتا ہے آج امیر اور ریبلیکن پارٹی کی مانگیں ہیں ۔ غریب کے اندر خلس اور ریبلیکن پارٹی کی مانگیں ہیں ۔ غریب کے اندر خلس اور بیدهان منتری جی نے ذرا سا کم تنخواہ پانے والے اور زیادہ بھی وشواس دلایا ہوتا تو آج تنخواہ پانے والے لوگوں کے بھی وشواس دلایا ہوتا تو آج اندر خلیج اسی طرح قائم ہے مزدور جو ایجیٹیشن ہوئی اور دو تین اندر خلیج اسی طرح قائم ہے مزدور کلکھ آدمی جیل گئر وہ کبھی اور کسان کی حالت وہی ہے اس

دیش کے اندر سوشلزم کیسے آئر گا جب كنسينٹريشن آف ویلتھ چند آدمیوں کے ہاتھ میں گرمے ہوئے لوگوں کی حالت بھی وہی ہے ۔ یہ جو ملک بھر میں ایمجیٹیشن کیا ۔ ان کی چند مانگیں هیں ـ تمام کانگریس کی مانگیں وہی ہیں ۔ آپ کرپشن کی اور دیکھیں وہ کہانتک رکا ھے ۔ ایکچول ٹلرس آف دی سوائل کو زمین ملر ۔ همارے سنودھان کے نرماتا ڈاکٹر امبیدکر كي فوڻو سنثرل هال مين لگر ـ شيدولد كاست اور شيدولد ترائب کے لوگوں کو سروسز میں ان کا پورا کوٹه دیا جائر یہی سب ریببلیکن پارٹی کی مانگیں ہیں ۔ میں وشواس دلاتا ہوں که اگر پردھان منتری جی نے ذرا سا

نه هوتا اگر آپ اس دیش دیجئر اور یہی نه که گرمے هوئر لوگوں کو وشیش پرتیند هتو ديجئر خاص رعاتين ديجئر . . .

उपसभाध्यक्ष (श्री महाबीर प्रसाद भागंव): कुरील साहब आपको खत्म करना ही पडेगा।

† श्रिं। प्यारे लाल कुरील 'तालिब': महोदया, सोचता हं कि मैं क्या कहं और क्या न कहं। वक्त इतना थोड़ा है कि शायद मैं एक बात भी नहीं कह सकरा। मैं सब से पहले अपने प्रधान मंत्री श्री लाल बहादूर शास्त्री को मबारकबाद देता हं। जिस दलेरी से उन्होंने सरकारी दफतरों में हिन्दी को राइज करने का आदेश दिया उसके लिए मैं उनको मबारकबाद देता हं। मगर साथ में यह भी कहना चाहता हूं कि जो तहरीक इसके बाद चली जिसमें काफी जान व माल का नक- सान हुआ उसको उस सख्ती से नहीं दबाया गया जिस सख्ती से दबाना चाहिए था। पंजाब में जिस वक्त अकालियों का एजिटेशन चला उस वक्त कांग्रेस के प्रेजिडेंट ने कहा था कि हम किसी तरह से अपने सर को खत्म नहीं करेंग और हम इस एजिटेशन से कर्ताई मता-सर नहीं होंगे। और फिर यहां तक हुआ कि पचास हजार सिख भाई जेल में गये मगर फिर भी उस तहरीक को दबाया गया। सवाल यह पैदा होता है कि यह तहरीक किन लोगों ने चलाई। बहुत सी बातें सुनने में आई है। कोई कहता है कि कंस्टिट्युशन को अमेंड किया जाए ।

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) IN THE CHAIR]

कोई कहता है कि आफिशियल लैंगवेज एक्ट को अमेंड किया जाए। जितने मह उतनी बातें है। इसलिए इस बात पर थोड़ी रोशनी डालना चाहता हं कि इस तहरीक के पीछे कौन लोग है जिन्होंने इस तहरीक को चलाया और दशहद से काम लिया। कांग्रेस की तहरीक के पीछे जितने उसूल रहे हैं शुरू से लेकर आखिर तक उनमें कांग्रेस का यह भी नस्बल एन रहा है यह भी मकसद रहा है कि आगे चल कर हिन्दी देश की जवान होगी, सरकारी जवान होगी। आज से नहीं 1918 ई० से जिस वक्त महात्मा गांधी ने कांग्रेस की लीडरशिप ली उस वक्त से वह इसी नजरिया से काम करते रहे। उस बक्त कांग्रेस के अंदर देश के कोने-कोने से लांग णामिल थे और आज भी देश के कोने-कोने से लोग इसमें हैं और सब प्रान्तों के हैं। इस आर्गेनाइजेशन के अंदर हर आदमी इस बात को अच्छी तरह से जानता था कि हिन्दी जो है वह देश की जवान बनेगी। कांग्रेस वकिंग कमेटी ने कई दफा रेजल्यशन पास किया कि हिन्दी सरकारी जवान होगी। आजादी मिलने के बाद इसी जवान में देश का कारीबार होगा। यह बिल्कुल साफ पालिसी थी और इसमें किसी किस्म के गक की गजाइश नहीं

^{†[]} Hindi Transliteration.

[थीं प्यारे लाल करील 'तालिब'] थी। उस वक्त इसके खिलाफ कोई तहरीक भी नहीं चली।

आजादी के बाद भी महात्मा गांधी ने कुछ अलफाज कहे जो मैं आपके सामने रखना चाहता हं और खास कर उन लोगों के लिए जो यह समझते हैं अंग्रेजी के बगैर देश का काम नहीं चल सकता है। देश में एक परसेंट या इससे भी कम लोग हैं जो कि अपने लड़कों को पब्लिक स्कलों में पढाते हैं मगर जाहिर है कि वे लोग गवर्नमेंट के दफ्तरों पर छाए हुए हैं और वे चाहते हैं कि उनके लड़के जो पब्लिक स्कुलस में पढ़ रहे हैं और जो कि अंग्रेजी फ्लुए-न्टली बोलते हैं और अंग्रेजों की तरह से अपने को डेस करते हैं उनकी मोनोपोली सर्विसेज के अंदर बनी रहे। आज वे लोग जो सीनियर केम्ब्रिज पास करके निकलते हैं वे बड़ी-बड़ी नौकरियों में चले जाते हैं। हमारे एम० ए० और बी॰ ए॰ जो कि फस्ट डिविजन में पास करते हैं वे भी दो दो सी और ढाई ढाई सी रुपयों की नौकरी के लिए तरसते हैं जहां इनको यह मामली जगह नहीं मिलती है वहां सीनियर कैम्ब्रिज पास आदमी को बारह सौ पन्द्रह सौ और दो हजार रुपये पर नौकरी मिलती है वह ब्रिटिश फर्म में नौकरी करते हैं हिन्दस्तानी फर्मों में नौकरी करते हैं और बडी-बड़ी गैर मुल्की नौकरियों पर वे काबिज हैं। यही क्वालिफिकेशन तो है कि वे अंग्रेजी पल्एन्टली बोल लेते हैं। अंग्रेजी बोलना कोई क्वालिफिकेशन नहीं है। शैलो माइंडिड हैं दिमाग में कुछ नहीं है हिन्दुस्तानी तहजीब के मतल्लिक हिन्द्स्तानी कलचर के मतल्लिक कुछ भी नहीं जानते । वस चूंकि वेल ड्रेस्ड हैं, अंग्रेजी में बोलते हैं, एक खास लब व लहजे में बात करते हैं इसलिए वड़ी-बड़ी नौकरियां लेते हैं। आज देश की बड़ी-बड़ी नौकरियां तमाम बडी-बडी जगहें इन चन्द आदिमयों के हाथों में आ गई हैं। क्या यह सही नहीं है कि आज बहे-बड़े आफिसरों के लड़के बड़े बड़े आफिसर बनते हैं और मश्किल से चन्द लोग जो कि मिडल क्लास के हैं नीचे तबके के हैं

ऊपर की नौकरियों में पहुंच पाते हैं। ऐसा क्यों है इसलिए कि अंग्रेजी को बहत बड़ी अहमियत दे रखी है। हिन्दी में बोलते हैं तो कोई कदर नहीं करता है और अंग्रेजी में बोलते हैं तो बाह-बाह करते हैं। अंग्रेजी बोलना कोई खास बात नहीं है। आप अपने लड़के को सात महीने बाहर भेज दीजिए जहां कि अंग्रेजी बोली जाती है तो वह अंग्रेजी बोलने लगता है। और वह हम से कहीं अच्छी अंग्रेजी बोलने लगेगा। तो हम क्यों अंग्रेजी को अनड्य इम्पोर्टेन्स देते हैं।

महात्मा गांधी ने इसके मतल्लिक 1921 ई० में कहा था जब कि वह हिन्दी या हिन्दस्तानी का प्रचार कर रहे थे। मैं हिन्दी या हिन्दु-स्तानी में कोई फर्क नहीं समझता। थोड़े से लफ्ज फार्सी के आ जाएं तो उर्दू हो जाती है और थोड़े से संस्कृत के आ जाएं तो हिन्दी हो जाती है। तो महात्मा गांधी ने 1921 ई० में 'यंग इंडिया' में लिखा था-

"English is a language of international commerce, it is the language of diplomacy, and it contains many a rich literary treasure, it gives us an introduction to Western thought and culture. Far a few of us, therefore, a knowledge of English is necessary. They can carry on the departments of national commerce and international diplomacy, and for giving science. That would be the legitimate use of English, whereas today English has usurped the dearest place in our hearts and dethroned our mother-tongues. It is an unnatural place due to our unequal relations with Englishmen. The highest development of the Tndian mind must be possible without a knowledge of English. It is doing violence to the manhood and specially the womanhood of India to encourage our boys and girls to think that an entry into the best society is impossible without a knowledge of English. It is too humiliating a thought to be bearable. To get rid of the infatuation for English is one of the essentials of Swaraj".

और आजादी मिलने के बाद उन्होंने क्या बात कही। 21 सितम्बर 1947 ई० को यह बात 'हरीजन' अखबार में उन्होंने लिखीं--

"Surely, it must be quite easy for the Provincial Governments fo have a staff which would carry on all transactions in the provincial languages and the interprovincial language which, in my opinion, can only be Hindustani written in Nagar! or Urdu script."

Urdu script niea'ns Arabic script-

"Nor need the provinces wait for the Union for solving the question. .. .If the first step, that is, revival of provincial speech in all public departments takes place immediately, that of inter-provincial speech will follow in quick succession. The provinces will have to deal with the Centre. They dare not do so through English, if the Centre is wise enough quickly to realise that they must not tax the nation culturally for the sake of a handful of Indians who are too lazy to pick up the speech which can be easily common to the whole of India without offending any party or section. My plea is for banishing English as ;i cultural usurper as we successful I v banished the political rule of the English usurper. The rich English language will ever retain its natural place as the international speech of commerce and diplomacy."

इसके बाद था राजगीपालाचारी जो कि आज हिन्दी के खिलाफ हैं जो कि हिन्दी का विरोध करते हैं उन्होंने ही हिन्दी इंगलिश इन्स्ट्रेक्टर का इन्ट्रोडक्शन लिखा था। यह 1928 के बाद की बात है-

SHRI BHUPESH GUPTA: He says so many things. Don't bother.

श्री लोक नांच मिश्री: यह तो बहुत पहले का

श्री प्यारे लाल कुरील "तालिब" : पहले का है ती क्या हो गया। जो बात उन्होंने कही उसको मौजदो हालन में देखिए कि वह क्या L12RS/65-10

गलत साबित होते हैं। हालात में कुछ फर्क नहीं आया। मैं जरा उन्हीं की बात आपके सामने रखना चाहता है कि उन्होंने क्या कहा

the President's Address

•'There is a common element in the main language of Northern and Central India, which renders their speakers, without any great conscious change in their speech, mutually intelligible to one another, and this common basis already forms an approach to a lingila franca over a large part of India. To this should he added that for the Bengali and Western India groups, it is very easy to acquire a working knowledge of Hindi. The problem is a serious one only to South Indians. From trie political as well as cultural and business points of view, it is imperatively necessary for the South Indians to learn Hindi."

फिर आगे चलकर वह कहते हैं :--

"No less important than political reasons, the cultural unity of Jndia demands the knowledge of a common spoken language. The South wiH be a dead branch of the tree, if it is not in living daily contact with the larger India, and here too we cannot rest on the English medium, which is bound io recede into the international background as India advances towards its

यह आखिरी पैराग्राफ उनका है जो कि उन्होंने कहा था---

■The arguments for Hindi do not mean the neglect of the mother-tongue.

तो यह चीज है जसको कि लोग भल जाते हैं। यह समझते हैं कि हिन्दी आने से रिजनल लेंगवेज या दक्षिण की जबाने पर पर्दा पह जायेगी, खत्म हो जायेंगी । लेकिन यह उस वक्त उन्होंने कहा था---

"The arguments for Hindi do not mean the neglect of the mother-tongue. The importance of Hindi is in its being the

[श्री प्यारेलाल क्रील "तालिब"]

only possible State language ol India, and therefore the need for the Southerners to learn it. It cannot and should not lead to neglect of the mother-tongue any more than citizenship involves the neglect of the domestic duties. The family rests on the State and the State rests on the family. Neither can be neglected. So also must boys and girls in India learn the language of India, while attending to the language of their own province and people."

यह उस वक्त हमारे श्री राजगोपालाचारी ने कहा था।

इसके बाद कांस्टियएंट असेम्बली में डिसकशन हुआ । कांस्टियएंट असेम्बली ने एक फैसला दिया कि हिन्दी यहां की राज भाषा होगी सरकारी भाषा होगी और इस वक्त यह इत्तफाक राय से तय हुआ। बाज लोगों का ख्याल है कि एक या दो की मेजोरिटी से यह तय हुआ था। मैं आपको बताना चाहता हं कि बाकायदा डिसकशन के बाद बाकायदा बहस के बाद कांस्टिचएंट असेम्बली ने मत्तफक तौर पर यह तय किया कि हिन्दी यहां की राज भाषा होगी। इसके बाद यह जो आफिशियल लैंग-वेज एक्ट बना उस वक्त भी हमारे स्वर्गीय प्रधान मंत्री ने कहा था कि हिन्दी जो है उसे हमारी राज भाषा बनना है। तो तमाम डिसकशन के बाद कांस्टिट्युशन में प्रोविजन किया गया कि हिन्दी हमारी राजभाषा होगी। अब सवाल यह पैदा होता है कि आपकी पार्टी के तमाम आदमी यह जानते थे और कांग्रेस का यह उसुल रहा है कांग्रेस का यह तरीका कार रहा है कांग्रेस का यह ध्येय रहा है। और और कांस्टिटयशन बनने के बाद कांग्रेस कमेटी ने 4 अप्रैल 1954 ई० को एक रेजोल्युशन पास किया था। मैं अब आपके सामने इस रेजल्युशन को नहीं रखना चाहता हं लेकिन इसमें यहां तक कहा गया था कि हिन्दी को प्राइमरी स्टेज पर कम्पलसरी करार दे दिया जाए। उस वक्त किसी म्रादमी ने इस बात पर एतराज नहीं किया बकिंग कमटी के

एक आदमी ने भी एतराज नहीं किया । देश के किसी दल ने भी इसके खिलाफ़ आवाज नहीं उठाई। तो अब तक यह लगातार बात चली आ रही थी लेकिन अब क्या वजह है कि जो यह बात हो रही है। क्या यह बात सही नहीं है कि जब यह तय हुआ उस वक्त राजगोपालाचारी थे उस वक्त श्री टी॰ टी॰ कृष्णामाचारी थे और उस बक्त श्री गोपाला स्वामी आयंगर और सब भी थे और उन सब आदिमयों की सहमति से यह हुआ। (Time bell rings) श्रीमन्, मैं ने तो अभी गुरू ही किया है।

the President's Address 2078

उप सभाध्यक्ष (श्री महावीर प्रसाद भागंव): 15 मिनट आपका टाइम है और वह हो चका है।

श्री प्यारे लाल कुरील "तालिब": सब आदमी उस वक्त मौजद थे उनकी राय से यह सब कुछ हुआ। मगर क्या वजह है महात्मा गांधी के विचारों को जानते हुए स्वर्गीय प्रधान मंत्री श्री जवाहरलाल के विचारों को जानते हए तमाम आर्गेनाइजेशन के विचारों को जानते हुए तय हुआ। अगर मैं मान लूं श्री अण्णाद्रै की बात कि इस तहरीक के पीछे उनकी पार्टी का हाथ नहीं था तो फिर किन लोगों का इसमें हाथ है। मैं प्रधान मंत्री से खास तौर पर दरख्वास्त करूंगा कि इसकी इन्क्वायरी की जाए कि कौन लोग इसके पीछे थे क्योंकि यह बात किसी भी हालत में ठीक नहीं है और हो सकता है कि आइन्दा भी ऐसी किसी मामली बात पर बड़ी तहरीक चले और जानी व माली नकसान हो। एक इन्क्वायरी कमेटी बिठाई जाए और मालुम किया जाए कि वह कौन थे जो इस तहरीक के पीछे थे। मंत्री मंडल के दो आदिमयों ने इस्तीफा दिया। सुब्रह्मण्यम जी ने अलगेसन जी ने इस्तीफा दिया तो क्या क्या टी० टी० कृष्णामाचारी साऊथ से ताल्लक नहीं रखते थे। क्या कैबिनेट में साऊथ के और लोग नहीं आ सकते थे। मगर इस तरीके से एक जोएन्ट रेस्पोंसिबिलिडी पर कुठाराघात करना कैबिनेट की जोएन्ट रेस्पोंसिबिलिटी को खत्म करना यह सरकार और देश के

लिए खतरनाक बात है। यह नहीं होना चाहिए था। जिस तरह से इस्तीफे वापिस लिये गये वह बिल्कुल मुनासिब नहीं थे। मैं चाहता था कि प्रधान मंत्री इनके इस्तीफे को मंजर करने में बहुत सख्ती से काम करने की जरूरत थी। आज हमारे प्रधान मंत्री ने हुकूमत चलानी है। हम आपको बताते हैं कि बहुत सी ऐसी बातें हैं जिनमें हम प्रधान मंत्री के साथ हैं उनको अपनी ताकत देंगे और उनके हाथ मजबूत करेंगे। मैं और ज्यादा न कहते हुए यह साफ तौर पर कहूंगा कि आप एक इन्क्वायरी कमेटी जरूर बिठाएं। इसके अलावा मैं सोशलिज्म के बारे में कहना चाहता है।

उप समाध्यक्ष (श्री महाबीर प्रसाद भागंब): फिर कहिएगा। आपका टाइम हो चुका है दूसरों को भी टाइम देना है, लम्बी लिस्ट है।

श्री प्यारे लाल क्रील "तालिब": दो बातें और कर लेने दीजिए। मैं तो पन्द्रह मिनट भी नहीं बोला हं। आज सोशलिजम का नारा लगता है, आज अमीर और ग़रीब के अंदर खलस और खलीज ज्यादा हो गई है। आज कम तनख्वाह पाने वाले और ज्यादा तनख्वाह पाने वाले लोगों के अंदर खलीज इसी तरह कायम है। मजदूर और किसान की हालत वही है। इस देश के अंदर सोशलिज्म कैसे आएगा जब कनसनदेशन आफ वेल्थ चन्द आदिमयों के हाथ में आ गई है। मेरे पास फिगर्स मौजद हैं मगर वक्त नहीं। आज अछतों की हालत वैसे ही गिरी हुई है। गिरे हए पशु मांदा लोगों की हालत भी वही है। यह जो मल्क भर में एजिटेशन रिपब्लिकन पार्टी की हुई उसको रोका जा सकता था। मजबर होकर उन्होंने यह एजिटेशन किया। इनकी चन्द मांगें हैं। तमाम कांग्रेस की मांगें वहीं हैं। आप करणान की ओर देखें वह कहां तक रुका है। एक्चएल टिलर्स आफ दी सोयल को जमीन मिले। हमारे संविधान के निर्माता

डाक्टर अम्बेडकर की फोटो सेन्ट्रल हाल में लगे। गैंड्यूल्ड कास्ट और गैंड्यूल्ड ट्राइब के लोगों को सर्विसेज में उनका पूरा कोटा दिया जाए यही सब रिपब्लिकन पार्टी की मांगें हैं। मैं विश्वास दिलाता हूं कि अगर प्रधान मंत्री जी ने जरा सा भी विश्वास दिलाया होता तो आज जो एजिटेशन हुई और दो तीन लाख आदमी जेल गये वह कभी न होता। अगर आप इस देश के अंदर सोशलिज्म लाना चाहते हैं तो आप सब को बराबर अपोर्चुनिटी दीजिए और यही न कि गिरे हुए लोगों को विशेष प्रतिनिधित्व दीजिए खास रियातें दीजिए...

उप सभाष्यक्ष (श्री महाबीर प्रसाद भागंब): कुरील साहब अब आपको खत्म करना ही पड़ेगा।

श्री प्यारे लाल कुरील "तालिब": आप खाई को पाटने चले हैं लेकिन जब तक पहाड़ नहीं काटेंगे समाजवाद जो लाना चाहते हैं वह नहीं ला सकेंगे। खाई को पाटिए और पहाड़ को काटिए तभी समाजवाद आएगा। मैं आपका शुक्रिया अदा करता हूं।]

SHRI LOKANATH MISRA: Mr. Vice-Chairman, Sir, the Government and particularly the Home Minister gave an assurance to both the Houses of Parliament as] well as to the country about two years back that he would eradicate corruption completely and if he did not do it, within two years he would quit office.

AN HON. MEMBER: You would not co-operate.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Order, please.

SHRI LOKANATH MISRA: I have very I little time. If you interrupt me I will take: the Congress Party time. I am very happy I that the Prime Minister is here in the House because I hold him finally responsible for, making the recommendation to the President as to whether a Commission should be

[Shri Lokanath Misra.] set up or not. The Let him not take my time. My time is Opposition Members S in the Assembly, as well limited. as some Members of Parliament from here, memorialised the President as they felt that the then Chief j Minister and some other Ministers in Orissa ! were extremely corrupt and in BHARCAVA): He is not yielding, Mr. Sapru. August they I demanded that a commission of enquiry 'should be set up. Sir, instead of the Prime Minister advising the President a commission of enquiry be set up. he arrogated to himself the responsibility and set up a Cabinet Sub-Committee that went into it. Now the complainants are not satisfied with the decision. The accused is 'not satisfied with it. The country is not j satisfied If that be so, for whom was this Cabinet Sub-committee set up?

(Interruptions) AN HON.

MEMBER: It is wrong.

SHRI LOKANATH MISRA: I do not want anybody else from the Congress Party to reply to me. I want a specific reply from the Prime Minister himself. For whom was this Cabinet Sub-committee set up if it did not satisfy the complainant, the accused and the country as a whole ? Now. Sir, after the copies of the C.B.I, report and the Cabinet Sub-committee report have been laid on the Table of the other House and they have been published in all the newspapers, I would like to highlight some points which have not been incorporated ia the publication.

SHRI P. N. SAPRU: On this point, Sir, supposing the Prime Minister appoints a commission which he is not authorised to appoint under the Constitution . .

SHRI LOKANATH MISRA: Sir, he is raising a Constitutional issue which he should raise in the party itself.

THE VICE-CHAIRMAN (SHRI M. P. BHARCAVA): Mr. Sapru, let him finish hi9 speech.

SHRI LOKANATH MISRA: Let Mr. Sapru take his own time or his Party's time.

THI: VICE-CHAIRMAN (SHRI M. P.

SHRI P. N. SAPRU: The Prime Minister appoints a Commission . . .

SHRI LOKANATH MISRA: Let Mr. Sapru not compel me to lose my veneration for his age. Do not get up, please, because I have still some veneration for you.

SHRI AKBAR ALI KHAN: The point is simply this. Is the Centre authorised to make certain recommendations . . .

SHRI LOKANATH MISRA: Decide it with the Prime Minister. Do not decide it with me. He has taken a certain action and after he has taken that action....

(Some Hon. Members rise in their seats)

THE VICE-CHAIRMAN (SHRI M. P. BHARCAVA): You will continue your speech.

SHRI LOKANATH MISRA: I would like to highlight only some points which have not been published. The first point is. the then Chief Minister wanted to take a certain advantage from the State Government, and when he wanted to take that advantage, even the Chief Secretary did not side with him. The C.B.I, report says that the Chief Secretary on the 11th February, 1961, on specific occasions brought to the notice of the Chief Minister .

SHRI BHUPESH GUPTA: What are you reading? It should be laid on the Table of the House. I will explain why.

THE VICE-CHAIRMAN (SHRI M. P. BHARCAVA): Mr. Bhupesh Gupta, we are governed by the ruling of the Chair. Let him read

SHRI BHUPESH GUPTA: No, no.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Please sit down. You have had your say.

SHRL BHUPESH GUPTA: On a point of order..

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): What is your point of order?

SHRI BHUPESH GUPTA: The ruling of of the Chair was never that it cannot be laid on the Table of the House. The ruling of the Chair is that a confidential document, as it was then said, coilld be quoted and read from. That is what he has done. Now. Sir. under the rules the position is quite clear, as far as the Government is concerned. When he reads out from something, we can ask it to be laid on the Table of the House, Government is normally obliged to lay it on the Table of the House unless they for some reasons of public interest., with the permission of the Chair, do not agree to do so. As far as the Government position is concerned, it is only when the Chairman allows and. after the Government has sought protection that the document need not be laid. As far as a Private Member is concerned, there is no clear ruling on this point, Mr. Vice-Chairman, it is a serious matter as far as our House is concerned.

THE VICE-CHAIRMAN (SHRI M. P-BHARGAVA): What is your point of order?

SHRI BHUPESH GUPTA: I am coming to it. I would request you to give him the permission .

SHRI LOKANATH MISRA: Sir, let me ' make one point clear that the time taken by Shri Bhupesh Gupta will not be counted from

SHRI BHUPESH GUPTA: May I request and submit to you that you will be good enough to direct that these documents which, he has cited be laid on the Table of the House ? First of all, I should make it clear that these documents .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Bhupesh Gupta, I tfiay tell you that you are reopening a question on which a ruling has been given by the Chairman already.

SHRI BHUPESH GUPTA: Yes, we have the ruling. But, Mr. Vice-Chairman, where has it been said that a document cannot be laid on the Table of the House? We did not have any document before us on that day. The question arose whether we could cite from a document which, at that time, was alleged to be a secret document. As far as the Chairman was concerned, he said that he would not allow a Private Member to lay it on the Table and he added that at the Member's discretion he could cite from it. He left it to the discretion of the Member what he should or what he should not do. He has exercised his discretion to the best of his judgment and Bona fides. He is quoting from what he claims in this House to be the report of the C.B.I, submitted to this Government. Now the ordinary rules operate. That ruling did not cover a concrete fact of actual citation of that particular report. Th* ordinary rule says this-therefore we come to that-our House has got its own Rules and we have formulated them and we cannot go beyond them but what is the position?' Here the position is. can a Private Member be asked to lay the document on the Table of the House ? I say 'Yes, the Chair has got that authority and it is in his discretion as much as his discretion in other matters'. I would request you to exercise this discretion. Now I will tell you why. In the first place we read in tha newspapers that the C.B.I, report has been laid in another House of this Parliament That is number one. Number two is. simultaneously, on the same day, questions were raised in both the Houses of Parliament' and it was not allowed to be cited at that time.

THE VICE-CHAIRMAN (SHRI M. P. BiiAuaWA): Mr. Gupta, you are quoting Rule 249 which is very specific. It lays down the procedure by which a Minister will lay the paper. It is silent on the Private Member and therefore you are wasting the time of the House. I cannot allow you any further.

SHRI BHUPESH GUPTA: No, I am not.

THE VICE-CHAIRMAN (SHRI M. P. BHAROAVA): You are.

SHRI BHUPESH GUPTA: How is it? I say the precedents. . . .

THE VICE-CHAIRMAN (SHRI M. P. BHAROAVA): What is the point of order?

SHRI BHUPESH GUPTA: The point of order is, we are entitled to have that report.

THE VICE-CHAIRMAN (SHRI M. P. BHAROAVA): No, you are not.

SHRI BHUPESH GUPTA: We are. Please do not dispose of this matter in that way.

THE VICE-CHAIRMAN (SHRI M. P. BHAROAVA): Because it has already been discussed in this House.

SHRI BHUPESH GUPTA: No, it has aot been. What has been discussed is whether or not a Member could cite from a report, alleged to be a confidential report. To-day he has cited a report and he has cited under the ruling of the Chair, that is to say, by exercising his discretion. You are not going outside the bounds of the ruling. Then the question arises, when a document is cited, as in fact it has been cited, what is the procedure? In our House, these proceedings will tell you, many a time when documents have been cited by Private Members, other Members had asked: 'What you are citing from and lay it on the Table of the House with the Chair's permission'. In fact the Chair had asked. Here is sitting Diwan Chamtan Lall. One day when I was reading from a report, he asked me: 'What are you reading from ?' I said : 'Some report'. He said : 'Lav it on the Table of the House'. I did lav it on the Table of the House. Now there have been many occasions. I will withdraw all that I am saying if from the proceedings of thirteen years of Parliament it could be pointed out that on comparable occasions and in comparable situations a document cited by a Private Member was not allowed to be laid on the Table of the House, especially when somebody was asking for it. Now that is the position. Therefore, precedents in our House are clearly in my favour, in tfavour of what I am saying, including my own case and the case of Diwan Chaman Lall that I have mentioned. Here it is important. You have to consider it afresh, not the other thing. The other ruling stands. A document has been cited in the other House and placed also in the other house. The Member claims that it is the same document. How do I know unless and until I see whether it is the same document or nol' The Member's bona fides are in question because it may be suggested that he is dealing with certain forged documents and unless I see it you will not be something less than suspicious in my eyes. Therefore in order to vindicate his honour, it should be laid on the Table of the House and what is more important is this. Here I would not quote you anything but I would only like to say what is the British practice. The practice in the British Parliament is this. In such situations, when confidential documents of this kind are referred to, even the Government is forced to do so even when it says that 'Normally we would not like to do so', unless they take a very firm stand. As a matter of fact, Mr. Anthony Eden himself at one time—it had been pointed out in another place—laid the document on the Table of the House although somebody was quoting it and although he could seek protection. The normal parliamentary convention in such a public matter in this, not to hide things. The normal convention is to take the Parliament into confidence. The question of other thing does not arise-security and other things, do not arise—because we have not seen that document. Whether it concerns security or not, whether it undermines security or not, whether it is genuine or not, we do not know. All that we know is, here is a Member who claims something to be the C.B.I. Report. We would like to have a look at the report. I cannot formally look at it, neither the Members can do so unless we make it the possession of the House. It had been made in the possession of another House. It would be anomalous now if we do not have this thing

in our House. We should be in a disadvantageous position. In the other House the report can even be discussed on a mo-lion that the Report be taken into consideration. In our House we cannot do any such thing at all. Secondly why should we read or know a thing of public matter from the report placed on the Table of the other House when this Parliament, in such matters, has concurrent jurisdiction? I should like to know why we should be charity boys of another House rather than exercise our own right and dignity and have it in the same way, in no less a way than they have, in order to get seized of the matter and discuss it. Mr. Vice-Chairman. I would appeal to you in all seriousness: 'Let this precedent not be created that in Parliament one House has a better thing, better appraisal of a situation and seized of the matter and another House has not allowed it to be taken in the way it should be taken up. The Members of this house should be made to depend on what some Members in another House have said ar laid on the Table of the House. When it is claimed that the documents are the same, we should be put pari pasu on the same footing with the other House and hon. Member in my House, equally a Private Member, should be allowed to lay it on the Table of the House.

Then it is very very important. I would ask here that the Government is shirking this matter. We want to assert and prove otherwise after laying it on the Table of the House that the document is genuine. The Home Minister did not say whether it is genuine or forged. Nothing he said. . .

PROF. M. B. LAL (Uttar Pradesh): What are we talking?

SHRI BHUPESH GUPTA: I am talking that it should be laid on the Table of the Hous? so that we get other opportunities to make the Home Minister come here and admit what he has sought to deny, namely, the document is genuine. We want to vindicate our position and we want to make it out here by leaving it for the judgment of the House that we are dealing with a genuine document, that we are exercising our freedom of speech in the interest of the country, that we are free and frank in this

matter, that the Home Minister is prevaricating and hiding things and in the public interest the whole things should be brought to the possession of the House so that the matters is thrashed out.

DIWAN CHAMAN LAL (Punjab): May I have a word in regard to what has been said to you and to this House by Mr. Gupta '.' I think it is a *very* important question that Mr. Gupta has raised, there is no doubt about it but I would refer you to the ruling that was given by the Chairman of the House—I think it was on 26th February. The ruling that he gave is as follows:

"I have since seen the papers given by Shri Lokanath Misra and also consulted the Government in the matter. The Government do not proposed to lay the C.B.I. Report and the findings of the Cabinet Sub-Committee on the Table of the House as they are of the view that these are secret and confidential documents and as such privileged. In these circumstances..."

I want you to mark these words-

". . .1 will not be able to insist upon laying of these documents by the Government on the Table of the House."

The question that my friend, Mr. Gupta has raised is a little different. It is not a compulsion that he is seeking on the part of the Minister concerned to lay the documents on the Table. What he is saying is, that if a Member quotes, then before he can proceed with the quotation of any document, whether it is a secret document or otherwise, then he must lay that particular document on the Table of the House, and that the Speaker and you, Mr. Vice-Chairman, must call upon him to lay the document on the Table of this House

Now it is for you to decide whether the second part of this activity on the part of an hon. Member, who wants to quote from a particular document, should be continued, in the sense that you compel him to lay the document on the Table of the House. I might draw your attention to the fact that I myself, many years ago, in the year 1927 I believe, raised this particular matter and quoted from two secret documents which came into my possession through the energy of the present Governor of Kerala,

[Diwali Chaman Lal.]

2Q89

Mr. V. V. Giri, who sent these documents ! to mc from Jamshedpur, and asked me to deal with them. I quoted from those documents and I was immediately called upon by Mr. Patel, who was the then President of the Legislative Assembly, I was asked by him, "Are you prepared to lay these documents on the Table of the House ?" I said. "Yes", I am prepared to lay these documents on the Table of the House, but you must permit me to make use of them before T lay them on the Table of the House." That is a precedent before you. But it is for you to decide, Mr. Vice-Chairman, whether this particular precedent applies here in this House or not, or whetiier it applies only to the Lower House.

SHRI BHUPESH GUPTA: One point. Mr. Vice-Chairman, I am not asking you even to compel hirn. He has volunteered, at my request, to lay it on the Table of the House subject to your sanction. Therefore the traffic is very smooth here. Only you should be pleased in this matter.

PROF. M. B. LAL: I wish to say that if the person who was quoting from the document had been unwilling to place the paper on the Table, then the question might have arisen whether the private Member, while quoting from a document, can or cannot be compelled to lay the document on the Table of the House. But if the Member who is quoting from a document is prepared to do so, that difficulty also does not arise. The only question is whether he should be allowed by the Chair to lay the document on the Table of the House, or not. The rules do not prohibit the Chair not to allow the document to be laid on the Table of the House. I wish to say, Sir, that in this particular case there is a lot of difficulty. They say that a Cabin;t Sub-Committee composed of Congress Members was carrying on an investigation or an inquiry against certain Congressmen. Some things are quoted; som^ things are denied. Here a Member of the Opposition is quoting something. We do not know whether he is quoting it out of the context, or he is quoting with due consideration of the context, and as has happened in the Das Commission

Report, while the Das Commission Report made certain aspersions on Mr- Kairon, it also cast certain asperations on those who complained against Mr. Kairon. So it is just possible that in this C.B.I, inquiry report also, while Mr. Lokanath Misra might be correctly quoting certain passages from the report it is just also possible that Mr. Lokanath Misra and other Members of the Opposition might have been accused, may be improperly, by this C.B.I, in its report itself. So it is necessary for us to have the whole report in our possession so that it may be possible for us to find out whether Mr. Patnaik and Mr. Mitra were to be accused, or those who made so many charges against; Mr. Patnaik and Mr. Mitra also deserve to be condemned. I therefore request that you will permit the Member concerned, if he is so willing, to lay the document on the Table of the House.

SHRI A. D. MANI: Mr. Vice-Chairman, Sir, since the hon. Member has quoted from tfte alleged C.B.I, report, it is necessary for other Members to find out whether the quotations are bona fide quotations from a document which is supposed to be confidential. \ do not attach much importance, Sir, to the plea raised by Government at this stage that the matter is confidential, because the document has been laid on the Table of the other House, and it has so far not been denied. In this connection, Sir, I may mention that the disclosure of secret and confidential documents is not an Indian abera-tion. During the time Sir Samuel Hoare was the Foreign Secretary in Great Britain the newspapers published his negotiations with M. Laval, and that figured in an angry debate in the House of Commons which demanded its disclosure. That all documents which are in public interest should therefore be published is a legitimate parliamentary duty . . .

SHRI DAHYABHAI V. PATEL (Gujarat): Sir, is it open to a senior Member to Walk across the line between you and the Member speaking? It is against parliamentary practice.

SHRI BHUPESH GUPTA: He did not see it apparently.

DIWAN CHAMAN LAL: I am sorry.

SHRI A. D. MANI: The disclosure of documents which are in public interest is an essential parliamentary duty. If it is alleged that Mr. Lokanath Misra is quoting from a fabricate document; the remedy is available, because the moment he places it on the Table of the House and we find it as fabricated document he will be guilty of breach of privilege of the House. So, Sir, since the document has been quoted, I would request you to allow him to place it, on the Table of the House, so that we can satisfy ourselves whether it is a genuine document or a fabricated document.

SHRI D. P. KARMARKAR (Mysore): To limit myself to the point of order wrongly raised by my friend, Mr. Bhupesh Gupta, the Chairman's ruling so far as this House is concern, is quite clear regarding this document, and that ruling has to stand. With all due respect to the efforts of my friend to raise it again in another form. What they failed to raise yesterday morning they are trying to raise it today afternoon in another form. And what does the ruling meani? It simply means this. Here is a document which the Chair has not permitted to be laid on the Table by a Member—not by a member of the Government. The reasons he gave, and obviously the reason is not to encourage such clandestine efforts . . .

SHRI LOKANATH MISRA: How is it clandestine?

SHRI D. P. KARMARKAR: . . . objectionable efforts outside the House.

(Interruptions)

Tim VICE-CHAIRMAN (SHRI M. P. UHARGAVA): Mr. Bhupesh Gupta, you have had your say. Please let him continue. Please sit down .

SHRI D. P, KARMARKAR: Please listen. Do not interrupt me. I have fixed my head, but that is a different matter. (*Interruptions*) Now the main object of the ruling

is ihat if 1 am not permitted to lay a wrongful thing, which is an illegal thing, because it was obtained perhaps illegally outside the House. I cannot be permitted to bring it again in another form in this House under the Rules of the House. And now it is possible, supposing I raise it, I say I am ready, I am prepared, am over anxious to lay a paper on the Table of the House and the Chair rules, 'You cannot do it, you cannot lay this paper on the Table of the House", then I go outside, have a confabulation with a colleague of mine and say, "Look, my dear friend, now there is Vice-Chairman in the Chair. I shall come back. . .(Interruptions) That is quite all right. Both of us are interested. Mr. Bhupesh Gupta shpuld be ready to give and should be ready to take. Let him be not soft-skinned as he obviously

SHRI BHUPESH GUPTA: I am not.

SHRI D. P. KARMARKAR: You are such a marvel to that extent. Now you see the point. The point is: A Member can just, it is possible, a Member can just speak to another hon. Member. Look, you raise it in this form. You bring it into court and I shall say, "I do not know whether you have quoted or misquoted. I shall rise up and say: Well, Sir, in order to be fair to me, this document is not before me. I want to check it up whether Mr. Lokanath Misra or someone has rightly quoted or not." Now that cannot be permitted. If he wants to check up, he has to adopt the same clandestine methods which the other hon. Member adopted and thus he will be able to satisfy himself whether the quotation is correct or incorrect. But no Member can be permitted to place a copy of the document on the Table of the House until the Chair has changed the ruling that it has given,

श्री विमलकुमार मन्नालालजी चौरड़िया (मध्य प्रदेश): उपसभाध्यक्ष, महोदय, जो कल सभापति महोदय ने रूलिंग दी थी, उसमें उन्होंने यह स्पष्ट कहा था कि यह कोट करना या न करना मैं माननीय सदस्यों गृड सेंस पर छोड़ता हं। ऐसी स्थिति में जब वे यहां पर उसे कोट कर रहे हैं, तो यह स्वाभाविक है कि ऐसी परिस्थिति उत्पन्न हो कि वे उसका एक हिस्सा

[श्री विमलकुमार मन्नालालजी चौरडिया] किसी प्रसंग में कोट कर र हैं, लेकिन बाद में क्या लिखा है, उसको जब तक न देखें, उसका कैसे अर्थ लगाया जाय । इस दृष्टि से जैसा कि पूर्व वक्ताओं ने कहा है, यह अत्यन्त आवश्यक है कि आगे चलकर दूसरे भाग को भी जोड़ कर ठीक निर्णय पर कोई आ सके, इसलिये तो उनको इसे कोट करने की इजाजत न दी जाय, या अगर उनको इसके कोट करने की इजाजत दी जाती है, तो यह साला टेब्ल मर रखवा दिया जाय, जिससे उसका पूरा अर्थ निकाला जा सके। अधरा अर्थ निकालने से हमको कठिनाई पड़ेगी। इस लिये, श्रीमान्, या तो इनको इसे कोट न करने दें या अगर कोट करने देना चाहते हैं, तो वह पूरा टेब्ल पर रखवायें।

SHRI D. L. SEN GUPTA: Sir, I see only one difficulty in Ihe matter, namely, whether the question now before the House raised by Mr. Bhupesh Gupta as a point of order, is covered by the decision of the Chairman I have gone through the decision of the Chairman and I feel that that decision does not cover this point as to the laying before the House the CBI Report by Shri Lokanath Misra or any body. The question that is covered is whether you can refer to a secret document. Sir, you have got to give a ruling. So first please hear me.

THE VICE-CHAIRMAN (SHTU M. P. BHARGAVA): Yes, yes. Go on.

SHRJ D. L. SEN GUPTA: My submission is this. Unless you find that the question now before the House is covered by the decision of the Chairman, you are not tied by thai decision. Secondly, the case for your consideration is this lhat the primary document is with the Government. This is a secondary document. A secondary document is admissible in evidence when the primary document, the original document, does not come on the Table in spite of insistence. There has been insistence and in spite of that it has not come. So by the application of the principle of the Evidence Act also you are entitled to allow the hon. Member to place the CBI Report on the Table.

SHRI BHUPESH GUPTA: I want to show to you here the ruling. The Chairman did not give him the necessary permission. I will read from the proceedings, the Chairman's ruling:

"On the 22nd February, 1965, immediately after the Question Hour, Shri Lokanalh Misra asked for my permission to lay on the Table of the House certain papers which he said were copies of the CBI Report and findings of the Cabinet Sub-Committee in regard to allegations against the Chief Minister and certain other Ministers of Orissa. I did not give him the necessary permission as I desired to examine the papers and consult the Government."

So you see, he also gave the reasons why at that time he did not give the permission. He desired to consult the Government and examine the papers.

"On the same day in the afternoon after the Prime Minister made a statement on the subject, Shri Lokanath Misra wanted to quote from the copies of the papers he had in his possession. [asked hirn not to quote from these papers as I could not see or examine them or consult the Government."

The second point was whether he could quote. He could not consent to it, for he would like to examine it. Then he proceeded to say:

"I have since seen the papers given by Shri Lokanath Misra and also consulted the Government in the matter. The Government do not propose to lay the CBI Report and the findings of the Cabinet Sub-Committee on the Table of the House,"

The stress is on the Government there-

"as they are of the view that these are secret and confidential documents and as such privileged. In these circumstances, I will not be able to insist upon the laying of these documents by Government on the Table of the House."

Here the question was whether the Government could lay it and he said, "I will not

be able to insist upon the laying of these documents by Government"

2095

"The next question is whether Shri Lokanath Misra may be permitted to lay j the Committee on the Table of the House. regret I cannot permit him, to do so. These are in their very nature confidential and secret to be Besides. for obvious reasons. Misra cannot authenticate the Lokanath papers he desires te lay on the Table.

As to how far Shri Lokanath Misra can, during the course of his speech in the House, make use of the contents of these papers, I would only say this much that the matter be left to the good sense and discretion of the Member himself.' I Then I raise the point.

"Sir, when 1 raised this question yesterday, you said that you would also look into the original documents, the report of the CBI with the Government. In your statement, you have said that you have consulted the Government but there is no suggestion that you had also seen yourself the particular document with Government."

Then an hon. Member asked whether it! was open for Members to discuss it after a ruling not have it. I know you can look after yourself had been given and the Chairman said:

"He is not discussing it. He has raised a point and I will be able to explain it."

And then the Chairman said:

"I would not like to say anything about this because I have said whatever I had to say."

Now it is an open question and just now we have had discussion, and he has quoted. Now the position for you to consider is, after what Diwan Chaman Lall has said and after what has happened over this matter, is just not to come in the way. He is willing, the hon. Member is willing to

lay it on the Table of the House. I ara not asking that the Government should also lay it as a published document. In a sense it has been laid in the other House. Why, Sir, should you take upon yourself this onerous and heavy papers which he has in his posses- j sion and responsibility of coming in the way of denving which he claims to be copies of the CBI to this House, what we should normally be Report and findings of the Cabinet Sub- entitled to when our colleagues in the other I House are having it?

SHRI ARIUN ARORA (Uttar Pradesh): If documents and as sucb [cannot permit them the hon. Member is so anxious to have an laid on the Table of the House. opportunity to read it, he can go to the Library Shri and read it.

> PROF. M. B. LAL: First of all I would like to know if Shri Lokanath Misra is prepared to lay it on the Table of the House.

> THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Order, order. One at a time.

> SHRI, BHUPESH GUPTA: One thing I must say. It was a very uncharitable remark by Shri Karmarkar,-I find he is not herethat I took advantage of the Chair's absence.

SHRI DAHYABHA1 V. PATEL: He is

SHRI BHUPESH GUPTA: First of all il is a very bad remark. You are here and I have great faith in your intelligence and wisdom, though it seems to me that Mr. Karmarkar may and the Chair. That is the first thing. And then it should not be said that it was clandestine. Whal is clandestine? It is the Government which is functioning clandestinely. We want it to be all open, to be laid on the Table of the House. Let it be proved whether what he has and what we are dealing with are forged documents or whether thev are true documents. Let the Home Minister come and deny it. The fact that 24 hows have passed now since it was laid on the Table of the other House and that document the Government has not denied and said that it is not genuine, that only proves in the circumstances of the case that the document is genuine. The irresistible conclusion in law is in comparable circumstances that the document is genuine. If

[Shri Bhupesh Gupta.] the document is genuine prima fade and it has been laid on the Table in the other House, we should be in possession of it and it should be laid on the Table here also, at least to see whether it is same genuine document or a fabricated document. The Vice-Chairman has his responsibility and he has his duties. So I appeal to you to let the House have it. Let the country know that the Rajya Sabha does know how to look after itself. The Lok Sabha people say. "Look Bhupesh, we have laid it on the Table. We are told much about the Rajva Sabha" So let the Rajva Sabha even at this late hour, assert its own right and get possession of the document and tell the oiher House, even though we are laic, we are vigilant and with the blessings of the Chair we have got the document.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): We are governed by the Rules of Procedure of our own House and our Rule. 249 is quite clear. A private Member has no right to demand the laying on the Table of a paper cited by another Member. A private Member can lay the document only if the Chairman permits him in exceptional cases. Now we have to see whal the Chairman has said:

"On the 22nd February, 1965, immediately after the Question Hour, Shri Lokanath Misra asked for my permission to lay on the Table of the House certain papers which he said were copies of the CBI Report and findings of the Cabinet Sub-Committee in regard to allegations against the Chief Minister and certain other Ministers of Orissa. I did not give him the necessary permission as I desired to examine the papers and consult the Government. On the same d;i> in the afternoon, after the Prime Minister made a statement on the subject, Shri Lokanath Misra wanted to quote from the copies of the papers he had in his possession. 1 asked him not io quote from these papers as I could not see or examine them or consult the Government.

L have since seen the papers given by Shri Lokanath Misra and also consulted the. Government in the matter. The Government do not propose to lay the CBL Report and the findings of the

Cabinet Sub-Committee on the Table of the House as the-y are of the view that these are secret and confidential documents and as such privileged."

"In these circumstances, I will not be able to insist upon the laying of these documents by Government on the Table of the House.

The next question is whether Shri Lokanath Misra may be permitted to lay the papers which he has in his possession and which he claims to be copies of the CBI Report and findings of the Cabinet Sub-Committee on the Table of the House. I regret I cannot permit him to do so. These are in their very nature confidential and secret documents and as such I cannot permit them to be laid on the Table of the House. Besides, for obvious reasons, Shri Lokanath Misra cannot authenticate the papers he desires to lay on the Table.

As to how far Shri Lokanath Misra can, during the course of his speech in the House, make use of the contents of these papers, I would only say this much that ihe matter should be left to the good sense and discretion of the Member himself."

SHRr BHUPESH GUPTA: Before that, Mr. Lokanath Misra said. . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The Chairman has already-said that this document cannot be laid on the Table of the House. He has very clearly given the ruling. I have heard Shri Bhupesh Gupta and other hon. Members and no reasons have been advanced which necessitate reconsideration of that decision. I, therefore, do not allow Mr. Lokanath Misra to lay the papers on the Table.

Sum BHUPESH GUPTA: Then you lead the whole thing. Quote the whole thing.

SHRi LOKANATH MISRA: I would like to point out that the Chief Secretary

of Orissa did not agree with certain decisions of the then Chief Minister. The C.B.I. Report says j

■'The Chief Secretary on 11-12-1961 and on subsequent occasions brought to the notice of the Chief Minister that the circular made a complete departure from the basic principle of purchases at competitive rates. He also pointed out that the suggestion to delegate powers to the F.As. attached to the Departments would be an absurdity as the price preference was limitless and F.As. could not, under the terms of the circular, accept supplies except through local dealers where they wfefe available. The Chief Minister, however, during discussion with the Finance Secretary and other officials was of the view that the circular should not be cancelled. Even in February 62 when representations were received from Bharat Chamber of Commerce and Bengal Chamber of Commerce, against the purchase policy of Orissa Government, these were filed under the orders of the Chief Minister."

It goes on to say:

"After the issue of the circular of 17-11-61, the purchases made by the State Government Departments from Kalinga Tubes, through Orissa Agents, increased manifold and either no competitive quotations or tenders were invited or quotations other than those of 'Orissa Agents' were rejected on inadequate grounds. Similarly, the value of purchases of paints of Jenson & Nicholson by the State Government, through 'Orissa Aflents', registered substantial increase."

Sir. after all these, the Cabinet Sub-Committee went into it and took the whole thing very now and yet they are honourable men, as some English writer has said. Now. they have only office but all the same they go in the country as honourable men. What we trie fnerrtorialists should be set up. There is already a precedent for this in the case of Punjab where it was done and in the face of Orissa, the late Chief

Minister of Punjab looks completely a gentleman—compared to Shri Biju Patnaik and others who have been left off. (Interruption). What is this? Everything is in order

SHRI BHUPESH GUPTA: It was a raid on the public exchequer.

SHRI LOKANATH M1SRA: It has been a swindling of public money.

SHRI BHUPESH GUPTA: I am reminded oi Warren Hastinsfs raid ort Chait Singh's

THK VICE-CHAIRMAN (SHRI M. P. BHARUAVA): Mr. Bhupesh Gupta, let hirn continue please.

SHRI I.OKANATH MISRA: The C.B.I. Report says further:

"It has been noticed that in purchases worth Rs. 60 lakhs made through 'Orissa Agents', which have been analysed, there Was an over-payment by State Government of over Rs. 20 lakhs".

SHRI A. D. MANI: You are quoting from the Report?

SHRI LOKANATH MISRA: Yes. I am quoting from the C.B.I. Report.

In spite of all this, they are all honourable men and the Cabinet Sub-Commi(tee, as I said, arrogated unto itself the responsibility of lightly. Even after the Cabinet Sub- judging and of dealing With the whole thing Committee's finding, they were hon men till very lightly. It has been a partial judgment, it has been a judgment which has never been accepted by the complainants themselves; been asked, at the party level, to get out of neither by the accused nor by the country as a whole. Then, Sir. Il goes on:

"One of the immediate inevitable and demand is that a Commission of Enquiry foreseeable consequences of the circular was the creation virtually of a monopoly in favour of 'Orissa Agents' for the pro-| ducts of Kalinga Industries Ltd., Kalinga Tubes- Ltd., for certain categories of

[Shri Lokanath Misra.] goods, as outside tenderers became excluded while even local competition was in effect eliminated as 'Orissa Agents' alone were the dealers for the products of the above two concerns in Orissa State. It has been noticed that in respect of purchases of about Rs. 60 lakhs, as revealed in the records made available, the State Government made excess payment of over Rs. 20 lakhs to 'Orissa Agents' as dealers of Kalinga Tubes Ltd., Kalinga Industries Ltd., and Messrs. Jenson & Nicholson of Calcutta."

Then, Sir, the other point to which I would like to draw your attention is about the Paradeep Port about which so much is being said. There has been complete mismanagement only because a gentleman who has no engineering or technical qualification or experience of the particular job was brought in so that special advantage could be taken by the Chief Minister, The C.B.I. Report says:

"Shri A. Srinivasan took over as Chief Engineer-tv/w-Administrator, Paradeep Port on 16-7-62. Within 5 days of appointment, he recommended the purchase of 2500 units of tubular structures of the value of over Rs. 16 lakhs from Kalinga Industries, when these structures do not appear to have been immediately required by Paradeep Port authorities and when Shri Srinivasan could not even have had an opportunity to assess his actual requirements of these structures. He also recommended acceptance of the condition stipulated by Kalinga Industries Ltd. for payment of 90 per cent advance and as a result over Rs. 14 lakhs were paid by the State Government to Kalinga Industries Ltd.. with the approval of Shri B. Patnaik, Chief Minister, within 24 hours of the order being place."

The Report goes on to say:

"The main issue to be considered is whether the special terms and emoluments sanctioned for Shri A. Srinivasan were justified or whether these special favours were shown for personal considerations."

"In this context, the points mentioned below are significant ullet

(i) As regards the competence and suitability of Shri A. Srinivasan for j

the post of Chief Engineer-cwm-Administrator, Paradeep Port, there is no indication in the files that he had any special qualifications for or experience of port construction work. Even the service record of Shri A. Sriniva-san had not been received in Orissa when the appointment was approved by the Chief Minister and no attempt appears to have been made to check his antecedents. If this had been done, the fact that he was involved in a Special Polics Establishment case in 1958, would have come to light."

Here is a man and here are his antecedents, who was appointed as the Chief Engineer-cwn-Administrator of Paradeep Port, through whom Shri Patnaik makes lakhs of rupes. All the same, he is an honourable man.

SHRI S. S. MARISWAMY (Madras) : Lakhs or crores ?

SHKI LOKANATH MISRA: Through hirn alone he has made lakhs. Then, Sir, the Report proceeds further:

"In respect of the above purchases, following irregularities were committed:—

- (a) In most cases no lenders were invited.
- (b) Certain orders were placed merely on the offer of Kalinga Indus tries themselves.
- (c) Some orders were placed even without the rates being quoted.
- (d) There was no provision for inspection of goods of any of the orders.
- (e) Ninety per cent advance payment was invariably agreed to.
- (f) No action was taken when supplies were delayed, were found defective or terms of agreement regarding unloading etc. were not followed."

This is how, Sir, the Chief Minister, the ex-Chief Minister and ex-Ministers used Government money, public exchequer money in Orissa and all the same, they are honourable men now.

This morning when a Motion of Privilege was brought by Mr. Bhupesh Gupta and

2103

the hon. Home Minister did not know how to reply to it I specifically put a question.

THE VICE-CHAIRMAN (SHRI M. P. BHAROAVA): Since we have got a large number of speakers who want to take part in this debate will the House agree to sit for one hour more ?

 $Some\ Hon.\ MEMBERS: No,\ no.$

Tin. VICE-CHAIRMAN (SHRI M. P. BHAROAVA): Then you can continue later. The House stands adjourned till 1.00 A.M. tomorrow.

> The House then adjourned at five of the clock till eleven of the clock on Friday, the 5th March, 1965.